Room No. FB-025 Block 'G'

4014

LOK SABHA DEBATESACC. No. 25549

(Part II-Proceedings other than Questions and Answers)

4013

LOK SABHA

Monday, 2nd April, 1956

The Lok Sabha met at Half Past Ten of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-32 A.M.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I have to inform the House that the following Bills, which were passed by the Houses of Parliament during the current session, have been assented to by the President:

- The Voluntary Surrender of Salaries (Exemption from Taxation) Amendment Bill, 1955,
- 2. The Sales-Tax Laws Validation Bill, 1956,
- The Capital Issues (Continuance of Control) Amendment Bill, 1956,
- 4. The Life Insurance (Emergency Provisions) Bill, 1956, and
- The Control of Shipping (Continuance) Bill, 1956.

PETITION RE: PROCEEDINGS OF LEGISLATURES (PROTECTION OF PUBLICATION) BILL

Shri T. N. Singh (Banaras Distt.-East): I beg to present a petition signed by 38 petitioners relating to the Proceedings of Legislatures (Protection of Publication) Bill, 1956.

*DEMANDS FOR GRANTS

Mr. Speaker: The House will now resume further discussion of the Demands for Grants relating to the Ministry of Rehabilitation. Out of 7 hours allotted for the Demands of this Ministry, 3 hours 19 minutes have already been availed of and 3 hours and 41 minutes now remain.

Shri Ajit Singh will now continue his speech.

भी ग्रजित सिंह (कपूरथला-भटिंडा-रक्षित ग्रनसचित जातियां) : परसों मैं भ्रपनी स्पीच में यह कह रहा था कि हमारे प्राइम मिनिस्टर साहब भ्रौर हमारी गवर्नमेंट की जो पालिसी (नीति) रिफयजीज (शरणाधियों) को फिर से बसाने की है वह बहुत ग्रच्छी है मगर जब उसको इंप्लीमेंट (लाग) करने वाले भ्रच्छी तरह से इंप्लीमेंट नहीं करते तो हमें इस बात को देख कर दुःख होता है। मैं ग्रापको उनकी कुछ तस्वीर बतला रहा था कि वे किस तरह से इस काम को करते हैं।पहले हम यह पास कर चुके हैं कि जो प्रापर्टी (सम्पत्ति) दस हजार तक की होगी उसको नीलाम नहीं किया जायेगा बल्कि उसको उन्हीं लोगों को दे दिया जायेगा जो उसमें बैठे हुए हैं। उसको लेने का यह ढंग मस्तियार किया गया कि उस प्रापर्टी की कीमत का एक चौथाई से लेकर एक तिहाई तक पहले ले लिया जाये। यह रकम दो हजार से ढाई तीन हजार तक बनती ह। भ्रगर कोई गरीब भादमी इस रकम को नहीं दे सकतातो उसे उस मकान से निकालने की तजवीजे हैं। सन् १६५०-५१ में गवर्नमेंट ने यह तय किया था कि जो उन मकानों की जमीन है उसकी कीमत साढ़े सात रुपया गज के हिसाब से लगायी जायेगी। कुछ भ्रादिमयों के साथ इस किस्म का एग्रीमेंट (करार) भी किया गया था कि वह जमीन उनको ६६ साल के लीज पर दी जायेगी ग्रीर उसका किराया साढे ४७ रुपये सालाना के हिसाब से बसल किया जायेगा।

Moved with the recommendation of the President.

¹⁻³⁴ Lok Sabha

भी प्रजित सिंही

[PANDIT THAKURDAS BHARGAVA in the Chair

Demands for Grants

ग्रब इस पर इस तरह ग्रमल किया जा रहा है कि उस जमीन की कीमत को कि ढाई या तीन हजार के करीब बनती है उसको पहली कीमत से जो कि ५,००० थी मिलाकर साढे सात से १०,००० तक बना दिया गया है। मेरी भर्ज यह है कि यह इनजस्टिस (अन्याय) काबिले बरदाश्त नहीं है। मैं भ्रर्ज करूंगा कि एैसी इनजस्टीस नहीं होना चाहिये क्योंकि ऐसा करने सेन नौ मन तेल होगा ग्रौर न यानी जो गरीब भ्रादमी नाचेगी. इतना रुपया नहीं दे सकता वह मकान में नहीं रह सकेगा । हमारे मिनिस्टर साहब ने परसों मेरी स्पीच में इंटरवीन (श्रंतर्बाधा) करते कहा था कि राजस्थान के रिफयुजीज के लिये उन्होंने १५ साल की मियाद मुकर्रर कर दी है कि इस मियाद के अन्दर वह जमीन का रुपया भ्रदा कर दें। मैं पूछना चाहता हं कि क्या १५ साल के बाद वे उस जमीन के मालिक बन जायेंगे। धगर घ्रापकी पालिसी के मताबिक वे मालिक बनते हैं तो क्या वजह हैं कि उन लोगों के साथ यह सलुक न किया जाये जो कि लाजपत नगर में या मालवीय नगर में या कालकाजी कालोनी में रहते हैं। तो में यह ग्रर्ज कि ग्राप उनके साथ भी वही सलुक करें जो कि म्राप राजस्थान वालों के साथ कर रहे हैं। इस सिलसिले में मैं भ्रापको कछ सझाव देना चाहता हं। मेरा पहला सझाव तो यह है कि जो जमीन की कास्ट (मुल्य) लगायी गयी है उसके बजाय उन लोगों को वही जमीन ६६ साल की लीज पर साढ़े ४७ रुपये सालाना पर दी जाये। तभी गवर्नमेंट की काबिले तारीफ हो सकती है। मेरी दूसरी तजवीज यह है कि जो मकान बने हुए हैं उनकी कीमत वीस साल में वसल की जाये क्योंकि थोड़ा कमाने वाले डेढ सौ या २०० रुपयों की किश्त नहीं दे सकते। तीसरी चीज में यह चाहता हूं कि उन से लम्प सम (इकटठी धनराशि) के तौर पर चौथाई या तिहाई कीमत न ली जाये बल्की ज्यादा से ज्यादा दस पर सेंट (प्रतिशत) जाये। चौथी बात मुझे यह ग्रर्ज करनी है कि पहले यह तय किया गया था कि फैमिली में ५ भादमी है उसको एक मकान मिलेगा श्रौर जिसमे इससे ज्यादा ग्रादमी हैं उसको दो । ग्रब कुछ ऐसे मकान हैं जिनमें दो दो फैमिलीज बसी हुई है। भव प्रोपोजल (प्रस्ताव) यह है कि जो छोटा है वह बड़े क्लेमेंट का क्लेमेंट (दावेदार) किरायेदार बन कर रहे । मैं म्रर्ज करूंगा कि बजाय छोटे क्लेमेंट को इस इनफीरियर पोजीशन (हीन स्थिति) में डालने के भ्राप उससे कीमत लेलें । उन लोगों ने अपने क्वार्टरों को ग्रच्छा बनाने के लिये हजार से लेकर डेढ हजार रुपया तक खर्च किया है। ग्रगर ग्राप उनको जाकर देखें तो ग्रापको मालूम होगा कि उन्होंने कितना खर्चिकिया है।

मेरा दूसरा प्वाइंट यह हैं कि डिस्प्लेस्ड परसन्स क्लेम्स ऐक्ट (विस्थापित व्यक्ति दावे ग्रिधिनियम) के मातहत डिस्प्लेस्ड कम्पनीज के क्लेम लिये गयेथे, वे वेरीफाईड (जांच) हुए। वे सन् १६५१-५२ से म्राज तक इस इन्तिजार में हैं कि गवर्नमेंट उनको कुछ दे मगर हुम्रा क्या है ? नये कम्पेन्सेशन ऐक्ट १९५४ की डेफीनीशन २ ग्रीरक्लाज ई०२ में यह दिया गया है :

"'Verified claim' "'Verified claim' means any claim registered under the Displaced Persons (Claims) Act, 1950, in respect of which a final order has been passed under that Act or Displaced Persons under the (Claims) Supplementary Act, 1954, but does not include any such claim made by or on behalf of any company or association, whether incorporated or not".

लोगों के क्लेम भी वेरीफाई हो चुके हैं मगर उनको कुछ नहीं मिलने को है। परसों खन्ना की ने बताया था मेहर चन्द एडवाइजरी (मंत्रणा) बोर्ड के जो सजेशन्स (सुझाव) है उन पर वह गौर करते हैं ग्रौर उनको मानते हैं। मेरी इत्तला यह है कि एडवाइजरी बोर्ड ने यह सिफारिश की है कि इस कानून की ग्रमेंड (संशोधन) किया जाये ग्रौर दूसरे उन्होंने यह भी कहा है कि ग्रगर ग्राप क्लेम की शक्ल में कुछ नहीं देतें है तो रिहैबिलिटेशन ग्रांट (पुनर्वास दी जाये। तो मेरी यह भ्रनुदान) ग्राजिजाना इल्तजा है कि ग्राप क्लेम्स को एनटरटेन (स्वागत) करें ग्रौर उनको जो भी मुनासिब हो वह दें।

मेरा तीसरा प्वाइंट यह है कि पंजाब में (निष्कान्त) फैक्टरीज थी कुछ इवैक्वी जो कि डिस्प्लेस्ड परसंस को किराए पर दे दी गई थी। कई केसिस (मामलों) में तो लीज पर भी यह दी गई थीं। में धर्ज करता हं कि इन लोगों ने जितना लीज मनी दिया है फैक्टरीज का जो एक्चग्रल कैपि-वह इन मनी (वास्तविक पुजीगत धन) टलाइज्ड है उससे भी ज्यादा दिया है। फरवरी १९५६ में श्री भोंसले के साथ चंडीगढ़ में रिप्रिजेंटेटिव (प्रतिनिधि) मिले थे भौर इन फैक्टरीज के बारे में उन्होंने उनसे कहा था । भोंसले साहब ने उनको बताया था कि १ धप्रैल १६५५ के बाद इन लोगों से कोई किराया नहीं लिया जाग्रेगा और यह जो फैक्टरीज हैं वह इन्हीं लोगों को दे दी जाएगी श्रगेंस्ट देयर वेरिफाइड क्लेम्स (उन के जांच किये गये दावों के भ्रनुसार) । जनाबेवाला, एश्योरेंस पर कोई भ्रमल नहीं किया गया है। मेरे विचार में रिहैबिलिटेशन मिनिस्टरी को एक कमर्शल कंसर्न (व्यापारिक संस्था) नहीं बनाया जाना चाहिये। यह मिनिस्टरी लोगों को बसाने के लिये है न कि कमाई करने के लिए। इस वास्ते मैं चाहता हूं कि यह जो एक्योरेंस दी गई थी इसपर भ्रमल किया जाय।

चौथा प्वाइंट मेरा लाहोर से जो रिफ्य-जीज श्राए हैं उनके बारे में है। लाहोर में एक कारपोरेशन (निगम) बनी थी जिस के ग्रन्दर तकरीबन ८० गांव ग्राते थे। जब लोग यहां श्राए तो कुछ लोगों को तो ए ग्रेड जमीन देदी गई भ्रौर दूसरों के साथ वादा किया गया कि उनको जमीन बाद में दी जायेगी क्योंकि जमीन भ्रवेलेबल (प्राप्त) नहीं है। भ्रव इन लोगों को जिनके साथ कि बाद में जमीन देने का वादा किया गया था कहाजा रहा है कि वे जमीन के बजाय इतना पैसाले लें। यह पैसा उनको जमीन के एवज में दिया जारहा है।में इसको डिसिकिमिनेटरी ट्रीटमेंट (पक्षपात पर्ण बर्ताव) मानता हूं। ऐसा सलक नहीं होना चाहिये। इन जमीदारों को जमीन के बदले जमीन ही दी जानी चाहिये। श्रगर भ्रापने उनको पैसा दिया तो वह ये लोग स्वर्च कर जायेंगे ग्रौर फिर बर-बादी की हालत में पहुंच जायेंगे। इस बास्ते भ्राप उनको जमीन ही दीजिये। अगर ब्रापके पास ए ग्रेड जमीन नहीं है तो

भाप उनको इसकी प्रोपोर्शन (भनुपात) में दूसरी जमीन दे दीजिये।

प्वाइंट मेरा शेडयल्ड कास्ट (ग्रनसचित जातियां) के जो लोग है उनके बारे में है। बेशक ये लोग इतने घनाढध नहीं थे, ये लोग इतने भ्रमीर नहीं थे मगर जो कुछ भी उनके पास था वह वे पाकिस्तान छोड़ ग्राए हैं ग्रौर उनको ग्रपनी लाने नहीं दी गई हैं। ये लोग गरीब है, भ्रनपढ़ हैं, यह नहीं जानते हैं कि कानुन क्या चीज है। इन लोगों ने कोई क्लेम्स वगैरह नहीं दिए हैं। मेरी दरस्वास्त यह है कि ये लोग जिन छोटे मोटे मकानों में रह रहे हैं, जिन मड हाउसिस (मिट्टी के मकान) में रह रहे हैं, उनसे इन को एविक्ट (निष्क्रमण) न किया जाये। म्राज उनको (बलात्) एविक्ट किया जारहा है ग्रीर इनकी जगह पर दसरों को बसाया जा रहा है। मैं प्रार्थेना करता हूं कि इन गरीब लोगों का ग्राप जरूर ध्यान रखें, इनके साथ कुछ प्रेफ्रेशंल ट्रीटमेंट (ग्रीर ग्रच्छा बर्ताव) करें। ये गरीब लोग हैं, वे भ्रापके पास नहीं पहुंच सकते, भ्रापके दरवाजे नहीं खटखटा सकते. उनकी कोई सुनवाई नहीं होती। इनके बारे में हम ही थोड़ा बहुत कह देते हैं। इस वास्ते इनका खयाल करना भी भापका फर्ज है।

भव छठा प्वाइंट मेरा यह है कि जैसे भापने भी कहा है और सुचेता बहन ने भी कहा है कि लाजपत नगर, कालकाजी भीर मालवीय नगर के जो रिफ्यूजीज हैं उनका भी कुछ खयाल किया जाए। में मानता हूं कि इन लोगोंने ज्यादती की है, इलीगल पोभेशन (भ्रवेध भिष-कार) लिया है। लेकिन फिर भी भापको इन के केसिस को सिमपेथेटिकली कंसिडर (सहानुभूति से विचार) करना चाहिए। ये लोग पिछले महीने की २२ तारिख से पंडित नेहरू की कोठी के बाहर भूख हड़ताल पर हैं...

पुनर्वास मंत्री (श्री मेहर चन्द सन्ना) : रोटी पकाते हैं, ग्रीर खाते हैं।

श्री श्राजित सिंह: हां, वहां गर इन्होंने लंगर लगा रखा है श्रीर इस लंगर के लगाने की जिम्मेदारी श्राप ही पर है। श्राप मेहरबानी कर के इनकी तरफ भी खयाल करें। मैं उन लोगों के केस को बिल्कुल भी सपोर्ट (समर्थन) नहीं करता हूं जिन के

[भी मजित सिंह]

पास पहले ही से मकान है, चाहे वह हिन्दुस्तान के किसी भी हिस्से म हो। लेकिन जो ग्रनाथ है उनका भ्राप खयाल कीजिये। साथ ही साथ हं मैं भापकी साक्ष इस पालिसी को सपोर्ट नहीं करता ह कि ग्राप दो ग्राने गज जमीन खरीदें ग्रीर उसी को २६ रुपये फी गज़ के हिसाब से बेचें। यह कहा जाता है कि मार्किट वेल्यू (बाजार के भाव) बढ गई हैं। मैं पूछता हूं कि मार्किट वेल्य बढ़ाने वाले कौन लोग हैं। इन्हीं लोगों के वहां जा कर बसने से मार्किट वेल्यू बढ़ी है। इन्होंने उन जगहों को भाबाद किया है जहां पहले गीदड़ बोला करते थे, सांप चला करते थे भीर बड़े बड़े बिच्छ पाये जाते थे । इस वास्ते म्राप यह खयाल न करें कि इन जगहों की किमत पहले से ही बढ़ी हुई थी। इन लोगों के वहां भाबाद होने से ही मार्किट वेल्यु बढी है।

श्रब जो स्माल क्लेमेंटस (छोटे दावेदार) हैं उनके बारे में मैं कुछ कहना चाहता हूं। ग्राप जो बड़े बड़े क्लेमेंटस है उनमें तो काफी इंट्रेस्ट (दिलचस्पी) ले रहे हैं भौर भाप के ऐसा करने से थोड़े घादमी ही बसाये जा सकते हैं। घाप जो यह माक्शन (नीलाम) प्रापरटीज की कर रहे हैं उससे छोटे क्लेमेंटस को बहुत नुकसान हो रहा है। ७,००० रूपये की जो प्रापर्टी होती है उसकी माक्शन में १५,००० मौर जिस की १५,००० कीमत होती है उसकी ३५,००० कीमत पड़ती है। जनाबेवाला, यह ऐसे होता है कि जब कम्पीटीशन (दौड़) होता है, जब बोली होती है तो छोटा क्लेमेंट तो ज्यादा बोली नहीं दे सकता लेकिन जो बड़ा क्लेमेंट है वह यह समझता है कि पता नहीं कुछ मिलेगा या नहीं, इस बास्ते ग्रगर प्रापरटी महेंगी भी मिल जाए तो श्रच्छाही है। इस चीज को घ्यान में रखकर वह भ्रोवरिबड करता है भ्रौर जो छोटा क्लेमेंट है वह देखता ही रह जाता है। इस पालिसी से भ्राप बहुत थोडे स्नादिमयों को रिहैबिलिटेट कर पायेंगे । में श्रर्ज करता हूं कि श्रगर श्राप चाहते हैं कि ज्यादा से ज्यादा श्रादमी रिहैबिलिटेट हों, तो ब्रापकी मिनिस्टरी को कोई ऐसी पालिसी बनानी चाहिए कि जो बड़ा क्लेमेंट ह वह एक ही प्रापर्टी खरीदे श्रीर एक से ज्यादा प्रापर्टी पर वह बिड न कर सके। भ्राज भ्राप की पालिसी का नतीजा यह हो रहा है कि बजाय ज्यादा भादिमयों को बसाने के थोड़े भादिमयों को ही भ्राप बसापारहे हैं। भ्राप की कोशिश यह होनी चाहिए कि जिस तरह से भी हो ज्यादा से ज्यादा आदिमयों को बसाया जाए।

श्री मेहर चन्द सन्ना: पंजाब में जो क्वासी परमानेंट (ग्रर्थ स्थायी) एलाटमेंट्स थी, श्रव हम उन्हें मुकम्मत कर रहे हैं, उसके मुतात्लिक ग्रापका क्या स्थाल है। क्या ग्राप यह चाहते ह कि वहां जिन को २०० या ३०० या ५०० एकड़ जमीन दी गई है ग्रीर ग्रव उनकी एलाटमेंट को जो परमानेंट किया जा रहा है, क्या उसमें से भी में कुछ काट दूं या न काटूं?

श्री प्रजित सिंह : श्रापके कहने का जो ढंग है वह बहुत श्रच्छा है। मेरा मतलब यह ह कि वहीं काम किया जाए जिस से ज्यादा से ज्यादा रिफ्यू-जीज को सेटल (बसाना) किया जा सके। मैं किसी को प्रफेंशल ट्रीट्मेंट देने के हक में नहीं हूं मतो यह चाहता हूं कि वही काम किया जाए जिससे ज्यादा से ज्यादा लोग सेटल हो सकें।

Mr. Chairman: May I just put one question also? Is it not a fact that in the Punjab about 75 per cent. of the holdings are not economic holdings which have been given to displaced persons?

Shri Mehr Chand Khanna: Sir, the position under the Quasi Permanent Allotment Scheme in Punjab is this that those persons who were small holders were given at least 75 per cent. If a man owned about 2 acres in Pakistan, you do not expect me to give him 10 acres here. We have given him about 75 per cent.

Mr. Chairman: In fact, there were two principles at that time.....

Shri Mehr Chand Khanna: I would not like to enter into a discussion with the Chair.

Mr. Chairman: There is no question of discussion. The Prime Minister was of the opinion that as far as possible land must be given for the purpose of rehabilitation and not keeping in view what he held in Pakistan. That view was not accepted by the Punjab Government and the hon. Minister was not then in the picture.

Shri Mehr Chand Khanna: It is within your knowledge that all land has been allotted under two schemes. Under the Quasi Permanent Scheme which has been correlated to compensation, the lands have been allotted according to a graded scheme. Where the Ministry has allotted land for the purposes of rehabilitation, I may say that only in exceptional cases less than 10 acres have been allotted either in Rajasthan or outside.

Mr. Chairman: That is quite true. But this scheme was not accepted by the Punjab State Government. For the rest of India this principle was accepted; and proved to be more solutory.

भी म्रजित सिंह: मैं यह म्रर्ज कर रहा था कि ज्यादा से ज्यादा लोगों को बसाने की हमें कोशिश करनी चाहिए ।

श्रव में कुछ इंस्टेंसिस (उदाहरण) श्रापके सामने रखना चाहता है। मैं ने पहले यह चार्ज मिनिस्टरी के खिलाफ लगाया है कि यह भ्रपना काम ठीक ढंग से नहीं कर रही है, इसकी जो मशीनरी है वह ठीक नहीं है। इस चीज को साबित करने के लिए कि क्या कुछ हो रहा है, म कुछ मिसालें भ्रापकी खिदमत में पेश करता हुं। एक कैप्टन तीरथ सिंह पटियाला से हैं जिन्होंने म्प्रपना क्लेम ६८,००० रुपये का दिया। क्लेम की पांच शीट्स थीं। जब वह वेरिफिकेशन भाफ़िसर के पास गया तो उस ने कैप्टेन तीरथ सिंह को बलाया । लेकिन उस ने वेरिफिकेशन की सिर्फ एक शीट पर वेरिफाई किया । जब उन्होंने पूछा कि दूसरी शीट्स कहां हैं, तो जबाब दिया गया कि दिल्ली से उस के पास सिर्फ़ एक ही शीट भेजी गई है, बाकी की चार शीट्स नहीं भेजी गई हैं। मैं ने मिनिस्ट्री को चिट्ठी लिखी थी, उस के जवाब में मझे बतलाया गया कि:

"The matter has been examined by the Chief Settlement Commissioner personally. It would appear that Capt. Tirath Singh himself is to blame for his claims being rejected. According to the Rules delay in belated claims could only be condoned where the claimant produced sufficient documentary evidence to establish his claim and could give satisfactory reasons for the delay in the submission of the claim. Capt. Tirath Singh did put in belated claims in respect of 5 properties and all the 5 property sheets submitted by him in connection with his claim were considered."

भाप की मिनिस्ट्री यह मानती है कि पांच सीट्स भाई हैं। लेकिन मेरे पास वेरिफिकेशन भाफिसर का लिखित सब्त मौजूद है जिस में उसने लिखा है कि एक ही शीट वेरिफिकेशन के लिये भेजी गई। आप खुद सोच सकते हैं कि यह कैसे ठीक हो सकता है, और कैसे कैप्टिन तीरथ सिंह पूरी प्रापर्टी का सबूत देते जब कि उन के पास सिर्फ एक ही शीट थी। दूसरी बात यह है कि टाइम कडोन (विलम्ब की क्षमा) होता है पूरे क्लेम पर, न कि अलग अलग शीट पर। में इस मामले को हाउस पर ही छोड़ता हूं, वह इस पर विचार करे।

ग्रव में दिरया रावी ग्रौर सतलज के बार्डर (सीमा) की बात करता हूं। वहां पर लोगों की कुछ जमीन डिमार्केशन (सीमा) लाइन की परली तरफ रह गई है ग्रौर पाकिस्तान में ग्राती है। वह लोग रिफ्यूजी नहीं हैं, मगर उन की जमीनें दूसरी तरफ रह गई हैं। मैं यह दरख्वास्त करूंगा कि उन लोगों के लिये कुछ खयाल किया जाये।

इस के बाद में बार्डर के मुसलमानों के बारे में कुछ जिक करना चाहता हूं। वह जो मुसलमान हिन्दुस्तान में थे उन को चूंकि उस वक्त कम्यूनल डिस्टबेंन्सेज (साम्प्रदायिक उपद्रव) थे इस लिये वहां से बाहर भेज दिया गया था। उन में से कई लोग तो पाकिस्तान चले गये हैं, लेकिन बाकी जो लोग इधर रह गये हैं उन को ग्रब तक उन के घर वापस नहीं मिले हैं। मेरे पास इस के-इस्टेंसेज भी है, ग्रगर ग्राप चाहे तो में दे सकता हूं। में दरस्वास्त करूंगा कि उन मुसलमानों को फिर उन के मकान दिलाये जायें।

मासिर में मैं यह कहना चाहता हूं जैसा कि यह सजेस्ट (सुझाव) किया गया था श्रौर हमारे बुजुर्ग भागव जी ने भी कहा था, कि भोंसले साहब को कुछ ज्यादा श्रस्त्यार दिये जायें ताकि वह पंजाब के रिपयजीज के केसेज को श्रच्छी तरह से डील (विचार) कर सकें। उन के पास बहुत कम श्रस्त्यारात हैं श्रौर जब हम उन के पास कोई केस ले कर जाते हैं तो वह कहते हैं कि मैं तो कुछ कर नहीं सकता हूं। इस लिए मैं शर्ज करना चाहता हूं कि उन को कुछ ज्यादा श्रस्त्यारात दिये जाने चाहिये।

श्री मेहर चन्द सन्ना: मैं चाहता हूं कि धाप मुझे बतला दें कि कौन सा केस धाप भोंसले साहब के पास ले कर गये थे जिस के लिये उन्होने धाप से कह दिया था कि मेरे पास घस्त्यार नहीं

भी मेहरचंद सन्ना

है। क्या भ्राप किसी केस का हवाला दे सकते हैं? मैं चाहता हूं कि माननीय मेम्बर को दो मिनट श्रीर देदिये जायें ताकि मझे मालम हो जाये।

Demands for Grants

Chairman: The hon. Minister desires that the hon. Member may cite instances in support of what he says. He may utilise his time for that purpose if he so likes.

श्री मेहर चन्द खन्ना: जो टाइम ग्राप मुझे दे देंगे उस में से धाप दो तीन मिनट उन को दें दें ताकि वह मुझे बतलायें कि वह कौन से केसेज हैं जिन को ले कर ग्राप भोंसले साहब के पास गये भ्रौर उन्होने कह दिया कि उन में वे दखल नहीं दे सकते हैं । भ्रगर भोंसले साहब यहां होते तो जबाब खद दे देते।

श्री प्रजित सिंह : शायद ग्रानरेबल मिनिस्टर का खयाल है कि मैं यों ही कह रहा हूं। एक तो में लाजपत नगर का केस ले कर उन के पास गया हं भ्रौर उन्होने कह दिया कि मैं कुछ नहीं कर सकता, खन्ना साहब इन्चार्ज हैं।

श्री मेहर चन्द खन्ना: लाजपत नगर के बारे में तो ग्राप प्राइम मिनिस्टर को भी लिख चुके हैं, भोंसले साहब को ही नहीं।

भी प्रजित सिंह : मैं ने भोंसले साहब को भी लिखा था।

श्री मेहर चन्द खन्ना: श्राप ने प्राइम मिनिस्टर साहब को लिखा है, उस में में भीर भोसले साहब दोनों ग्रागये।

भी ग्राजित सिंह: इस के ग्रलावा पंजाब के कुछ ऐसे केसेज हैं जिन के मुताल्लिक मैने लिखा था कि शेड्यूल्ड कास्ट्स के कुछ गरीब ग्रादमी हैं, उन को एविक्ट किया जो रहा है। साथ ही कुछ ग्रादमी ऐसे हैं जिन के लिये ग्राप ने ३०० रुपये की किश्त मुकरंर कर दी थी भौर उन को माफ़ कर दियाँ जायेगा, लेकिन कुछ म्रादिमयों ने ३०० रुपये से ज्यादा ले रक्खा या। उन के मुताल्लिक में ने मर्ज किया या कि बह स्पेशल केसेज हैं उन को भी ग्राप माफ कर दें तो ग्रच्छाहोगा। इस पर भी मुझे यही जवाब दिया गया कि में कुछ नहीं कर सकता।

भी मेहर चन्द सन्नाः में भी नहीं कर सकता हूं। अगर भाप यह चाहते हैं कि जो पालिसी के सवालात है, भगर ३०० रुपये की लिमिट (सीमा)है तो उस को ५०० रुपये कर दिया जाये तो इस को तो मेहर चन्द खन्ना भी नहीं कर सकता। म्राखिर जो चीज पालिसी की है उस का फैसला करने के लिये जरूरी है कि मुझे ग्रपने कलीग्ज (साथियों) से बात करनी पड़ेगी, फाइनेन्स मिनिस्टर (वित्त मंत्री) के पास जाना पड़ेगा, कैबिनेट के पास जाना पडेगा । यह कह देना कि चुकि सरदार ग्रजित सिंह कह रहे हैं इस लिये कोई मिनिस्टर ३०० को ५०० कर दें या ५०० को १,००० कर दे, जो नानक्लेमेंट्स बैठे हैं उन को क्लेमेंटस कर दे चार या प्राठ साल की किश्तों को बीस या तीस साल की कर दे, तो यह कोई भी मिनिस्टर नहीं कर सकता है, न मेहर चन्द ग्रीर न भोंसले।

भी प्रजित सिंह : बात यह है

Mr. Chairman: Now the hon. Member may resume his seat as he has al-ready exceeded his time. I now call upon Shrimati Renu Chakravartty.

Shrimati Renu Chakravartty (Basirhat): The deepening rift in Indo-Pakistan relations has cast a deep shadow of uncertainty and insecurity upon the fate of millions of people residing both in Pakistan and in India. But the first and most direct victims of these happenings have been the members of the minority community, who today are fleeing across the borders and are seeking succour and help in India. It is because we are moved by the sight of these people, because we are moved by the injustice wreaked upon those who had nothing to do with the political policies of our two countries, because we see how unfortunately they suffered humiliations, that I am opposed to the suggestion which was made by my hon. friends Shrimati Sucheta Kripalani and Shri N.C. Chatterjee that we too should try to wreak vengeance upon the heads of innocent working people in the docks and jute mills for what has been done by the Pakistan ruling circles. Let us not for-get that these very seamen fought heroically against the British companies, and the Pakistan Government who tried to protect them only two years ago. Let us not forget that it was they in the midst of communal tensions raised the slogan of 'Hindu-Muslim bhai bhai' at that time. I believe that it is these democratic forces who are basically our allies. Are we going to wreak vengeance on them? My answer is that we shall not. It is a long and tedious path that we shall have to follow in order to achieve the reestablishment of normal relations

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between our two countries. It is a difficult task. Everyone knows the complicating factors; everyone knows the part being played by the United States. What is the use of suggesting short cuts which, instead of resolving, actually complicate the issues? What is the use of hitting out at those very democratic forces whom we must win over for a just cause? That is why solutions of these questions will have to be sought elsewhere at the highest levels, and the people of India will always be ready to foster goodwill between India and Pakistan because we are neighbours and because we want to live in peace and friendship.

I will take up the time of the House in the discussion on this Budget Demand, as to whether we have been fulfilling to the best of our ability and efficiency what has been demanded of us in this emergency, whether we have been able to give the succour and the help and the necessities which these helpless refugees have wanted from us. Have we been able to give them the protection which they needed? My plea today will be this: let us hope for the best, but let us be prepared for the worst. If that is our mental attitude we must be prepared ruthlessly to expose and end all our failures in rehabilitations. Uptill now we have been tinkering with the problem. Otherwise, how is it that out of 36.85 lakh refugees, who have come from East Pakistan the bulk still re-mains to be rehabilitated? It is no use always clutching at the influx to cover failures. After all, the influx has brought us 3.61 lakhs. It is a big number and I do not want to minimise the gravity of the situation, but I want it to be clear that the reason for this rehabilitation problem having become so complex is not only to be sought in this, but we have to look into deeper causes. The real reason to my mind is that neither the Central nor the State Government has been able to tackle it on a footing of national emergency although we have repeated that word over and over again. Is our Government, by the way it functions, giving proof of its awareness of this grave national emergency? I say categorically "No", and I will prove it in the details of the work of the Rehabilitation Ministry.

Especially I would like to charge the Ministry—the West Bengal Ministry—of being totally incompetent to come out of its narrow partisan groove and outlook. It looks at the problem from the

point of view of the party election campaign, of scoring points over the opposition, while the refugees, the real sufferers, suffer and die on the platforms of Sealdah or in the putrid atmosphere of the camps.

12 Noon

Shri Mehr Chand Khanna: I do not want to interfere in the debate and certainly I am prepared to hear every criticism that my sister may like to level about the conduct of the Government of West Bengal. But when that Government is not represented here, I think it is not very fair. Anyhow, I leave it to the hon. lady Member.

Shrimati Renu Chakravartty: I tried to look at the way the Government of West Bengal had been doing things. major portion of the money is loan from the Centre. Your agency is the Government of West Bengal and without criticising the Government of West Bengal. it is not possible for me to go into any of the proposals or the rehabilitation measures. Uptill now, many of those who have participated in the debate tackled the general policies but today we have come to a position when we are not going to talk of generalisations; we must go into details because it is the details that are going to give refugees houses, that are going to give them suc-cour and other help. That is why, while the Central Government will come in for criticism, for its share of the respon-sibility, the West Bengal Government must also share the same. Rehabilitation is a complicated problem and refugees come from all the classes.

Shri Feroze Gandhi (Pratapgarh Distt. West cum Rae Bareli Distt.-East): On a point of order. The hon. Minister has just now said that the Government of West Bengal cannot be brought in. I do not think it is correct because it is a concurrent subject. After all, the Government of India and the State Government are functioning together in all the States where this work is being done. How is it possible not to mention the Government of West Bengal or any other Government?

Mr. Chairman: The point of order does not arise. He has said that the Government of West Bengal is not able to defend itself. A large part of the money goes from this Ministry and it also exercises a sort of control over the West Bengal Government. So far as the

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expenditure or money given by it to the West Bengal Government is concerned, it is certainly relevant for the hon. Members of this House to criticise at least such activities of the West Bengal Government as are relevant for the purpose of seeing whether the money given by the Centre is rightly spent or not. The point of order does not arise. But at the same time, if the West Bengal Government is criticised in great detail, I am afraid, there is nobody here to answer that part of the criticism.

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Shri Feroze Gandhi: My point was different. The hon. Minister said that the Government of West Bengal could not be mentioned in this House. (Interruptions).

Mr. Chairman: He never said that.

Shri Feroze Gandhi: It cannot be discussed in this House because the Government of West Bengal is not present here; that is a very difficult situation. The subject is a concurrent subject and so, either produce the Government of West Bengal and make them sit here or do what you like.

Mr. Chairman: In so far as it lies in his power, the hon. Minister will definitely do what he can. Otherwise, the criticism will remain where it is.

Shrimati Renu Chakravartty: I wanted to point out that rehabilitation is a very complicated problem. We are very closely connected with it and we know what complications are facing us in this job. Refugees come from all classes, trades and professions. There are trained and untrained refugees, men, women and children to be cared for; there are the maimed and the disabled, then there are those who come from the rural areas and those from the urban areas. That is why it is a very complicated problem.

In a land hungry province like Bengal, with a high density of population, there is great need to integrate the needs of the refugees to the question of gainful occupation of the local population. That is why, again and again, we have appealed to the Government to proceed in a two-pronged manner: firstly to integrate refugee rehabilitation with the general plans of the Second Plan and secondly, to assure, as far as land is concerned, that the lands belonging to the small peasant, whether he tills it as a ryot or as a share-cropper, will not

be acquired for refugee rehabilitation. The policy of land acquisition in Bengal for refugee rehabilitation has led to a great deal of friction, rising friction between the refugees and the West Bengal people. I have voiced this feeling again and again in this House and I am glad this time, Shri N. C. Chatterjee has also brought it to the notice of this House that unless our policy is very clear and categorical on this point, the people will suffer and the most to suffer out of this friction will be the refugees themselves. There can be no rehabilitation of the refugees without local co-operation of the people.

Therefore, it is clear—I feel-that without setting up all party committees at non-official levels, at every level-at the village level, district level, provincial level and all-India level—we will not be able to tackle this complicated problem. We have asked for this again and again at every stage. It has been asked consistently and as consistently refused. The problem has become further complicated today and we urge it again but I at least fear that it will receive the same treatment that it has received in the past. There are political parties and individuals and established refugee organisations who have played very positive roles in spite of the fact that Government did not want their cooperation. They have refused to have these all party committees. If I had time, I would show one by one how the policies followed had been wrong.

Shri Jain, at one time—in this House and outside—said that refugee rehabilitation problems were almost complete and we could wind up the Ministry. It was we, who again and again said that until gainful occupation had been given to the refugees, there was no real rehabilitation.

The fact finding committees formed for East Pakistan refugees and its findings were a case to point how right we were. There is the question of colonies outside Bengal. After a good deal of humming and hawing, what we said proved more correct than what was said by the Government and later on the question of readjustment of colonies came about.

There was the question of squatters colonies. There was a feeling in the Government that it was wrong to regularise them. We urged regularisation and finally they had to do it in course

of time. Life has been the teacher of bitter lessons. If we can only learn those lessons and go forward, I am sure we would be able to do much better. I may repeat that, unless public cooperation is obtained through all party committees, the rehabilitation measures are bound to flounder and to be delayed and may even go wrong.

We have the consultative committees of the MPs. I must say this. Shri Mehr Chand Khanna himself is there and it is easier to talk and discuss with him than with him to counter-part in my State. (Interruptions). Occasional meetings are also held; he does meet us from time to time. The peculiar thing is that the MLAs' meetings must not be attended by MPs and MPs' meetings must not be attended by MLAs; a compartment must be created. One is under the direct responsibility of Shri Khanna while the others are a sort of pet chickens; of his counter part in West Bengal. (Interruptions.) It is this sort of compartmentalisation which is one of the reasons why we have not been able to tackle this very important problem.

I have very little time. I have got so much matter that I do not know if I will be able to do justice to the subject fully. I feel that there is a lack of sense of the need for a national all out effort; it is to be seen in various other ways. I think comparisons about rehabilitation of refugees from the East and West Pakistan are odious. I see round me the sufferings of our West Pakistan refugees who have come here. But even then I think that it is necessary to see that even that amount that is being spent and measures which have been taken for these West Pakistan refugees even that little has not been under-taken as far as East Pakistan refugees are concerned where daily the problem is becoming more acute. I was just looking through the book that was given to me by the Government and I find that West Pakistan refugees have a big compensation pool which we have not got. In spite of that, up-to-date, Rs. 174-14 crores minus the compensation pool has been spent for rehabilitation of the West while only Rs. 86.59 crores has been spent on these East Pakistan refugees; out of this only Rs. 30 crores has been for rehabilitation.

The question of permanent gainful occupation has been, therefore, painfully neglected.

Take the question of grants. West Pakistan has a compensation pool, yet they have paid Rs. 81·22 crores as grants as against only Rs. 36·56 crores to the East. In the allocations for 1955-56, the very period when we are supposed to be so gravely concerned about the influx from East Pakistan, we find that by way of grants West has got Rs. 16·74 crores and only Rs. 7·66 crores has been allocated to East.

Now take housing. If you go to my State you will see—I have got pictures to show—in how pitiable a condition the refugees are sitting on the platforms of Sealdah Station with their children. Some of them have been living there for two months. Housing is one of the biggest needs for those who have come earlier, so that we can put new ones in camps. In regard to housing, something like Rs. 60.45 crores has been allocated to the West whereas for East it is only 22:64 crores. Even in 1955-56, when the refugee influx from East Pakistan is supposed to be causing such grave concern Rs. 6.45 crores has been allocated for the West whereas only Rs. 5.56 crores has been given to the East. Does this show a sense of national urgency?

Shri Mehr Chand Khanna: What is the figure with regard to loans?

Shrimati Renu Chakravartty: I am coming to that. Take the case of loans to State Governments. While the revised estimates for 1955-56 stood at Rs. 3·12 crores for East Pakistan refugees, the 1956-57 Budget makes provision for Rs. 2·67 crores. In the matter of loans in the past, if you total it up, it is just a little more. It is about Rs. 8·86 lakhs or more.

Take the question of industrial factories. We have been hearing about them for almost 1½ years, ever since Shri Khanna came. It is long enough time and at least some of them should have started working.

Then I come to the question of settling refugees outside Bengal. I have been told that the land which has been forthcoming has been land of such bad quality which could not have even been given for Bhoodan. It has now been given to Shri Khanna for rehabilitating the refugees.

Take the question of reclamation of land outside Bengal. Only the other day, during Question Hour, I heard about

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the Central Tractor Organisation and the work which it was supposed to do in Cachar and Tripura. The vague answer I got makes me feel that even this was only on paper. I do not know when it will actually come into practice and when we shall actually have the land to distribute to the refugees. May be, many of the refugees will be dead by then. Inside Bengal, except Sonarpur-Arapanch and Bagjola schemes, what are the schemes of a sizeable nature that have been taken up? There has been delay, delay and delay.

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It has been a long tale. The Rehabilitation Minister, especially after Shri Khanna came, because we heard such a lot about what he had done to the West Pakistan refugees, had held out for us some hopes. But, unfortunately, much of it has been belied. Much of it has not been fulfilled. Shri Mehr Chand Khanna, as I said, is no doubt amenable to discussion which others are not. But, then, the record of achievement, the rate of progress has been utterly disappointing.

I shall take up specifically item by item. I shall take up first the question of land. It is a particularly complicated problem. There is density of population. There is the question of paucity of land. There is the question of new and changing agrarian laws which have been introduced in our State. There is the pull and influence of local land owning classes, which, even today, in the country-side wields great influence not only on the villagers but also on certain sections of our officers. Further, it is complicated by the machinery of land acqui-sition which has acquired lands of local peasantry while often the land-owning people have gone scot free. All these things are very very complicated factors.

I remember, during the time of Shri A. P. Jain, I got a categorical answer from him that the lands of the small peasantry will not be taken away for rehabilitating the refugees. I hope his successor Shri Mehr Chand Khanna will reiterate that.

Take the question of reclaimed lands. Again, there have been only two schemes of any consequence. One is the Sonarpur-Arapanch scheme and the other is the Bagjola scheme. You know, Sonarpur was a water-logged area, but, local people held titles to that area.

When the land became reclaimed, in a land-hungry population, it was naturally necessary to go into great details as to who was really genuine and who was not. The whole thing was a complicated issue which could have been tackled at the level of popular committees with the help of refugee organisations and with the help of local representatives. That is how it should have been done. But, that was not done. There was a great deal of delay. Sir, you know, a great deal of friction and bitterness also developed out of it, which could have been avoided.

Take the question of Bagjola for instance. Some part of it was water-logged, but there were certain portions—it is a concrete example.

Mr. Chairman: The hon. Member must conclude now.

Shrimati Renu Chakravartty: Sir, I have only spoken for 15 minutes.

Mr. Chairman: The hon. Member has already taken 20 minutes. I am not stopping her. I only wanted to point out that if she went into details she may not have time to speak on other important points. In any case she should not take more than 30 minutes.

Shrimati Renu Chakravartty: I was speaking about Bagjola. There is Kulgachir embankment in that area. The zamindar who was supposed to keep this embankment did not keep it. It came under the Government but still they did not keep it well and the embankment breached. That area is in the possession of share-croppers. For two years they were running about to get that area properly embanked and that was done finally by refugee labour. That whole area has been acquired now for refugee rehabilitation. In such a situation, naturally, there is conflict and fight between local officers and refugees.

These are the things I would like to bring before the House. I also want to show how we have been proceeding with other schemes with regard to the refugees. I am only talking about things inside Bengal. I am not talking about things outside Bengal. About them bigger people will have to discuss. As far as I am concerned, there was the question of Dhapa-Manpur. It was a history of delay. We first brought it to the notice of Shri A. P. Jain in June, 1953. We gave even the maps. He said: "We will

send it to the State Government". The State Government said: "We did not receive it". There was long delay. Again we pressed. Then Shri Mehr Chand Khanna came. In 1954, representations were made to the West Bengal Government and to local officers. Again in July, 1955 we met Shri Mehr Chand Khanna and Mrs. Renuka Ray. In August, 1955 Mrs. Renuka Ray said: "We are aware it is going to come under the Salt Lake Area Reclamation Scheme. The Dutch Engineers will come and a part of the land will be given for refugee rehabilitation". In 1955 again we got the same reply from Shri Mehr Chand Khanna. In March, 1956, again, we got the same reply from Shri Khanna. So, from 1953 to 1956 one huge area remained like that because until such time the Dutch Engineers will come this huge area cannot be reclaimed. At least we should have tried to do something.

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I can tell you further instances about this sort of long delay. There is no in-tegrated action between the Central Government and the West Bengal Government, between one Ministry and another Ministry of the Central Government. I will explain to you how this happened. The same thing happened with regard to the question of fisheries. These fisheries are those that escape land resumption under our agrarian laws. We have been showing that 3 lakhs acres of good paddy lands have been inundated under fisheries. We have been saying,issue a special Ordinance, take emergency powers in your hands and go ahead with reclaiming it. They are not doing it because big vested interests are involved in it. Even Ministers are interested in this. These are the reasons why we are not able to go ahead with this job. Further you will be surprised to know how the refugee peasants who had been asked to go directly and try to get land were treated. I gave to the hon. Minister one thousand cases of "bainanamas" which had lapsed after having been registered for three months and after money had been paid and lost by the peasants. The local officers of our Ministers took so long to find out whether those titles were all right that the "bainanamas" lapsed, the money went and the land also went. This is the way we have been tackling this whole question.

Take the question of Assam. Even today land is refused on the plea of yearly renewals. They are robbed of the land they had exchanged with Muslim evacuees. Loans are long delayed. That is why even today they are squatting in Dibrugarh or some other place there has been satyagraha. No loans have been granted to them.

I am just trying to rush through because there is no time. Otherwise I would have spoken about Tripura and other areas.

That is why I feel that unless we deal with this land question with greater cooperation, with greater intergration between local people and the Government we will not be able to tackle it.

Next I come to the question of employment, which is a very very important point. I have already stated that there should be increased opportunities, and greater integration under the Second Five Year Plan regarding the factories etc., which are going to be set up, for employment of refugees.

It has been very slow. We have not been able to set up any factories or schemes as yet. There has been long delay.

I shall say a few words about the training cum production centres. It is no use saying that we are giving training to the persons concerned. As far as the Five Year Plan is concerned, we are told that people must be given gainful occupation. The training that we give must therefore be such that they will be able to earn their living. I know lakhs of women are given training, but they are unable to make a livelihood by it. There are no jobs for them. They are unable to earn their way. That is why I say that when we are giving training, with it, we must set up production centres. We must have marketing centres so that the training which they get will be able to give them a livelihood and they will be able to set themselves up. This is a very, very important point which has to be gone into in all its detail and it has to be integrated with the general, broad principles of gainful occupation under the Second Five Year

Now, I think that the amount that has been given for this year as industrial loan is Rs. 3 crores. Last year it was Rs. 1.50 crores. The present amount is a little more than it was last year. But I feel it is insufficient. But then it is not only the question of money, but

it is the way we spent it that is very important. The slow rate of progress in this regard must be accelerated. The schemes have to be attended to quickly. They have to be passed quickly. They should not depend upon the whims and fancies or the likes and favouritisms of people in the Ministries and in the higher-ups.

I shall next come to the question of squatter colonies. After a tremendous struggle, we made the Government accept the principle of regularising the squatter colonies. The West Bengal report says that altogether 171 squatter colonies exist. The first hurdle was about the date-line—whether those colonies set up after 1st January, 1951 should be regularised or not. Secondly, whether the cost of regularisation was less than Rs. 1,875 or not. I ask you, why did we amend the concerned article in the Constitution, if we are not going to utilise it in favour of the refugees? Today we hear that those colonies only which are below Rs. 1,875 are going to be regularised. Does this indicate a sense of justice or urgency? In October, 1955, the West Bengal Government says that only 12 colonies were regularised. So, the tale of delay goes on.

There is one further interesting point. It shows the lack of integration even between the Ministries of the Central Government. There are two squatter colonies—Bandhabnagar and Profullanagar in Dum Dum. Bandhabnagar is on the land which belongs to the Defence Department. You will remember and this House will also remember the attempt made to evict from this colony the people living here. Today, it has not been regularised though it is on the regularisation list for last four or five years. It is supposed to be claimed by the Defence Department. Today I have got proofs to show that it is lying on the border of the Defence Department's territory. My point is, why does not the Rehabilitation Ministry clear these things up as between the sister Ministries of the Government of India and get the land released?

Take the question of Profullanagar colony. It is on land which belongs to the Railway Ministry. That is a dilapidated land which cannot be and which can never be utilised for railway lines because it will mean opening out roads and pathways over big buildings. Yet, that land is not taken up for regularisation. So, I say that in all these things there is no integration.

I have already dealt with the question of loans. I feel that those loans should be treated as grants.

I take the question of T.B. There were 3,000 live cases of T.B. and the West Bengal Government made a recommendation for the provision of 3,000 beds. 350 beds have already been in existence. 250 are newly sanctioned. Provision for about 1,000 beds has been agreed to. But when shall we get them? Look at the camps and the medical facilities afforded to the people there. How can you expect the people to live in those conditions without giving them medical facilities. Further, when are the medical facilities going to be given? That is the big question that arises in my mind.

I shall now mention about the Muslim migrants. Here again, it is a tale of delay. We are given figures showing that more or less that question has been settled. I am giving an example of one man, Muhammad Ishaq of 24 Parganas. Though orders have been issued that he should be given back his property, although alternative accommodation has been given to the refugee forcibly occupying his house in 1953 or 1954, uptill now, that is, 1956, he has not had that property returned to him. It is a long, long and woeful tale, a tale of delay. It hurts me when I have to re-peat it over again, because it also hurts those who are refugees. The delay of the administrative machinery is some-thing that has to be ended. The loans are delayed. Even the loans that are sanctioned cannot be got. Sometimes you have to pay salami to the officers. Sometimes you have to go and sit there for days and days together. "Baynanamas" lapse. The T.B. applications are received but delayed. The man dies by the time he receives money; even the dole in the working camps are delayed. Schemes are sanctioned but implementation is delayed. In Madhyamgram, a scheme for Rs. 6,000 for opening up a centre for women was applied in July 1955 but it was passed only in January 1956—so late—that it was feared that by March the whole thing was going to lapse and we had to rush in order to see that that amount was used. There is —I would not say 'no' co-operation but not the desired co-operation between the Centre and the State. That is why I say that all is not well in the State of Denmark or shall I say, Jaisalmer House and Auckland House.

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Lastly, I come to the question of the West Pakistan refugees who are living in Lajpatnagar. I will not go into the details of that story, which I have heard. I would like to go and see myself the conditions in which they live. They say that they are living in mud tenements which were not utilised by the widows or by the frontier men to whom they were allotted. So, if they were un-occupied and if the present occupants are prepared to pay the money, as rent or for purchasing it I do not know why they cannot be given—I would not say concession—but their right to rehabilitation and their right to housing?

I feel that the Government have not been able to tackle this question on the level of a national emergency. I feel that unless we tackle this problem with that mental attitude and set up the rehabilitation organisation with a broader, bigger and an all-out effort, we will not be even able to touch the fringe of this big problem.

Shri Ramananda Das (Barrackpore): I have praise for the excellent work done by Shri Mehr Chand Khanna, the Minister of Rehabilitation, ever since he took over the portfolio from Shri A. P. Jain. I oppose some of the remarks of the lady Member, Mrs. Renu Chakravartty who preceded me, regarding the allegation of indifference of the West Bengal Government. The West Bengal Government and the Central Government did much in this direction according to their capacity. I take objection to the remarks of the hon. lady Member. West Bengal did much. Of course, this is a complicated problem. The West Bengal Government submits proposals to the Central Rehabilitation Ministry, and the Central Rehabilitation Ministry submits the proposals to the Finance Ministry and it is in the Finance Ministry where these schemes for money are delayed for months and even years together. So, the Finance Ministry is practically responsible for the abnormal delays in respect of the settlement of the claims and the rehabilitation schemes of the refugees quickly.

I think there are four persons at the head of the Finance Ministry. One is the Finance Minister. There are two Ministers of States and there is one Deputy Minister of Finance. I feel that one of these Ministers can easily shift his headquarters to Calcutta with some secretaries to look to the condition of the refugees and tackle the financial

problem of rehabilitation quickly. Unless you do so, you cannot solve the problem of refugee rehabilitation quickly. There is no justification for keeping four Ministers of Finance at the Centre. Shri Khanna has his headquarters at Calcutta, and he has been doing good work, but all the schemes are delayed due to the indifference and delay of the Finance Ministry. So, I appeal to the Government to shift one of the Ministers in the Finance Ministry to Calcutta. Then all the schemes can be expedited and there could be no delay in sanctioning the money for the proper rehabilitation of the refugees. Unless you do so, you cannot solve this pro-blem quickly. So I appeal to the Government again and again to shift one of the Ministers in the Finance Ministry to Calcutta and sit there and expedite this work of rehabilitation.

Bengal and Punjab made great sacrifices in the freedom movement of the country, but when the country achieved Independence, Bengal and Punjab were the worst sufferers. The country was divided and the Bengalis and the Punjabis suffered most. To some extent, the Punjab people got some sort of compensation as they got sufficient land and some money also by way of evacuee property, and thus the Puniab refugees were settled to the extent of about 80 per cent. You have been able to build so many townships like Faridabad, Malviyanagar, Patelnagar and Kalkaji and others at Government cost and excellent arrangements have been made for the proper rehabilitation as well as appointment for the refugees.

But the Government have given a stepmotherly treatment to the East Pakistan compared to the West gees. From the figures refugees as Pakistan refugees. we find that more than 36 of refugees have come from East Bengal to West Bengal. But, we find that actually there are more than 40 lakhs of refugees in West Bengal. Several lakhs of people came by the land route without visas or permits. They were not taken into con-sideration in the statement given by the Ministry here. The Government have miserably failed to give them proper rehabilitation facilities. So many schemes there are; but even 50 per cent. of the refugees are not properly rehabilitated due to the inefficiency and dilatory tactics of the finance department of the Government of India, which I have already mentioned. I appeal to the Government to do something constructive

[Shri Ramananda Das]

to improve their lot and resettle them so that they may have a chance to live like human beings. Now, we find that more than 2,000 refugees are coming daily to West Bengal. The Sealdah station and some other stations on the border are jammed. Several thousands of refugees are living like cats and dogs in the Sealdah platform. No provision has been made by the Government for their reception, food and medical arrangement. I appeal to the Government to give proper attention to the welfare of these refugees in these platforms and camps. In the absence of this, you cannot do any humanitarian work for these refugees.

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Now, all the refugees who are comare almost ing from East Pakistan Scheduled Caste people. Not only that, they are all agriculturists. Most of them have never before seen a train or towns. Most of these people are rotting in the platforms. Government have refused permission to non-official organisations to give any relief to them in the platforms where they are cheated by agents. Government officials also are not doing any work there. They are also indifferent to these refugees because they come from the lower strata of society. My appeal to the Government is to be more humanitarian to these people and show greater sympathy to them so that they could live like human beings. These are the people who have sacrificed the most for the independence of the country. It is not a problem of West Bengal alone. It is a national problem, a problem for the whole country. I appeal to the Government to treat this problem on a war level as this is an emergency matter.

The Prime Minister made some remarks the other day about this. But, I am sorry that the Prime Minister did not show much sympathy to the cause of these refugees and their proper rehabilitation. He was not justified in defending Pakistan so long as the driving away of the refugees from East Pakistan is concerned under various pretext and excuse. I appeal to the Government to take drastic steps against Pakistan so that this exodus may stop. There are over 80 lakhs of these people still living in Pakistan. They are in the process of coming. They may come today or tomorrow. The economy of the whole country will be upset. Unless you make proper arrangements for their rehabilitation, it is not possible to satisfy

these hungry millions. There is no sufficient land for the settlement of the refugees. Of course, Government have sent several thousands of refugees to the Andamans. There is still sufficient scope there. I think you can settle 10 lakhs of people in Andamans, if you give them sufficient lands, loans and other facilities. I appeal to the hon. Minister to send as many of these refugees as possible to the Andamans and the other border states near the border of West Bengal. If you send these refugees to U.P. or Punjab automatically they will die like fish without water.

Shri Mehr Chand Khanna: They have done well in U.P.

Shri Ramananda . Das : They have come back from Bihar. They have been living in places which are very near water. If you send them to the Punjab, or other dry areas, they will die like fish without water. These people are akin to fish so far as their habitation on marshy land is concerned. I appeal to the Government to settle these people in the border states of West Bengal and Andamans. The refugee problem is a colossal problem. It cannot be solved unless you do your best at home for proper rehabilitation and put pressure on Pakistan to stop the exodus of the minorities. as there are more than 80 lakhs of people who are still there. I am sorry that the Government has not put adequate pressure on Pakistan, with the re-sult that Pakistan has made it its declared policy to squeeze out these people. I appeal to the Government to demand 6 border districts from East Pakistan for the settlement of these refugee people. After the Partition, more than 6 lakhs of Muslims went from West Bengal to East Pakistan. But, all these have come back to West Bengal and the Government have rehabilitated them. They have spent several lakhs to rehabilitate these Muslims. Not only that. More than one lakh of Pakistani Mus-lims are there now in Calcutta employed in the Calcutta Port, docks, mince boats and steamers and other places. These people are taking away crores of rupees from West Bengal. But our refugees are not getting any employment. Of course, this is a secular State. But, a secular State has to look after the interests of its own citizens also. Here are people who are Pakistanis, who are not our citizens and crores of rupees are being spent for providing jobs to them in Cal-cutta as mentioned before. These people are sometimes trying to paralyse the

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docks and ports of Calcutta by regular Government should come to their senses and see that these East Pakistan nationals do not get any job in West Bengal. Unless you do this, you cannot solve this employment problem. If you can stop the appointment of these Pakistani people, you can appoint lakhs of our own people in these industries. I appeal to the Government to do something constructive in this national problem in this respect.

As I said, I appeal to the Government to demand the six border districts from East Pakistan to rehabilitate the 40 lakhs of refugees. On account of these refugees, we did not get any land in exchange as in West Pakistan. Pakistan should be asked to cede land for the rehabilitation of these people. I appeal to the Government to put pressure on Pakistan. If the Government do not take any steps, I am of strong opinion that the West Bengal people will rise in re-volt and stop all channels of trade passing to East Pakistan through West Bengal by rail, by steamer boats, by airways forcibly. Then, Government will have to come to their senses. But, that would be too late. In the Nehru-Liaquat Agreement, it was stipulated that the minorities in Pakistan will get equal rights.
That has been violated by the Pakistan
Constitution recently. No member from a minority can contest in the election of the President. Moreover, the minorities have been given separate electorates against their will. So many restrictions are being put on the minorities and they are being forced to go out. As a result, the honour and prestige of the minorities are at stake. The Nehru-Liaquat pact has failed. It is the duty of the Nehru Government to see that drastic steps are taken to stop the exodus and take back some territories from East Pakistan for the rehabilitation of these refugees.

I vehemently oppose the remarks of Shrimati Sucheta Kripalani that the Congress Members from West Bengal do not do any work and it is the Members from the Opposition who do all the who do all the work. Sometimes, these opposition Members, instead of doing any good to the refugees, do more harm to them. (An Hon Member: Question). They exploit the situation for their own propaganda purposes and delay the schemes. I appeal to the Opposition not to mislead or misguide the refugees, and I request them to co-operate with the Govern-ment. I thank you, Sir, for giving me an opportunity to participate in this debate and, I thank Shri Mehr Chand Khanna for doing something constructive for the speedy rehabilitation of the refugees.

Shri S. M. Ghose (Malda): Mr. Chairman, Sir, I support the Demands and oppose all the cut motions. I also congratulate our Rehabilitation Minister. Shri Khanna, for understanding the problem of West Bengal correctly. When Shri Chatterjee, in his speech, said that Shri Khanna was trying to take shelter under the cover of the new influx of refugees from East Pakistan, in my opinion he really did a great injustice, be-cause in the 92 pages of the printed book which he has circulated to all the Members, Shri Khanna has laid all the cards on the table. Every information is there. He has nothing to conceal from anybody.

Before I take up this problem of rehabilitation in West Bengal, I may say a few words about the remarks of Shrimati Sucheta Kripalani accusing West Bengal Congress Organisation. She mentioned that the West Bengal Congress was not co-operating with other organisations or other people who are working in this field. She also mentioned that she was in Noakhali and that she worked there. But I would like to remind her that when she went to Noakhali she found the President of the West Bengal Congress already there. He rendered her all sorts of help and placed at her disposal money and also Congress workers to be utilised by her for any work she wanted to do there.

Then she also mentioned about visit-ing other places, Assam, Tripura etc. When she had been to Assam and Tripura-you, Sir, were also one of the members of that party—you will remember that the Congress President of West Bengal was all along with her in the Assam tour, in the Tripura tour and in her tour of various camps in West Bengal. Apart from this, let me mention here that the West Bengal Congress President visited other camps. He visited one camp in Gaya, another camp in Ranchi and also took pains to find out the whereabouts of about 50 East Bengal refugees who had been sent to Madras.

When the first Ministry after independence was formed, it was the Chief Minister of West Bengal, Dr. Ghosh, who did not recognise that there was a refugee problem in West Bengal. The West Bengal Congress President had to

[Shri S. M. Ghose] approach the Centre, and you will remember that in this House, when Shri Neogy was the Minister, he had to admit, over the head of the West Bengal Government, in reply to the West Bengal Congress President's reference that there was a problem.

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First of all, it took nearly a year before the West Bengal Government, when Dr. Ghosh was the Chief Minister, recognised that there was really a refugee problem in West Bengal. I would not have mentioned all these things, but there was a direct challenge and we were accused and therefore most reluctantly I am mentioning these things.

The Habra colony is one of the biggest refugee colonies in West Bengal today. During Dr. Ghosh's regime, it was the West Bengal Congress President who went into the midst of that jungle to find out the deserted camp of the Defence department and settle some of the refugees there. He opened a working centre, and continued this work for nearly about a year before Dr. Roy's Ministry came and recognised this West Bengal refugee problem and took it upon themselves.

Shrimati Renu Chakravartty: So, all the ills were due to Dr. Ghosh and all the good due to Dr. Roy.

Shri Mehr Chand Khanna: We are partial to your relations.

Shri N. C. Chatterjee: (Hooghly): He is resting on his own laurels.

Shri S. M. Ghose: I am saying this because the West Bengal Congress was attacked and accused. All along the border of Banagram, the Namasudhra refugees were rehabilitated by the West Bengal Congress without any Government help because the Government did not recognise the problem at that time. Some of them were from Noakhali. The Namasudhras were also rehabilitated on local zamindars' lands in the area between Banagram and Habra.

Then I come to another remark of my friend Shri Chatterjee. Although the Speaker at that time intervened, he maintained that the S.R.C. Bill had some connection with this rehabilitation problem. He would have been perfectly satisfied if that small territory from Bihar given by the S.R.C. to West Bengal is mentioned.

Shri N. C. Chatterjee: I am sorry to intervene. I never said that. I said that the despondency of the refugees has been keener because even that little territory which would have given them some hope has already been taken away in the S.R.C. Report.

Shri S. M. Ghose: As a matter of fact, it has not been taken away by the S.R.C. Report. But I would ask Shri Chatterjee to consider whether in place of that area which is a little over 3,000 square miles—and according to Dr. Roy's own statement, he is not going to utilise a portion of it, that is to say the Kishenganj area for refugees rehabilitation—if we get near about 67,000 square miles of Bihar along with us, that will facilitate rehabilitation more or not. That is the only question which I would ask him.

Then, he has mentioned another problem in connection with the new influx of refugees. I shall deal with it separately, but here I would only like to point to Shri Chatterjee that he has men-tioned that about 60 to 70 thousand Pakistani citizens are working in Cal-cutta and earning their bread. Even if we take that extreme attitude that in order to provide work for the new refugees who are coming we drive these 60 to 70 thousand people from here, that would not create such a vacuum 92 lakhs of as to accommodate who are likely to That would not solve the problem. I questions being can understand these raised before us. But the new influx is such a great problem that we shall have to seek its solution somewhere else, and not by trying to drive out these people from here.

Another thing that my hon. friend mentioned was in regard to the jirathias of Tripura I think my hon. friend knows that these jirathias were recognised by the Tripura Maharaja when Tripura was a State. At the time of taking over, in the first inter-Dominion conference held at Calcutta, in which our late lamented friend Dr. Syama Prasad Mookerjee was also present, it was admitted by both sides that these people had their lands in Tripura, and some of them had their homes also in Tripura, but in the main their homes were on the other side. Therefore, they were recognised as the jirathias of Tripura State, and they were given the right to take with them up to 40 maunds of paddy, I think, while they had to leave the rest of it in the

Tripura State. That is also a special problem of a special category. So, we should not mix up the two things. We should know the facts first, and then deal with the problem. How we want to deal with it is quite a separate matter.

Now, I come to the rehabilitation problem of Bengal, which is a problem of all problems. The Central Ministry and the State Government are in agreement over certain schemes which have been formulated. It took a long time to formulate those schemes, and to examine them. Then they were forwarded to the Rehabilitation Ministry for a decision at the State level; then, they were forwarded to the Finance Ministry for final sanctions. We are told by the West Bengal Rehabilitation Minister herself that here all these schemes and the papers and files relating to them are held up for months and months. In their eagerness to scrutinise the expenditure, and to cut down or curtail the expenditure, the Finance Ministry do not realise that they are really increasing the expenditure on rehabilitation. Every year, the Rehabilitation Minister has to come forward Demands with Supplementary Grants before the House, in order to give relief to the refugees. What is this due to? It has been due to the fact that they have not been able to rehabilitate the people in the camps, and they have taken years and years.

My hon. friend Shri N. C. Chatterjee mentioned some cases of persons who have been in the camps for nearly two or three years. But I know of cases of persons who have been there for full five years. I am surprised that there is no one in the Finance Ministry to look into this aspect of the whole question. In their eagerness to scrutinise and curtail the expenditure, they are really increasing the expenditure under the other head, namely, that of relief. I want the Finance Minister to make a categorical statement here in this House as to what is happening there.

After all, these schemes are prepared first by the West Bengal Rehabilitation Ministry; then they are sent to the Central Rehabilitation Ministry; they also scrutinise and examine the whole thing. Besides, the other persons who are involved, namely, the refugees, also take a lot of pain to go here and there in order to apprise them about the facts of their cases. When once things are finalised, and the State Rehabilitation

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Ministry are in agreement with the Central Rehabilitation Ministry, I do not see why the files should again be sent from the bottom to the top to be scrutinised by every officer in the Finance Ministry, and again be sent to the other Ministries concerned for purposes of scrutiny? I really cannot understand. This is the root cause of the delay, as also disappointment and suffering of these refugees.

In regard to land acquisition, I cannot really understand why there should be so much insistence on the 1946 price for small plots of land nearabout Calcutta when the other departments of the Rehabilitation Ministry to rehabilitate those people who have already got some gainful employment roundabout Calcutta when the other departments of the Central and State Governments are paying for such small plots of land at the current market price! Thereby, Government are making difficult the problem of rehabilitation of those who have got some sort of employment in or nearabout Calcutta. This aspect of the question also should be looked into by the Rehabilitation Minister.

There is one other small matter. In Malda, quite a large number of refugees have come in, and the Malda municipality are unable to cope with the situation. They have applied to the Central Rehabilitation Ministry for a loan for expanding their water works and other amenities, but uptill now, they have not received any reply. This matter also should be looked into.

Lastly, I would like to point out that if we want maximum efficiency from this Ministry, then in my opinion, the people who are working in this Ministry should be made permanent. If their services are extended from year to year only, then we cannot expect to get that much of efficiency which we would expect from them, for they will be always thinking about their own future. I would like the Minister to consider this question also in all seriousness.

I now come to the new problem which has arisen from the influx of refugees from East Bengal. I am grateful to Dr. Gidwani for having brought to our notice the cases of another category of refugees from Kashmir also.

So far as the influx from East Bengal is concerned, I confess that I really cannot suggest any solution to my own

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satisfaction. The problem is such that if we are to be prepared to accept the remaining 92 lakhs of Hindus from East Bengal, then in my opinion, our Second Five Year Plan will have to be dropped altogether. The choice is between dropping altogether the Second Five Year Plan and thinking of some other remedy. Then, Sir, land has been demanded. My feeling is that there is very good justification for this. The problem is such that we cannot think of any solution excepting by liquidating our own State. This is worse than a situation which could be created by a war. I think an invasion from Pakistan could not have created a worse situation than this.

1 P.M.

Shri N. C. Chatterjee: This is jehad.

Shri S. M. Ghose: Therefore, the demand for land which is being made is quite natural, because we cannot think of any other solution. We cannot liquidate our own State: we cannot go into liquidation. We cannot think of war. Therefore, there is very good justifica-tion for demanding land from Pakistan to rehabilitate these refugees, if we are to accept them. The other suggestion which emanated from a Conference of Members of Parliament in Calcutta and was ultimately accepted by the Ministry and forwarded to Pakistan is found in the first page of the Report. It reads as follows:

"It was agreed that the following measures would tend to check the migration :-

- (i) Easier communications between East Pakistan and the adjoining Indian States.
- (ii) Relaxation of travel restrictions.
- (iii) Facilities for remittance of money from East Pakistan to India.
- (iv) Exchange of cultural missions, including sports teams,
- (v) Proper facilities for trade. employment and education for the minority community in East Pakistan, restoration of their arms licenses and derequisitioning of their houses."

Along with these five items, 1 would like to suggest two more: one which

was suggested by my hon. friend Lala Achint Ram that instead of allowing the refugees to come over to Indian territory, there should be camps inside East Pakistan where the migrants may be kept, say, for six months or a year and the cost may be borne by the two States half and half. The supervision of these camps should be in the hands of nonorganisations like Pakistan official National Congress, Awami League or other minority organisations there.

The other suggestion is that the East Government must find out some method by which the confidence of these minorities can be restored. As our Prime Minister pointed out the other day in his speech, it is not the people of East Pakistan, not even the topranking leaders who desire that these minorities should be squeezed out; it is the officers who are responsible for this. I entirely agree with that view. The officers of the East Pakistan Government are mainly responsible for creating such a situation. Therefore, the confidence of the minorities will never be restored so long as there is not a large number of officers from the minority communities, from the Secretariat down to the thana level. If they cannot find out so many officers in East Pakistan and if a request is made by them, then the West Bengal Government should be prepared to lend the services of some of their officers on deputation for a year or even more.

Mr. Chairman: The hon. Member's time is up.

Shri S. M. Ghose: One minute more and I shall conclude.

About the refugees coming from Kashmir. I can understand that we cannot deal with a situation in another sovereign State. Our difficulty lies there. But here is an instance where refugees are coming from our own territory under occupation of Pakistani army. We have tolerated this situation, in my opinion, long enough and we should not tolerate it any longer. This army in occupation of our territory should be pushed out as soon as possible and the area brought under our control.

Shri R. P. Garg (Patiala): Mr. Chairman, I think the Union Rehabilitation Ministry has been handling the most difficult task that fell on the shoulders of the Government of India as a con-sequence of Partition. From the very beginning it was evident that the work of providing rehabilitation to the millions of people would not only demand great financial resources, but also an efficient machinery to execute the work. I am glad to note that the Government of India has been successful in providing rehabilitation to the millions people from West Bengal and it did not feel hesitant to spend money on it.

An inetrim compensation scheme was formulated in 1953. Having realised that no useful purpose would be served by prolonging negotiations with Pakistan, we formulated the final scheme and passed the Act in 1954 and framed the rules thereunder in 1955. Now the whole scheme of compensation revolves on verified claims and evacuee pool. I would in this connection like to say a few words about the valuation of pro-perty. In the case of government built houses the valuation of property is determined by the cost of land and the cost of superstructure. This is not fair. These colonies were actually developed by the refugees. They were jungles when the refugees were settled there and we should not benefit out of the efforts of the refugees. The basic idea of rehabilitation of refugees was to give them shelter and not to make any profit out of it. I am ashamed to see this bania mentality of Government in that they want to make profit out of it. Their approach to the whole problem is highly legalistic and actuated by motives of profiteering. Properties less than the value of Rs. 10,000 are exempt from auction, but the marginal cases should be decided in favour of the refugees. But what is happening? It is the other way about. The officers are trying to enhance the number of auction properties. Now there are a number of evacuee properties consisting of say half a dozen houses. Each house does not cost more than Rs. 5000 or Rs. 6000. But the Government is trying to make it one unit and auction it. This is not fair. When the refugees were given these units, the cost of each one was not assessed at more than Rs. 5,000. They should not therefore be auctioned together.

The Minister of Defence Organisation (Shri Tyagi): Where has it occurred?

Shri R. P. Garg: In Delhi-in Akhata Kidara. I can give any number of examples. There are big estates in which there are so many small houses built, one costing not more than Rs. 5,000 or Rs. 6,000.

Then there is another aspect. Suppose there is a big building and several refugees are allotted a portion of that building. Why should that property be auctioned as a whole? At any rate, Government should not try to enhance the number of auctionable properties.

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Now compensation can only be paid out of evacuee pool. What is the evacuee pool? It consists of evacuee probuilt Government arrears of rent of loans advanced by Government. It is all right for those who have verified claims to adjust claims by purchasing some property. The main difficulty arises when cash payment is demanded.

Cash compensation cannot be given till we sell the whole property, whether occupied by verified claimants or nonclaimants, or till the whole money is realised from the non-claimants or till the arrears of rent or instalments of loan are realised from the refugees. Some instalments of loans may go up to 15 years even. Does it mean that the compensation scheme will linger on for 15 years? Does it also mean that the Ministry of Rehabilitation will linger on for 15 years? This is not the right approach. The compensation problem is a human problem and we must solve it as early as possible. I am ashamed to see that not only the Union Rehabilitation Minister but also many dignitaries connected with the Ministry have said that the speed of payment of compensation to verified claimants will depend on the speed of realisation of dues from the refugees by way of loans, arrears of rent, sale of government-built houses and sale of evacuee property. Realization Realization from the refugees has got to the slow because their paying capacity is very low as yet and we should not be so strict in getting the money from them. We should try to give them long and easy instal-ment facilities. We should not link up this compensation scheme with the realisation of dues from the refugees.

I am glad that the Union Rehabilitation Minister declared the other day that the Government have decided to realise the price of the land which has been allotted to certain refugees in Rajasthan and other places in 15 equal annual instalments. But he made a distinction between land and houses, on the plea that land is for rehabilitation and houses are for property purposes. I want to ask: if a person is given a job or business in Dulbian and houses are for property purposes. in Delhi or some other place and a house

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is not given to him, do you think that he would feel rehabilitated? He will certainly not feel rehabilitated. A concession of two years is given as a tenant. But what are these two years when he does not feel rehabilitated even after eight years? This fear of eviction after two years will haunt him and will make him feel unsettled. So we must give him long and easy instalment facilities.

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If he buys a house upto Rs. 10,000, the money is to be realised within three years. If he buys it in instalments spread over three years, the monthly instalment will not come to less than Rs. 250. If the hon. Minister thinks that the refugee is capable of paying Rs. 250 per month, I think his attitude towards the problem is not realistic, and we cannot solve the problem like this.

Lala Achint Ram (Hissar): Even the Ministers cannot pay that much.

Shri R. P. Garg: We have now a low-income group housing scheme under the Ministry of Works, Housing and Supply. Under that scheme, a lot of funds are provided under the Second Five Year Plan. People with incomes below Rs. 6000 are advanced loans upto Rs. 8000 and the money is to be realised in 30 instalments. If a normal citizen is given that facility, why not the refugees be given the same? So far as the non-claimant refugees are concerned, they can be given these facilities and money can be transferred from the Works, Housing and Supply Ministry to the evacuee pool. The money may be realised through the same agency that realises money in the case of the low income group housing scheme. This will solve the problem of recovery from non-claimant refugees.

Now, if the payment of compensation is not to be linked with recovery of loans etc., I would suggest the following. The total compensation applications are 4,35,000 and the number of rehabilitation grant applications is \$1,000. This makes a total of 5,16,000 applications. Upto the 29th February 1956, 85,803 persons have been paid Rs. 25.47 crores as compensation. Now only 4,25,000 persons are left to be paid or claims to be adjusted. I want to ask, what is the work left for the Rehabilitation Ministry. There are a few things left. One is implementation of any further agreements or further talks with the Pakistan Government. Another is recovery of loans given to displaced

persons or rent arrears. The third is reproceeds covery of sale from nonclaimants. The only work left with the Rehabilitation Ministry now is regarding adjustment of the claims by way of sale of evacuee or government-built houses. because recovery of loan arrears can be entrusted to other agencies of the Govceeds of evacuee or government-built houses can be entrusted to the agency of the low income group housing ernment and the recovery of sale proof the low income group scheme. The only work of adjustment of verified claims in the sale proceeds of evacuee or government-built houses should be finished within this financial vear.

Shri Tyagi: More refugees are coming from East Bengal.

Shri R. P. Garg: I will deal with it.

The Union Minister should state on the floor of the House that this work regarding compensation to verified claims would be finished within this year. Unless and until we make such a decision, we cannot increase the pace of compensation, because certain vested interests have grown in the Ministry and they do not like the work to be finished. It is wrong to say that the speed of compensation depends on the recovery of dues. Last year, Rs. 15 crores were provided in the budget for cash compensation, but only Rs. 9 crores were paid and Rs. 6 crores lapsed. What is the justification for this? The excuse given is that recoveries from the refugees are not coming, and that is why the pace of compensation has slackened. This is a wrong approach. This must be decided within a year or so. Some time back, in 1954, the hon. Minister, Shri A. P. Jain, said that the success of the Ministry should be judged by how early we were able to wind up this show.

Now, I want to draw the attention of the House to the exodus of refugees from East Bengal. What are the realities and how are we to face them? The reality is that the Hindu minority during all these eight years has been migrating from East Bengal from time to time in varied numbers, because the Pakistan rulers have created such conditions in East Bengal that it is impossible for the Hindu minority to live there. It is most unfortunate that the entire outlook of the Pakistan rulers, leaders of the Government, and the Press is communal. This exodus will continue and we have to face the problem.

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Some of our friends have suggested that we should seal off the border. It is a negative approach to the problem. Sealing off of the border would create discontentment and frustration amongst the minorities. Our method is not negative: our method should be positive. Whatever be the economic or political reasons for the merger of Bengal and Bihar, at least for the sake of settling the refugees from East Bengal, Bihar and West Bengal should be merged immediately, because the East Bengal re-fugees do not want to settle anywhere else due to language and other difficul-ties. If West Bengal and Bihar were merged, this problem would be solved.

There are certain Muslims here who are Indian nationals and have not migrated to Pakistan. They had just temporarily shifted from here and their houses are occupied by the refugees here. What is the justification for not restoring to them their houses? Why cannot we get them back their houses?

In the end, I would once again draw the attention of the hon. Minister that this is a human problem and it should be treated in a human way, because ours is a Welfare State.

Mr. Chairman: Shrimati Ila Palchoudhury. I would request the hon. Member not to take more than ten minutes because there are a number of other hon. Members who wish to participate, and not more than 45 minutes are left now.

Shrimati Ila Palchoudhury (Nabadwip): It is with a very heavy heart today that we discuss rehabilitation. Dark clouds are over Bengal and we cannot help thinking that the situation is really very ominous for the whole of India. We should take the view that war has been waged, because it is a war of misery that is raging, and all avenues must be searched to counteract that misery. I do not agree with the hon. lady Member opposite who said that everything has been put down to this exodus from East Pakistan. The exodus from East Pakistan is a terrible problem. Within this month 70,000 have come over. That is something that we have to contend against. It is not that we want to hang everything on that nail; it is a vital problem that we are facing. For this there must be high-level talks and there must be every effort made so that security might be had for the minorities in East Pakistan.

It has sometimes been said-even in Pakistan—that people are coming to India because they get some advantage here. Are they getting anything very great in India? When you look at them in Calcutta, on the streets of Calcutta, in the Sealdah station where people are scattered like cats and dogs, and yet they are writing back to their relatives to come to West Bengal, why is it so? Because, they fear to lose in Pakistan more than life itself, honour and decency. That is why the streets and foot-paths of West Bengal seem safer, although we have not been able to do as much as we would like to do for them.

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Coming face to face with this question, there is one thing which I would like to bring to the notice of the Ministry. According to the figures the expenses on the East Bengal refugees is 30 per cent. of the whole expenditure whereas the refugee influx is 44 per cent. and actually 80 per cent. of the refugees are, so to speak, concentrated in West Bengal. I hope the hon. Minister will look into that and see that something is done to give more towards the East Pakistan refugees.

In Nadia, my own district, there are as many as 10 lakhs of refugees—in that small district. West Bengal is breaking under the force of the heavy influx. In India, disease is rife and T.B. in particular is creating havoc. Something must be done about T.B. beds. It has been said that we want 1,000 beds. At the moment we have 492 and a thousand is the minimum. I do not know whether we can get this number this year. The treatment of T.B. has to be quick; if it is delayed there is no hope for the patients. T. B. sanatoria, clinics and beds have to be made available in the small district towns. If it is a grant of more than 5 lakhs it has to come to the Centre for sanction. I wish the Finance Ministry and the Ministry in West Bengal could have more co-ordination so that schemes over Rs. 5 lakhs need not always be delayed. The danger of T.B. patients is that they cannot live if there is delay and anything that may be done for them will be useless and it will be money wasted. Not only that; after-care and care of their families have to be taken into consideration.

There was a Press Note to say that this was being done. But by the time the care gets to them, it is too late and [Shrimati Ila Palchoudhury]

the patients spend their nights in sleepless agony and their days in great depression. If help to the family is sent quickly the lives of these patients may be saved.

It is surprising to note that although 6 colleges were granted for the refugees in West Bengal no college has been sanctioned for Nadia where refugee concentration is the greatest! We want to remove congestion from Calcutta but refugees from Nadia go to Calcutta to study! If you have a refugee college at Nadia I think it will solve the problem and I hope the Minister will really consider this and do this much for my district. The land was surveyed, and the West Bengal Rehabilitation Minister also looked the matter up, but nothing was done!

There are 50,000 fishermen who have come from East Pakistan and are ready to earn their living in India. They have submitted a scheme. I have no time to go into it now. It is certainly useless to put them on agricultural land because that is something different and that is something which they have never done. They should be put in such places where they can fish, say in Saurashtra or in Assam and other places wherever they may be able to rehabilitate themselves. I will send the scheme to the hon. Minister and I hope he will give it his earnest consideration and the details will be worked out.

There are also various weavers today who have come from East Pakistan. There is one silver lining in the exodus from East Pakistan. After all the wealth of a nation is not actual money, as such; it is the people that are the national wealth. We have these weavers from East Pakistan; their services can be utilised and we can cultivate their art. Let us give them the right kind of looms and yarn with which they can weave the authentic type of Dacca saris, in West Bengal. The saris that are woven today by these weavers are not really true to type. This can only be done by giving them the right kind of yarn and looms, and cloth that was the pride of India will again be produced in West Bengal.

It is heartening to note that it has now been agreed that loans under Rs. 300 will be converted into grants and that house-building loans in the urban areas will be liberalised from Rs. 500

to Rs. 1,200. That is a great relief. I hope that the aspect of grants to West Bengal will be kept more in view by the Minister when he considers this question. It is really impossible to describe the miserable conditions.

Sir, camps are the most expensive things. When you are considering the question of acquisition of land, let me earnestly say that you should pay good price for the land; pay something like Rs. 300 for a bigha and you will get land. Do not stint on the price of land because you are spending that money and more on camps which are expensive propositions. It is a temporary proposition; it does not do the refugee any good. If you can give him land for rehabilitating himself, you will have spent the money on something for which he will have permanent use. Therefore, I would say, pay more for the land and acquire the land.

I would also ask the opposition par-ties who have been so vociferous in saying that our Ministry has done nothing, to act in full co-operation when it comes to the question of acquisition of land, and not to go round creating disruption and local friction. Really, it is this that has been done in many parts in Bengal and if I have a little more time I will show it with figures. In Bengal actually 11,074 acres have been notified for acquisition and 2,899 acres have come into possession and acquisition proceedings are going on with regard to 9,521 acres. Out of this, only 300 acres have been able to be acquired. In the acquisition proceedings that are going on with regard to 9.521 acres, injunction after injunction has been brought in by the local people who have been incited to object to the acquisition of land saying that the land belongs to them. This is the sort of thing that is being done. You cannot go on running with the hare and hunting with the hounds. How can any scheme succeed, if this is done?

So far as the Ministry of Rehabilitation is concerned, I thing, the refugees are well aware of what is being done for them. It often reminds me of a saying in Bengali, when the Ministry is being drastically criticised. I will translate it for you. There is a person who cooks the food; after cooking he dishes and serves the food; but there is one who then comes and says: Let me fan this and cool it for you, and he gets all the credit. If that is the attitude taken, I have nothing to say. It is not a race for

credit; it is a race for doing all we can. We should have every co-operation from every shade of opinion to deal with the refugees because we are dealing with people who have lost their all, people who are undernourished and in despair. Political opinion or political creed comes in nowhere. Let us do the best we can about this problem.

It is heart-rending to hear that the East Pakistan and Bengal refugees will not help themselves, that they are lazy and that they will not work. It is really very very sad. The conditions in the camps and bustees can be visualised. The conditions in the clums and bustees which our Prime Minister has been seeing in Delhi, are replicas of some camps and bustees in West Bengal. These are the conditions under which they live, ill fed, ill clothed, without amenities, herded like cattle! It is surprising that there is vice or immorality! Camp conditions must be looked into and rectified. I think the criticism that Bengal refugees will not work is unfounded, because, I am sure, they will work if given proper opportunities. They will become citizens of India who will be useful to India.

Sir, today we are facing a problem that not only belongs to West Bengal or West Bengal-Bihar merger, but also belongs to the whole of India. The whole of India must come forward to meet this situation. Let it not be said by posterity that we did not tackle this problem on a war footing and that we did not do as much as we could have done. Let us take those who have come to our hearts. Let us deal with the situation in the right way and keep the prestige of India high. It is indeed heartening to know that we have taken help from the United Kingdom and our defences are being strengthened. I hope our defences will be strengthened to combat all aggression and the refugees will be so integrated in time, that they will become citizens of India who will no longer feel like uprooted humanity but will be our brothers and feel secure in West Bengal and in the whole of India.

शोमनी कमलेन्यु मित शाह (जिला गढ़वाल-पिश्चम व जिला टिहरी गढ़वाल व जिला बिजनौर-उत्तर): मुझे पुनर्वास मंत्रालय के विषय में कुछ बातें कहनी हैं। शरणाधियों की क्या हालत है, किस प्रकार वे बेचारे प्रपनी जिन्दगी बसर कर रहे हैं, यह मेरे भाई ग्रौर बहुन इस सदन में प्रच्छी तरह सैं जानते हैं। हमारे देश में बहुत विदेशी ग्रतिथि ग्राए ग्रौर हमने उनका बहुत ग्रादर सत्कार किया। वे यहां

मा कर घमे फिरे भौर लोगों से मिलें। हम विदे-शियों के साथ मेल मिलाप करते हुन्मौर पाकिस्तान भी उनमें से एक है। हम उसके साथ मित्रों जैसा बरताव करने की बहुत कोशिश कर रहे हैं। ब्राज हमारी यह कोशिश सफल नहीं हो रही है भीर यह चीज स्वयं हमारे प्रधान मंत्री के वचनों से प्रमाणित होती है। श्राज पाकिस्तान में तथा पूर्वी बंगाल में हिन्दुग्रों के साथ कैसा बर्ताव हो रहा है भौर किस तरह से उनको वहां से धकेल कर बाहर किया जा रहा है यह किसी से खिपा हुआ नहीं है। यही नहीं, बल्कि मसलमान भी बराबर पाकिस्तान से ग्रब भी भारत ग्रा रहे हैं। ऐसी दशा में हमें यह देखना चाहिए कि क्या पाकिस्तानका व्यवहार हमारे न्यायोचित है ? हमारी यह कोशिश है कि मेल मिलाप हो, प्रेम का व्यवहार हो भौर शान्ति बनी रहे । परन्तु यह शान्ति कब तक बनी रहेगी यह हमें देखना है भ्रीर यह सवाल वही हल कर सकेगा जिस पर कि हमारी आशायें लगी हुई हैं।

श्राज पाकिस्तान जो भी कार्यकर रहा है वह हमारे इंटरेस्ट (हित) में किसी सुरत में भी नहीं हो सकता। भ्राप देखते ही हैं कि नेपाल में एक धरारा नामक स्थान है जहां पर हाल ही में एक मस्जिद बनाई गई है। जिस शक्ति की सहायता से पाकिस्तान नेपाल तक पहुंच रहाहै यह भी मेरे विचार में भ्राप सब को मालुम ही है। ब्राज जो ब्रतिथि ब्राप के यहां भ्राते हैं उनका भ्राप बहुत भ्रादर सत्कार करते हैं, लेकिन क्या प्रापने यह देखने की भी कोशिश की है कि उनका भारत के प्रति कैसा व्यवहार है। जो हमारा बरताव उनकी तरफ है धौर जो उनका व्यवहार करने का तरीका है इसमें गहरा सम्बन्ध है। वे किस प्रकार का बरताव हमारे साथ करते हैं इसके बारे में मैं ब्रापके सामने एक छोटी सी मिसाल रखना चाहती हं। ग्रभी हाल ही में रूस के उप-प्रधान मंत्री पाकिस्तान गए थे । करःची में उन्होंने पत्रकारों को साफ साफ शब्दों में तो नहीं, परन्तु गोलमोल ढंग से यह बताया कि काश्मीर हमारा नहीं है। यह चीज उन्होंने खुल्लमखुल्ला ढंग से तो नहीं यही से मानती हूं, लेकिन गोलमोल तरीके से यह उन्होंने कहा इसी तरह से भ्रमरीका भौर इंगलैंड के लोग हमारे साथी नहीं बन रहे हैं भौर न हमारी किसी तरह में मदद ही कर रहे हैं। इन सब को मित्र बनाने की हमारी कोशिश के बावजूद भी क्या कारण है कि हम भपनी नीति में सफल नहीं हो पा रहे हैं।

[श्रीमती कमलेंदु मित शाह]

म्राज बम्बों के भंडारों ने नष्ट कन्ने की बातचीत जारी है। लेकिन मैं समझती हं कि इन भण्डारों को नष्ट करने से कोई फायदा नहीं होगा जब तक ग्राप उनके विचारों को उनके मन को महीं बदल सकेंगे। एक भंडार को नष्ट यदि भाप करवा दें तो भ्रनेकों भंडार इन बम्बों के बन सकते हैं। इस लिए राष्ट्रों के विचारों को बदलने की तरफ हमारी कोशिश होनी चाहिए. न कि भण्डारों को नष्ट करवाने की तरफ। श्राज हमारी श्राशायें एक जीनियस पर, श्रपुर्व बुद्धि वाले ब्रादमी पर, मेरा मतलब प्रधान मंत्री जी से है, लगी हुई है, जिन्होंने एक प्रकार से साम्यवादियों के मनों को भी बदल डाला है। इस वास्ते हमारी भाशायें वही हैं भौर हम समझते ह कि वह कुछ, जादु कर दें जिस से कि हमारे शरणार्थियों की समस्यायें भी हल हो जाएं श्रौर हमारे देश में शान्ति बनी रहे।

हमारे प्रधान मंत्री जो विदेशों की यात्रा करने वाले हैं, उससे भी यही भ्राशा लगाई जा सकती है कि वह शान्ति का वातावरण पैदा करने में सफल होंगे भीर लड़ाई को वह टालने में सफल होंगे। परन्तु भ्राज जो हम नरमी का परिचय दे रहे हैं श्रौर जिस तरह से सहिष्णुता दिखा रहे हैं, उससे हम को भीरुता की संज्ञा दी जा सकती है। इससे हमें चेतना चाहिये। हमारे लिए यह शरणार्थियों का जो प्रश्न पाकि-स्तान व लंका की भ्रोर से खड़ा किया जा रहा ह. इसका कोई न कोई हल ढढ़ना चाहिये। मैं तो यह कहूंगी 'शठे शाठ्यं समाचरेत्' । जो शठ है उसके साथ शठता से ही काम हमें लेना चाहिए। महात्मा गांधी ने भी हमें यही सबक सिखाया है। उन्होंने कहा है कि जो हमारी शान्ति नीति को नहीं समझता उसके साथ हमें दूसरा बरताव भी करना चाहिए । इन सब बातों को हमारे प्रधान मंत्री सोचते हैं या नहीं, परन्त हमारी सब ग्राज्ञायें उन्हीं पर लगी हुई हैं। हम कब तक चप बैठे रहेंगे, कब तक हम लिजित होते रहेंगे ? हमें यहां तक कहा जायेगा कि हम डरपोक व झुटे हैं, बहादुर नहीं हैं भौर स्थिति का सामना करने के बजाय, भाग कर भ्रपना मंह छिपा रहे हैं। इस वास्ते में समझती हं कि स्थिति का मुकाबला करने के लिए हमें कुछ न कुछ ध्रवस्य करना चाहिए।

भी नन्द लाल शर्मा (सीकर) :

तिह्यमध्ययं घाम सारस्वतमुपास्पहे । यस्त्रसादास्पनीयन्ते मोहान्वतमस रुखटाः ।। सभापित महोदय, जब स्वन्ना साहब की तरफ देखता हूं तो ऐसा विचार मेरे मन में ब्राता है कि स्नेह तथा प्रेम से में बोलूं। लेकिन जब रिफ्यूजीज की तरफ देखता हूं जिनको कि उरीड़ित कहा जाता है, तो मन कहता है कि सरकार को जितनी दिल स्रोलकर गाली दे सकते हो, दो।

बात यह है कि न में पूर्वी बंगाल का रहने वाला हं श्रीर न ही पश्चिमी पाकिस्तान का । मैं ो ेारीय प्रदेश का पार्टिशन (वि जिन) से पहले । श्रीर भारतीय प्रदेश का रहने वाला अर्ब। मैं तो यहां तक कहता हूं कि पश्चिमी पाकिस्तान से ब्राने वाले जितने ी उत्पीडित हैं वेसब के सब भी धगर पूर्वी बंगाल से के भाईयों की खातिर बलिदान कर दिए जाएं तो में इस बात की गारंटी देने को तैयार हं कि उनको कोई एतराज नहीं होगा भौर वे भ्रपने प्राण देने को तैयार होंगे। मुझे यह सून कर दूख हुन्ना कि श्रीमान मेहर चन्द खन्ना जी मर कर जीये ग्रीर जी कर के पूर्वी बंगाल चले गए धौर श्रब बंगाल में बैठे हए हैं भ्रीर हम को उनके लाभ से वंचित होना पड़ा है । परन्तु मैं समझता हूं कि उनका भी यदि बलिदान हुन्ना न्नौर उन्हीं के साथ साथ हमारा भी बलिदान हम्रा, ग्रपने पूर्वी बंगाल के भाइयों की रक्षा की खातिर, तो इसमें हमें कोई कष्ट नहीं होगा । स्वर्गीय ग्रात्मा सरदार पटेल जब जीवित थे तो उन्होंने एक बार भ्रल्टी-मेटम (चनौती) दिया था कि धगर कोई भी श्राज के बाद रिपयजी भारत श्राया तो हम समझ लेंगे। कारण यह है कि भारत के पार्टिशन की एक मात्र कंडिशन (शर्त) यह थी कि माइनो-रिटीज (ग्रल्प संख्यकों) की रक्षा की जायेगी यह कहा गया था कि किसी भी देश से माइनो-रिटीज का एक्सोडस (निष्कमण) नहीं होगा। लेकिन पाकिस्तान ने इस एइयोरेंस (म्राव्वासन) को निभाया नहीं है। ग्राप यह भी जानते हैं कि जो नेहरू-लियाकत पैक्ट (संधि) हुन्ना था, जिस के कि दिल्ली पैक्ट का नाम दिया गया ा. उसकी क्या दुर्दशा हुई है। इसके बारे में प्रधान मंत्री कई बार कह चुके हैं भ्रौर हम देख ी रहे हैं। यह जो रिपोर्ट भेजी गई है इस में भी हमारे खन्ना साहब ने साफ साफ कहा है कि भ्रपनी नेगो। शयेशंस (वार्ता) में वह निरंतर परिश्रम करने पर भी भ्रन्त में उनको कोई सफलता प्राप्त नहीं हुई है। मेरे पास समय नहीं है कि गम्भीरता से इस विषय में भीर ज्यादा जा सके। लेकिन यह शुद्ध रूप से स्पष्ट कर दिया गया है कि:

The Pakistan Minister for Minority Affairs and the Indian Deputy Minister of External Affairs, deputising for the Indian Minister for Minority Affairs, conducted a joint tour.

उन्होंने ज्वायंट टूर किया

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Unfortunately our hopes were belied and there was no substantial decrease in the flow of migrants.

यह पर्रिस्थिति है भ्रापके नेगोशियेशंस की भ्रौर यह दशा हुई है भ्रापके पैक्ट की ।

इस वक्त भी ग्रगर हम ग्रांखें खोल कर नहीं देखते ग्रौर पाकिस्तान को जता नहीं देते तो मैं समझता हूं कि हम को सावरेन स्टेट (सम्पूर्ण प्रभुत्त्व सम्पन्न राज्य) रहने का कोई अधिकार है ही नहीं। ग्रगर ग्राज एक भी नशनल के जीवन को खतरा होता है. जिस प्वाइंट पर कि भारत का डिविजन (विभाजन) हुग्रा था, भौर इसको ऐडमिट (स्वीकार) किया जा चका है कि उनकी इज्जत पर, उनके जीवन की रक्षा पर, सब प्रकार का खतरा म्राया हमा है म्रौर इसी वजह से वह लोग यहां चले ग्रा रहे हैं, इसके सिवा कोई श्रौर कारण नहीं है कि उन की प्रापर्टी को रिक्विजिशन (भ्रधिग्रहण) कियाजारहा है, सब प्रकार से उन के ग्रधिकारों को छीना जारहा है, उनको किसी प्रकार की सुविधा नहीं दी जारही है,तो इस को हम चुपके देख नहीं सकते हैं। हम कहते हैं कि वी हैव टुफाइंड समप्लेस फार देम (हमें उनके लिये स्थान ढ्ढनाहै)। म्राज कहा जाता है कि उनके रिहैबिलिटेशन की प्राबलेम (समस्या) है। मैं कहता हूं कि सिर्फ रिहैबिलिटेशन की ही प्राब्लेम नहीं है, ग्रापको खल्लम खल्ला पाकिस्तान से पृथ्वी मांगनी चाहिये, इसके ग्रतिरिक्त कोई दूसरा मार्गनहीं है। सब से बड़ी बात यह है कि अगर एग्जोडस बढ़ता है, तो एक दिन ऐसा ग्राना चाहिये कि हमारे खन्ना साहब, हमारे डिफेन्स मिनिस्टर साहब भीर हमारे प्राइम मिनिस्टर साहब अल्टिमेटम दे दें, चाहे वह किसी भी प्रकार से हो, कि ग्रगर एक भी रिफ्युजी वहां से चल कर इधर आता है तो अवर मिलिटरी •ऐंड पुलीस विल बी देश्वर टुप्रोटेक्ट देम (हमारी पुलीस भीर फौज उनकी रक्षा के लिये वहां जायेगी)। घगर घाप यह नहीं कर सकते भौर भपनी मिलिटरी भौर पुलीस मपने मादिमियों की रक्षा के लिये नहीं

भेज सकते हैं तो मैं समझता हूं ग्राप बहत दिन जी नहीं सकते, माप भ्रपने घर को बहुत दिन तक बचाकर नहीं रख सकते। लेकिन ग्रसली प्रक्त तो यहहै कि बिल्लीके गले में घंटी कैसे बांधी जाये। घंटी बांधने कोई कोई सोचें। न उपाय ग्रापने पेज १० भ्रौर ११ पर जो रेमेडीज सजेस्ट (उपाय सङ्घाये) की ह दे घ्रार घ्राल बीटिंग रेबाउट दिंबुर्श वह सब केवल शब्दों काहेर फेर हैं। वह ऐसी ऐमेडीज नहीं हैं काहेर फेर है। जो कछ फल दिखला सकें। मैं तो कहता हुंकि ग्रगर तकड़ीका एक पल्लाभोरी हो जाये तो य मस्ट पुटबेट ग्रानदि ग्रदर साइड (ग्राप को दूसरी ग्रोर वजन डालना चाहिये) । भ्रगर भ्राप दूसरी भ्रोर वेट नहीं डालेंगे तो ग्राप का काम नहीं चल सकता। पाकिस्तान को वीक ग्राप (कमजोरियां) जानता*है,* भ्रपने बीक प्वाइंट भी जानता है ग्रौर यह भी जानता है कि **ग्रा**प उसके वीक प्वाइंट पर स्ट्राइक नहीं रजमी साहब ने जो कर सकते। हमारे कि भोपाल के मेम्बर हैं, कहा था कि वी म्रार म्राल विथ यू (हम सब म्रापके साथ हैं) ग्रगर श्राप किसी प्रकार से भी कोई कदम उठाने के लिये तैयार हैं।लेकिन भी कहा था कि मैं जानता हूं कि ग्राप कुछ, करने वाले नहीं हैं। इस लिये मैं निवेदन करूंगा कि भ्रगर हमको पाकिस्तान में रहने वाले हिन्दुश्रों की रक्षा करनी है तो यह श्रावश्यक है कि हम इस को ध्यान में रक्खें कि पार्टिशन के समय उन्होंने वचन दिया था माइनारिटीज की रक्षा होगी, को कि वह बिलकुल वायोलेट (उल्लंघन) कर चुके । पाकिस्तान कान्स्टिट्युशन (संविधान) बन, जाने, पाकिस्तानी स्टेट बन जाने के बाद हिन्दुग्रों के राइट्स (ग्रधिकारों) को खत्म किया गया। इसी से स्पष्ट है कि उन्होंने भ्रपने उस वचन को वायोलेट कर डाला। धगर इसके बाद वहां से कोई एग्जोडस होता है तो हमारी गवर्नमेंट को उचित कदम उठाना चाहिये भौर मेरा विश्वास है कि कोई विरोधी पक्ष का व्यक्ति ऐसा न होगा जो सरकार के साथ पूरी तरह सहमत*न* होगा भौर भ्रपना सहयोग भौर सहायता न देगा।

पूर्वी बंगाल के लोगों के पुनर्वास के सम्बन्ध में कई प्रकार की बातें कही जा चुकी हैं और जैसा कि हमारे पश्चिम बंगाल के ृ [श्री नन्द लाल शर्मा] बन्धुओं ने कहा, मैं भी समझता हूं कि उनके लिये ग्रधिक से ग्रधिक जितना भी किया जाये बह कम है।

में ने कई बार भारत सरकार से कहा है कि जो नीति उसने पिष्यमी पाकिस्तान से आये हुए उत्पीड़ितों के सम्बन्ध में भ्रपनाई, भ्रपनाई ही नहीं डिक्लेग्रर (घोषणा) भी की, नो प्राफिट नो लास बेसिस (न हानी न लाभ भ्राघार) पर लोगों को प्रापर्टी देने की, वह गलत है। इस मंत्रालय का नाम पुनर्वास मंत्रालय नहीं है, उस का नाम रिलीफ ऐंड रिहेबिलिटेशन है। उस को भ्रपने भ्राप को कप्ट में डाल कर, भ्रपने ऊपर बोझ डाल कर, स्वयम् छोटा मोटा टैक्स लगा कर भी भाने वाले उत्पीड़ितों को सुख सुविधा पहुंचानी चाहिये, यह उसका कर्तव्य है।

एक माननीय सबस्य: ऐसे हम इस दुनियां में नहीं रह सकते।

श्री नन्द लाल शर्माः में श्री लग्ना जीके सम्बन्ध में ग्रौर कुछ नहीं कहूंगा। में जानता हूं कि उन का मन शरणीथियों के लिये खिन्ने है, स्वयम् जिस को दर्द होता है वह दूसरे के दर्द को जानता है, लेकिन उनके इस खेद के बावजद भी मरज बढ़ता गया ज्यों ज्यों दवाकी। मैं भ्रपने कट मोशन (कटौती प्रस्ताव) के सम्बन्ध में शीघ्र माता हं, स्माल क्लेम्स म्रौर नानक्लेमेंट्स के सम्बन्ध में । उन को पुनर्वास के सम्बन्ध में जो कहा गया था कि पांच हजार के मकान हैं, उन मकानों के लिये ग्रब दस हजार लिये जारहे हैं।जिन मकानों को निलाम न करने के लिये कहा गया था धौर जिन के लिये यह कहा गया था जो जहां बैठे हुए हैं वहां से उनको न उठाया जायेगा,श्री जैन साहब ने कहा था या स्वयं श्री सन्ना साहब ने कहा था, वहां ग्रब ऐसी परिस्थिति हो रही है कि ६० प्रति शत लोग उन में से उसड़ जायेंगे। स्वयम् हमारे सभापति जी ने भी इस भ्रोर ध्यान ग्राकृष्ट किया था, दूसरे हमारे बन्धुग्रों ने भी कहा, मैं भी कहता हुंकि जो **ध्रा**दमी पांच हज_ार रुपये की प्रापर्टी की मार्केट वैल्यू (बाजारक भाव) का तिहाई देने के लिये ग्रंपनी स्त्री का जेवर बेच कर इन्वेस्ट (व्यय) करना चाहता था, माज उसकी ताकत नहीं है कि १५० मीर २०० र० की मासिक किस्त धवा कर

सके। जो खुद ४०, ६० या १०० रुपये नहीं कमाता है वह किस तरह से १४० रु० की मासिक किस्त प्रदा कर सकेगा। फल यह होगा कि तीन साल के बाद उसे एजेक्ट कर देंगे। उस बेचारे का घर भी गया और स्त्री का जेवर भी गया, साथ ही साथ वह पहले की तरह से रिफ्यूजी का रिफ्यूजी रह गया। इस लिये मेरा निवेदन हैं कि खन्ना साहब ने पंद्रह साल के इन्स्टालमेंट (किस्त) की बात दूसरे के पक्ष में कहीं, उस का फायदा जो बेचारे यहां से दस मील की दूरी पर मालवीय नगर में बैटे हुए हैं, ग्रौर जो कोई घनवान व्यक्ति नहीं हैं, जो ज्यादा कुछ कमा नहीं रहे हैं, उनको भी होना चाहिये।

ग्रब प्रापर्टीज के ग्राक्शन (नीलाम) का सवाल ग्राता है। जिस व्यक्ति का दो, चार या छः लाख रुपये का क्लेम हैं ग्रौर ग्राप ने ग्राठ हजार से पचास हजार तक की उस की छूट दे दी वह दे भी सकता है। फल क्या होगा कि धनवान के पास बहुत सम्पत्ति चली जायेगी ग्रौर गरीब फिर भी वैसे का वैसा रह जायेगा। इस लिये ग्रगर ग्राप इस ६६ परसेन्ट (प्रतिशत) को रिहबिलिटेट करना चाहते हैं तो ग्रापको इस ग्रोर घ्यान देना चाहिये।

म्रब में एक चीज की म्रोर घ्यान दिलाना चाहता हूं, भौर प्वाइंट छोड़ता चला जा रहा हूं क्योंकि पहले तो समय भ्राघ घंटा से बीस मिनट किया गया भौर भ्रब बीस मिनट से दस मिनट रह गया है, बाद में शायद इस को गिलोटिन (बन्द) ही कर दिया जाये।

Mr. Chairman: You have taken more than ten minutes.

Shri Nand Lal Sharma: So many points are left out; I am not covering them.

Mr. Chairman: I will request you to kindly finish as soon as possible.

श्री नन्द लाल इार्मा: ऐसे ही कुछ एक जगहों पर प्रापर्टी के साथ पृथ्वी की बैल्यू भी लगा दी गई है। जैसे भगर पांच हजार रुपये की प्रापर्टी है तो भाज हमारी इस मिनिस्ट्री ने क्या किया कि पृथ्वी की कीमत को भी साथ में मिला लिया ।

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मेरे पास जंगपुरा से कई लोग भाते हैं धौर कहते हैं कि वहां पर २५ धौर २६ रू० पर स्क्वेयर यार्ड (वर्ग गज) जमीन है। २५ रु० पर स्क्वेयर यार्ड के हिसाब से पांच हजार की प्रापर्टी की कीमत दस हजार रुपये हो गयी। श्रव जो रिफयजी यह श्राशा करता था कि मैं पांच हजार का तिहाई पे कर दुंगा ग्रीर उसके ऊपर जो लीज मनी होगा उस[े] को वर्ष के वर्ष पे करता रहंगा, उसके बाद में वह प्रापर्टी मेरी हो जायेगी, ध्राज उसके लिये न मार्केट वैल्य का तिहाई देना सम्भव है श्रीर न इन्स्टालमेंट दना. एक चीज। दसरी चीज यह है कि सन १६५० में जिस वक्त उस को किसी प्रापर्टी में डाला गया था उस वक्त की कीमत प्रापर्टी की लगाई जानी चाहिये थी। लेकिन ध्रगर ग्राप सन् १६५५ – ५६ की उस की मार्केट वैल्य लगायेंगे भीर पांच हजार से दस हजार तक की कीमत लगायेंगे घीर वह भी तीन वर्षों तक, तो बेचारा रिफ्युजी उस में कभी नहीं रह पायेगा । इसलिये नो प्राफिट नो लास बेसिस पर कीमत लगाने से ही काम चल सकता है। बल्कि वालेन्टरी लोन बेसिस स्वयम भपनी तरफ से कंटिब्यट कर के उसको रिहैबिलिटेट करने की प्रवा-श्यकता है।

इस के साथ साथ में ग्रीर प्वाइंट्स को छोड कर मालविया नगर के स्क्वैटर्स की बात कहना चाहता हूं। उन के लिये कहा जाता है कि वे प्रनिप्रायराइज्ड ग्राक्पैन्टस (ग्रनिधकृत ग्रधिकारी) हैं। मैं पूछता हं कि ग्रनग्राथराइज्ड माक्पैन्ट्स वह है या भाप है जिन्होंने हाउस पर जा कर कब्जा कर लिया। ग्राज पालिया-मेंट में बैठे हुए हैं उन लोगों को कभी करल करवाया गयाँ था, मगर जो घाज तक कत्ल हो रहे हैं भीर भ्रपने घरों को छोड़ रहे हैं ग्रगर वह ग्रपने लड़कों बच्चों को धूप भौर बारिश से बचाने के लिये वहां जा छिपे जहां कोई रहता नहीं था, उन को भाप कहते हैं कि भनभाषराइज्ड भाक्पैन्ट्स हैं। मैं तो अपने फाइनेन्स मिनिस्टिर शाह साहब से निवेदन करूंगा जो कि यहां बैठे हुए हैं, मैं दोनों मंत्रियों से निवेदन करूंगा कि उन पर ध्यान देना चाहिये जो भाक्पैन्ट्स हैं जिन्होंने भाप के ५०० या ७०० रुपयों के मुल्य के मकानों पर कब्जा किया है उन की मोर घ्यान दें। दूसरी कालोनीज में, तिहार में, शाहदरा में, गीधीनगर में भीर कुष्णनगर में तो भाप ने

एक प्रस नोट निकाल कर कह दिया कि जो लोग यहां १६५० से १६५४ तक माये उन का राशन कार्ड देख कर ही उनको फी कर दिया जायगा । मैं पूछता हं कि **भा**ज राशनकार्ड भी उनके पास नहीं हैं, उनके पास भौर कोई चीज नहीं है, भगर वह बोनाफाइड रेफयुजी सर्टिफिकेट भ्रापके सामने दे सकता है, प्रेफ दे सकता है तो कोई कारण नहीं है कि वहां से उसको क्यों हटाया जाये धौर उसके रहने का उपाय क्यों न किया जाये? इसलिये मैं निवेदन करूंगा कि मालवीय नगर के मकानों की कीमत ही काफी दिखाई देती हो लेकिन जिस समय शरणार्थी लोग उन मकानों में गये थे तो उन मकानों की यह कीमत नहीं थी, इसलिये मैं खन्नाजी से निवेदन करूंगा कि वह मालवीय नगर के स्क्वाटर्स की भ्रोर घ्यान दें भीर यह देखें कि उनके साथ ऐसा कोई कठोर ब्यवहार न होने पाये। भौर भी इसी तरह के केसेज हुए हैं भीर एक मेरे मित्र ने बतलाया कि सुँग्रोमोटो कितने ही क्लेम्स् का रिवीजन किया जा रहा है। जिस शरणार्थी का क्लेम है, उसको पता नहीं होता भौर उसके क्लेम को रिवाइज कर दिया जाता है। ग्रगर उस बेचारे का रूरल (ग्रामीण) क्लेम है ग्रीर वह २० हजार से १६ हजार कर दिया गया तो बेचारा कम्पेंसेशन से वंचित हो जाता है। मैं चाहता हूं कि हर परिस्थिति में जब तक कि सम्बन्धित व्यक्ति को ग्रपनी बात कहने का मौका न दिया जाये तब तक उसके क्लेम को रिवाइज न किया जाये भ्रौर स्वयं भपनी भ्रोर से उसका क्लेम घटाया न जाये।

इसी प्रकार से इवैकई प्रापरटी (निष्कान्त सम्पत्ति) के बारे में में यह निवेदन करूंगा कि यह जो प्रापर्टी के रेस्टोरेशन की हमारी सरकार में बीमारी है, उसकी वजह से हम यहां हिन्दुस्तान में ग्राने वाले मुस्लिम व्यक्तियों को पनेः उन मकानों में बसा रहे हैं, यह प्रापर्टीज के रेस्टोरेशन की बीमारी हमारी सरकार में बहुत है और उनके वास्ते हमारी सरकार के दिल में बहुत दर्द है ग्रीर हम देख रहे हैं कि इवैकई प्रापरटीज एक एक करके कम होती जा रही है भीर भापके इवैकई डिपार्टमेंट में जो भक्तरान लोग काम कर रहे हैं उनको एक ही चिन्ता है कि किसी तरह से इवैकुई प्रापरटीज को कम करके दिखलायें। इस तरह का एक कैस मुजफ्फरनगर का हमारे सामने मावा

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[भी नन्द लाल शर्मा]

भौर वह इस प्रकार है कि वहां पर एक स्वामी काशी भाश्रम के मंदिर की प्रापरटी के बारे मैं कुछ लोगों ने शिकायत कर दी धीर कह दिया कि यह तो मियां लियाक़त भ्रली की प्रापरटी है भीर उस पर झगडा उठ खडा हुमा भौर उसको नोटिस दिया गया । उसने भ्रपने कागजात दिखाये भ्रौर उसने कहा कि यह प्रापरटी मेरी है, मेरी भी नहीं यह मंदिर की प्रापरटी है ग्रीर इस प्रापरटी का मिया लियाकत ग्रली के साथ कुछ भी सम्बन्ध नहीं है। उससे कहा गया कि खाली तम इस कागज पर दस्तखत कर दो श्रीर श्रागे कोई झगड़ा नहीं होगा। उस बेचारे ने दस्तखत कर दिये, ग्रंग्रेजी वह पढ़ा लिखा था नहीं। थोड़े दिनों के बाद उसको नोटिस भाया कि तुम इस का किराया देना शुरू करो नहीं तो तुम्हारे बरखिलाफ ऐक्शन (कार्यवाही) लिया जायेगा। ग्रब वह परेशान होकर इधर से उधर दौडा दौडा फिरता है ग्रौर उसकी कोई सुनवाई नहीं होती। उस सम्बन्ध में मजफफर-नगर के ग्रपने प्रतिनिधि श्री त्रिपाठीँ जी से कहा जिन्होंने यह कहा कि सम्बन्धित ग्रफसर वे श्रपनी कारस्तानी दिखाई है। मैं ऐसे भौर भी श्रनेकों केस श्रापके सामने रख सकता हं।

श्री मेहर चन्त्र सन्नाः श्रापमुझे केसेज देदीजिये, में हर एक केस को एग्जामिन करूंगा।

श्री नंद लाल शर्मा: ग्रापका बहुत धन्यवाद श्रौर साथ ही सभापति महोदय को भी बहुत धन्यवाद जिन्होंने मुझे इतना समय बोलने के लिये दिया।

श्री पी० एल० बारूपाल (गंगानगरझुंझनू-रक्षित-ग्रनुसूचित जातियां) : सभापित
महोदय, में ग्रारम्भ में ग्रपने पुनर्वास मंत्री
श्री मेहर चन्द खन्ना को उनकी उस महस्वपूर्ण
घोषणा के लिये बधाई देता हूं जिसके फलस्वरूप हजारों निषंन हरिजनों को जिनके
पास कोई जमीन नहीं थी, उनको ग्रस्थाई
रूप से जो भूमि दी गई थी, इस घोषणा
से वे उस भूमि के मालिक बन जायेंगे
ग्रीर वह सहज ही में भूमि की लागत की
जो रकम है किस्तों से उनको १४ साल में
सरकार को ग्रदा कर देंगे ग्रीर इस प्रकार से वह
सुक्षमय जीवन व्यतीत कर सकेंगे ग्रीर वे

भमि के मालिक बन जायेंगे । परन्तु मैं खन्ना साहब से यह प्रार्थना करना चाहता हं कि इतने ही से उनको संतुष्ट नहीं हो जाना चाहिये क्योंकि भ्रब भी हमारे राजस्थान के गंगानगर इलाके में क़रीबन ८ हजार भूमिहीन रेफरजीज ऐसे हैं जो कि पाकिस्तान से खुक्की के रास्ते से ग्राये हैं ग्रौर ग्रभी तक उनका कोई इन्तजाम नहीं हुन्ना है। मैंने इस तरह के ४४०० भूमिहीन परिवारों की सची पनर्वास मंत्रालय के जमी देने के लिए सूचनार्थ भेज चुका हूं श्रौर २,५०० भूमिहीन रेफ्यूजीज की लिस्ट में श्रभी तैयार कर दूंगा । मेरी मंत्री महोदय से प्रार्थना है भीरें में बार बार इस सम्बन्ध में प्रार्थना करता रहा हूं कि वे ऐसे रेफ्यूजीज हैं जो कि नानक्लेमेंट्स है, उनके पास में कोई साधन नहीं है सरकार ने कुछ दिया नहीं है भौर हमारी राजस्थान सरकार ने भाखड़ा कैनाल (नहर) के क्षेत्र में किसानों को जमीनें देने का जो नियम बनाया है भीर दूसरी जगह पर भी जो किसानों को जमीन बांटने का नियम है, वह नियम ऐसा है ग्रौर बनाया है कि उसके ग्रन्तर्गत सन् १६४७ से पहले जिस किसान का नाम वोटर्स लिस्ट (मतदाताद्यों की सूची) में शामिल है ग्रथवा मालसुमारी गिरदावरी जिसके नाम है उसी किसानको जमीन दी जायेगी। में श्रापसे अर्जकरना चाहता हं कि वे हजारों स्रभागे लोग इस नियम के कारण भूमि पाने से वंचित रह जाते हैं। क्योंकि बे पाकिस्तान से श्राये हैं। श्रब श्राप ही बतलाईये कि यदि राजस्थान सरकार उनको भूमि देने के लिये इन्कार करती है ग्रौर राजस्थान सरकार नहीं मानती है उधर हमारी भारत सरकार ग्रौर हमारा पुनर्वास मंत्रालय भी यदि उनको भूमि देने वालों की सुचि में शामिल करने के लिये कोई मार्ग नहीं बनाते हैं ग्रीर शरणार्थी नहीं मानते हैं तो उन गरीबों का क्याहाल होगा ? में ग्रापसे प्रार्थना करना चाहता हुंकि किसी भी तरह से जैसे भी हो इन लोगों को ग्राप जमीनें दें ग्रौर ग्रगर ग्राप ऐसा करते तो उन पर बड़ी कृपा होगी। जहां तक जमीन निकालने का सवाल है,

जहां तक अमीन निकालने का सवाल है,
मैं उसके सम्बन्ध में विशेष कुछ कहना उचित
नहीं समझता लेकिन इतना में अवश्य
जानता हूं कि अगर आप चाहें तो जो गंगानगर में
आपकी काफी जमीन इस काम के लिये मिल सकती
है । इस बात को दुहराते हुए आज लगभग

2 APRIL 1956

संसदमें चार वर्ष हो गये लेकिन उसका कोई विशेष नतीजा नहीं निकला है। इसके म्रतिरिक्त जो अमीनें उनमें से काफी लोगों को पहले एलाट हुई थीं, उन जमीनों को छीनने का एक तरीका वहां पर बनाया गया भौर वह तरीक़ा यह या कि जिन लोगों को जमीनें एलाट हुई थी, वहां पर २,२ वर्ष तक ग्रकाल पड़ाँ भौर उनको बीज तथा लोन (ऋण) की सहायता किसी प्रकार की नहीं मिली ग्रौर वह उस जमीन पर खेती नहीं कर पाये 9 उधर जो धनी लोग थे उनको मालुम था कि भाखड़ा नहर इधर ग्राने वाली है श्रीर थोड़े दिन में यह इलाका सरसब्ज बनने वाला है। इस लिये वे लोग जो साधन सम्पन्न थे ग्रीर जिनमें सरकारी श्रधिकारियों तक पहंचने की हिम्मत थी ग्रीर जिनके पास पैसा था उन लोगों ने उनकी वह जमीनें कैंसिल (रह) करा दीं ग्रौर वह जमीनें उन लोगों से छीन कर उन धनी लोगों को दे दी गई। मैं इस विषय में ग्रौर विशेष नहीं कहंगा लेकिन इतना जरूर कहंगा कि इस प्रकार के लोग जैसलमेर बाडमर[े]में मिलेंगे, दिल्ली में मिलेंगे, जोधपुर में मिलेंगे ग्रौर बीकानेर में भी भापको मिलेंगे ग्रौर इस सम्बन्ध में मैंने भ्रापकी सेवा में ५५०० भृमिहीन रेफ्यजीज की सुची भेजी है ग्रौर २४०० की सची में तैयार कर रहा हूं जिनको कि श्रभी तक सरकार की तरफ से कोई सहायता नहीं दी गई है। इसी प्रकार से कछ शरणार्थी जो हरिजन नहीं है ग्रौर दूसरे जो गरीब लोग हैं वे बीकानेर में भ्रभी भी सड़कों पर पड़े हैं ग्रौर उनके लिये दुकानों या रहने के लिये मकानों का कोई इन्तजाम नहीं हुआ है। मैं श्रापसे प्रार्थना करूंगा कि उन लोगों की स्रोर भी विशेष ध्यान दिया जाये ग्रीर यह रोज रोज शरणार्थी शब्द सनना बुरा सा लगता है ग्रौर ग्राखिर हम कब तक इस शरणार्थी समस्या को इस तरह चलाते रहेंबे श्रीर में श्रापसे प्रार्थना करता हं कि भ्राप इस भोर पुरा ध्यान दें।

मैं एक बार पुन: यह जो आपने हरिजनों के लिये १५ वर्ष में भ्रपनी जमीनों की किश्त भ्रदा करने की घोषणा की है इसके लिये भ्रापको बधाई देता हूं श्रीर इस घोषणा से हमारे वह हरिजन भाई बस जायेंगे।

Shri Mehr Chand Khanna: Sir, I have listened to the speeches of the hon. Members with rapt attention. A number

of speeches have been made on Saturday and today. We have been paid compliments-I and the officers in my Ministry-for which I am exceedingly grateful. There has also been a fair amount of criticism. Let me, at the very outset, say that I welcome criticism. Criticism acts as a corrective; it makes us see things in true perspectives and gives us an opportunity to remedy all our defects. Not even that. I seek the co-operation of all parties, whatever political opinion they may hold, in helping us in solving this very difficult problem. It is a human problem: a problem which deals with the misery and affliction of lakhs of people. Their number today is nearly 9 million. They have been uprooted from their hearths and homes only for one fault and that fault was the love for their motherland. They sacrificed themselves for the emancipation of the country. I can assure you, and through you the hon. Members of this House, that as long as I hold office, it shall be my bounden duty to see that every refugee gets a fair deal and that he is properly rehabilitated.

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I will deal first with the East. Comparison has been drawn between the East and the West. I feel this is not a very fair approach to the problem. It is not a realistic way of looking at the rehabili-tation problem. The problem of the East is so vitally different from that of the West. Let us take certain basic facts. The first fact is that where in the West the problem was of a definite nature, the problem in the East is of a fluid nature. Men came from West Pakistan practically once for all in the early stages and their number was known. In the East, the problem, as I have just said, is of a fluid nature. Lakhs came in the first spurt. Then, in about 1950, another trouble started which led to the Nehru-Liaqat pact. Lakhs came in the second spurt. Then, in the recent spurt which started about a year ago, thousands are coming each month. We have no idea when the end is going to come. I have done my best. I went to Pakistan last year. I met my friends. I had great hopes in them. We entered into pacts and agreements. India, I am proud to say, is abiding by each letter and syllable of the pacts relating to the sealing of the border at Khokhrapara. As far as the Pakistan Government is concerned, I see hardly any results. I went last year, and, today, instead of the migration figures going down, they are going up.

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I again went to Karachi with great hopes only a few days ago. Naturally, the powers that be in Pakistan were busy with the celebration of the Republic, but I had an opportunity of talking to some of them. Though an assurance has been given that we will discuss the matter further and at length and they were sympathetic and they did not want any national of their country to leave Pakistan. I am not prepared to raise any high hopes either inside the House or outside the country. The conditions in Pakistan which I found this time as compared to my visit last April were so vitally different. I found the atmosphere practically cold and uninviting. Placed as we are, I can only assure the House that whatever is humanly possible for this Government to do, we shall not fail in that direction. But the fact remains that the problem remains a fluid one.

Another basic difference between the problem in the East and that in the West is the potent fact, which we cannot deny, and that potent fact is that on the West there was a two-way traffic. In the East, there has been only one-way traffic. Even some Muslims-their number is only a few lakhs-who went to Pakistan in 1950 came back under the Nehru-Liaqat pact. I am proud of the fact and the Government of India is proud of the fact and every national of this country is proud of the fact that the conditions in India are so stable today, economically and politically, that instead of an Indian citizen thinking of going to Pakistan, the Pakistanis today are leaving their country and coming to India.

While, about 37 lakhs of Hindus have come from East Pakistan, there is no vacuum, there was a vacuum in Punjab and PEPSU. My hon. friend sitting there knows that we had about 60 lakhs of acres of land in Punjab and PEPSU—evacuee lands. We settled about four and a half lakhs to five lakhs of families on that land. There were several lakhs of houses. Shelter was readily available. We put them in those houses. Today, I see my friends, Shri Nand Lal Sharma and many others, raising one thing before the Government and that is this: make them the owners of their property. Three States—Bengal, Assam and Tripura—are facing the brunt of this problem. There are no houses; there are no lands.

Thirdly, my own feeling, as one who has been connected with the Rehabilitation Ministry right from its very beginning, is that the problem in the East is

far more difficult and far more complex than the problem in the West as there is no knowing as to the number of persons that we have to cater to and we are not having any lands and houses to rehabilitate them. Take, for example, Tripura. My hon. friend from that place is sitting there. More than 50 per cent. of the population in Tripura today is refugee population. Possibly the highest concentration of refugee population that you can have in any State is in Tripura. If you go to Tripura, I believe you have been there, what do you find? There are no lands. The people in Tripura themselves are in a bad state of affairs. Where there are no lands available, where there are no openings of employment, it becomes exceedingly difficult. The same applies to Assam where you have got the tribal problems, the local problems and the refugee problem. West Bengal is equally bad if not worse. I have lived in Bengal for the last 15 months. I have visited a large number of colonies, camps and centres. The density of population is the highest in West Bengal. The unemployment problem there is very acute and serious. Therefore, the problem of rehabilitation of the displaced persons who are coming from East Pakistan is to be judged in this context. You cannot judge it in the context of the because they are entirely two different problems to be tackled entirely in two different ways.

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The question can very naturally be asked, what do you propose to do in the matter, how are you tackling it. The picture may be a very gloomy one. But, if you accept the responsibility as a Rehabilitation Minister, which you did so with open eyes, it is your duty to solve the problem. What is the remedy? What is the recipe that you wish to offer us in solving this difficult, complex, human problem.

The first thing that I wish to tell the House is this, that we are working according to a plan. We have a blue print Shri N. C. Chatterjee is not here. I wanted to tell him and you that we are working according to a plan. Before preparing a plan and a blue print, I did a certain amount of spade work. What was the spade work? I started with the Members of Parliament first. I invited them to a conference in Calcutta, not once, but a number of times. We did not take any politics or political affiliations into consideration. We discussed the problem of the rehabilitation of displaced persons from East Pakistan for a

number of days and in all the different aspects. They gave me their suggestions. They also gave me some idea about the problem. My second step was to have discussions with the States concerned and their Ministers. I held a number meetings with them as well. Then, I appointed a number of committees. I told you I was new to the problem and I repeat that the problems in the west and in the east are quite different. If any man sitting in Delhi can claim to know the problems in the east, I shall have to join issue with him. It is only when you go and sit amongst them that you begin to know the problem. Having some idea of the problem, I appointed a number of committees. My first committee was a Development Committee comprising of experts. The idea was to go to the various colonies and townships, see things for themselves and prepare a plan as to what are the essential basic human amenities that are required for any human being, for a colony or a home in which he or she has to pass the rest of his or her life. Another committee that I set up was a Technical training committee to look into the problem of the training of displaced persons, see what are the local resources available, to see the marketing potential, and the aptitude and background of the displaced persons have come. If they are weavers, we formulate a scheme where the weavers could be absorbed and likewise. That committee also gave me a detailed report. I did not stop there. Another committee that was set up was the Industries Committee. Leaving aside the Technical training, production centres and cottage industries, the idea was to attack the problem from various fronts and so I set up an Industries Committee. That In-dustries Committee formulated a number of schemes for us, whether we should have a spinning mill here, whether we should have a wagon workshop here, and so on. The report of the Industries Committee has also been received.

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Another committee that was set up was to go into the question of the Homes and Infirmaries. There are a number of such unfortunate persons who have lost their husbands or their parents, who are minors, etc. It is only if you go and sit amongst them and five amongst them that you can fully realise the conditions in which they live and what is passing in their minds. I know it because I am a displaced person. I sometimes listen to the speeches of my hon. friends. It is a pity that Shri N.C. Chatterjee is not here. It is all right for him to speak in an

oratorial manner and talk about the refugees. But, he does not know what the feeling, what the pains of a refugee are. I know it. I had to leave my hearth and home, like the 90 lakhs of refugees. I know the sufferings, pains and misery to which a refugee is subjected to. This Advisory Committee consists of reputed social workers who have devoted all their lives to the cause of the afflicted and the down-trodden. So, with a view to knowing what the nature of the problem is, I spent a number of months, I appointed a number of committees and I can claim to say now that I know what the nature of the problem is.

Then came the second stage. Having known the nature of the problem, what is the size of the problem? In the west, as I have said, the size was known. We appointed a committee in 1952, called the Fact Finding Committee. They prepared a beautiful report. But, by the time the report was examined in the Ministry of Rehabilitation and in the Ministry of Finance, the report was out of date, because the flow from Pakistan was continuing. I thought to myself that we should know the size of the problem. With a view to know the size of the problem, the first essential was to have a survey. Before you have a survey, there was the very difficult question, who is a displaced person. One definition was being followed in Assam, another in Tripura. In West Bengal itself, there was an entirely different definition. So, we decided to know who is a displaced person. Having defined a displaced person, I requested the Governments of West Bengal and Assam and Tripura to undertake the survey. The reports are coming in. So, shortly, at least fairly soon, we will know what the size of the problem is.

Now, the third stage was having known the nature of the problem and the size of the problem, what do you propose to do next? So, we prepared a blue print in consultation with the State Governments. I went to the Planning Commission, and the Planning Commission has given me funds under the Second Five Year Plan for the rehabilitation of dis-placed persons. They have given me Rs. 90 crores under the Second Five Year Plan. In addition, we have to take into account our relief expenditure which today is at the rate of about Rs. 7 crores a year. For the next five years it will be Rs. 35 crores. So, I have been given an allocation of Rs. 125 crores for the rehabilitation of displaced persons. This

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amount does not include any allocation on account of compensation which we are paying to the displaced persons from West Pakistan. It is a fairly substantial and big sum of money, and if my Ministry and the States concerned can spend it in a rational and scientific manner, I am sure we would have done a very good job of it. Though I was saying that it will neither be fair nor realistic to draw comparisons between the East and West, I make bold to say that in the West the relief and rehabilitation problem having been resolved to a substantial degree, the bulk of the money, i.e., Rs. 125 crores, will be spent on the re-habilitation of displaced persons from East Pakistan.

The matter does not end there. I have been given a further assurance—and I am sure you will be glad to know and so will be the House-by the Planning Commission that if during the third year you find yourself up with difficulties, you can come to us, and we shall be willing to review the situation. So, the plans are there, the blue print is there, and I have also got the money.

Shri R. P. Garg: May I know if the hon. Member would be pleased to place on the Table of the House that blue print of a plan?

Shri Mehr Chand Khanna: I have given hon. Members my six-monthly reviews and also reports. I will now take the next opportunity of discussing these documents with him.

I do not say that the rehabilitation of displaced persons in East Pakistan is complete, and that we have done magnificently well, but I also assert, and assert boldy, that we have not done badly either. We have achieved very substantial results. Uptill now we have been able to settle about 21 lakhs families on land. We have been able to provide about 160,000 families in ancillary rural occupations. We have been able to construct ourselves and through the loans advanced to the displaced persons about 31 lakh houses, and employment has also been found for another 2 lakh families. It is not a mean record. It is a very good record. But when you see that on the one hand we go on rehabilitating and on the other, Pakistan goes on pushing out its own nationals, the problem becomes a very serious and a difficult one.

I concede that in some cases we have not been able to give an economic holding. That is a fact. I wish to make a categorical statement that in those cases where we have not been able to give economic holdings, if any land is available we are prepared to reconsider their cases. We went rehabilitation to be complete. It is no use tinkering with the problem as someone remarked the day before yesterday. I do not want to tinker with the problem. The idea of the Government of India is to rehabilitate people. If they could give about Rs. 285 crores for purposes of rehabilitation uptill now and can give me another Rs. 125 crores under the Second Five Year Plan and also give me an assurance that the problem of rehabilitation can be reviewed in the third year of the Plan, there can be no question of tinkering with the problem. So, if land is available, we are prepared to consider the question of the allotment of economic holdings.

Likewise, we are giving a second set of loans that we have not done in the West. But where we find that a displaced person is doing his best but on account of factors beyond his control he has not been able to achieve the desired results, we are also giving him a second set of loans.

There was a complaint that loans were frittered away. Why? Because loans were given in more than one instalment. That I have to concede and I have to accept. Now, we have decided that loans, as far as possible, after the verification of the title of the land and other preliminaries. will be given in one instalment so that the refugee can make full use of it.

Shri Biren Dutt (Tripura West): Is it not a fact that even as late as 31st March, they were given in instalments in Tripura?

Shri Mehr Chand Khanna: The trouble is you know so much about Tripura, and you go on asking from me, I don't know why. When I come to Tripura, you meet me on the last day. When I want to discuss with you, you are either not well, or your friend is either too ill or too sick. I can only assure you that if I say that we have not made mistakes, it will be a tall claim on our part. We have made mistakes. We are human beings. But judge me by my intentions. I make a categorical statement in this House that I and the officers of my Ministry are on trial. We want to come up to your expectations and the expectations of the refugees.

The trouble arises about the grant of loans. My friend opposite put a question under rule 216 the other day asking me to make a categorical statement that whatever the position may be in Tripura as compared to West Bengal, loans will be given to everybody in Tripura irrespective of any consideration up to a particular ceiling. I said then "No", and I repeat it again today. My policy or the policy of my Ministry is to co-relate loans with rehabilitation. If land is available, if employment can be found, if there are certain factors which convince me that this refugee is doing his level best, I am even prepared to go beyond the ceiling.

Shri Biren Dutt: May I put one question?

Shri Mehr Chand Khanna: You can in the end.

Shri Biren Dutt: May I know.....

Shri Mehr Chand Khanna: I am not giving in.

Mr. Chairman: Order, order. The hon. Member may put the question after he has finished.

Shri Biren Dutt: For information.

Mr. Chairman: For information also, at that time. He is not giving way. The hon. Member goes on putting the question. He is not listening. He should behave better. The Chair is also saying something.

Shri Biren Dutt: One question.

Mr. Chairman: One question I know but the question can be put subsequently. He ought to just behave rightly.

Shri Mehr Chand Khanna: What I was trying to place before the House was this, that we do give loans and we shall go on giving loans, but loans shall only be given for purposes of rehabilitation. I have taken up the same position with the R. F. A. The R. F. A. has so far advanced loans in West Bengal or the eastern region to the extent of Rs. 4 crores. My information is that 50 per cent of the loans are bad debts, 30 per cent are tottering. And only in the remaining 20 per 3—34 Lok Subha.

cent, there is an off chance or a likelihood of the man rehabilitating himself. I do not want loans to be advanced under those conditions. I want that loans, when given, should be given with a view to correlate it to rehabilitation, that loans should be given in the colonies which we have set up, that loans should be given in the places where there is heavy concentration of displaced persons, so that the refugee there can seek a certain amount of gainful employment. Loans should not be advanced because a man has merely the label of a displaced person.

It will not be possible for me to deal with all the suggestions that have been made, or the queries raised but I can tell the House that every single suggestion that has come from any quarter shall be duly examined and I shall be willing to take appropriate action on each of the suggestions, that has been made in the House.

Now, there are two or three things which are of vital importance to the problem of rehabilitation in the eastern region. One is the question of land. It is all right if you refer to certain reports. But the reports are out of date. I know it is a fact that with the co-operation and support that I am getting both from the Chief Minister of West Bengal and from my honoured colleague the Rehabilitation Minister of West Bengal, if any lands were available, they shall be placed at the disposal of the displaced persons. They are working under very difficult circumstances.

My hon, friend the lady Member who spoke this morning has her own experience to tell us. My experience says that they are shouldering a very heavy burden, and they are working in the most difficult circumstances. Any government, any State, any Minister should be proud of the support and the co-operation that it or he is receiving from the State Governments concerned.

Difficulties arise. Let me tell you, difficulties arise in Tripura, difficulties arise in Assam. I spent four or five days in the Surma Valley. There, I am sorry to say, that though Surma Valley is a part of Assam—without naming the displaced persons or their leaders,—everyone looks more to Dr. Roy in Bengal than to Shri Bishnu Ram Medhi or Shri Moti Lal Bora, in

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Assam. That will not help the rehabilitation cause. You cannot infuse or introduce politics into rehabilitation. I am not interested whether A's portion goes to B, or B's portion goes to C. Is there a vacuum? Is there a piece of land? If it is a desirable piece of land, you can go and rehabilitate thousands and lakhs of displaced persons. I am prepared to take it up. But if we have to fight the battle of S.R.C., this is not the forum.

There is one basic difference between the refugee in the west and the refugee in the east. The refugee in the west had only one politics, and that was rehabilitation. As regards the refugee in the east, I am sorry to say, that rehabilitation possibly is something secondary for him. . . .

Shri N. C. Chatterjee: Question.

Shri Mehr Chand Khanna: You may question me, but the only trouble is this that I live in Calcutta and you live in Delhi. I cannot help it. I even put my office in front of his house. But he has left Calcutta, and lives in Delhi. But I live in Calcutta.

Shri N. C. Chatterjee: It is not fair to the refugees.

Shri Mehr Chand Khanna: Certainly, it is not fair to the refugees. I was saying that they should not be exploited, because my view point is that the refugee is the nearest and dearest to me, I am one with him, but the refugees should not be exploited; he should not be made a pawn in the game of politics. It will not help him. Tell him to fight for the land. Tell him to fight for the land. Tell him to fight for the loan. Tell him to fight for his gainful employment. I am there to hold his hand. I am there to help him. But you should not exploit a refugee for certain geographical limits or boundaries, their changing here or their changing there; you have got your normal population there.

I was talking about the lands. The position about the lands is not so gloomy, the picture is not so bad, as it has been depicted. For about six months, we have been at it. About three lakhs acres of lands have been promised to us. But I must admit that this is a long-term process. You know perfectly well that all the good lands that were available are under plough; they are

under cultivation. Somebody is living on those lands. I agree with Shrimati Renu Chakravartty when she says that we should not create a new refugee population by throwing out small peasants and rehabilitating the displaced persons. I feel very strongly on this subject that if a refugee has to be absorbed in the economy of the country, he must be integrated in that particular locality or in that particular colony.

[MR. SPEAKER in the Chair]

You cannot create a different sort of colony for refugees, and treat them as something different from the local population. They have to be absorbed in the economy of that place. But what I was saying was that I do not wish that a new problem should be created by throwing out people; that is not our intention.

But after all, lands have to be found. I was saying that lands are not available in West Bengal. The same is the difficulty in Tripura; the same is the difficulty in Assam. So, we have gone to a number of States outside. A very highpowered team was set up comprising of the Secretary to my Ministry, one of the advisers of the Planning Commis-sion, and the Secretary to the West Bengal Government; they have really a good job of work. They done been from place to place, and from State to State. We have been able to locate good chunks of land. But if you ask me whether I could take the displaced persons there tomorrow, my reply shall have to be in the negative, because these lands have to be reclaimed; I have to see that there are proper irrigational facilities. We must see that we have proper bunds. People have deserted from Bihar and Orissa because these things were not there, and the Rehabilitation Ministry have been accused of that. If we were at fault, I do not want to commit another mistake. So, I want to be cautious.

I entirely agree to what Shri N. C. Chatterjee said yesterday, that when these persons are taken there we should have a proper follow-up organisation, and we have also to see that social workers are put there to see that all their difficulties are removed and they are interpreted both to the State Governments as well as to the Government of India. I shall see to that.

I have to go to the west too, because yesterday Pandit Thakur Das Bhargava and some other friends have been rather unkind about it, that I have been devoting more of my time to the east than to the west. So, I shall just make one or two more observations.

So far as industries are concerned, I am as anxious as any hon. Member in this House that the industries should be set up as quickly as possible. I am working to that end. But before an industry like a spinning mill with 12,000 or 15,000 spindles, or a few thousand looms, or a wagon workshop which will have a capital outlay of about Rs. I crore can be set up, the machinery has to be imported.

And two essential requisites for any industry are water and electricity. These colonies in Calcutta are not like your Delhi colonies, I can assure you. The Delhi colonies today are at a very high premium, and if they were not at a very high premium, my refugee friends will not be going at all to Shri Nand Lal Sharma or to Shri Ajit Singh; nobody comes to them for Rewari and Palwal. Everybody comes to them for Delhi.

Shri Nand Lal Sharma: Because they are at Delhi.

Shri Mehr Chand Khanna: There I am faced with the difficulty of water and electricity. But I am trying to come to grips with them and I can assure you that we are doing our level best to set up industries so that employment can be found for the displaced persons from East Pakistan.

Now, I will divert to the west—I have got only 20 or 25 minutes left.

श्री मेहर बन्द सन्ना: जहां तक मिंगरबी पाकिस्तान के भाइयों का ताल्लुक है श्रीर उनके रिलीफ एंड रिहैक्लिटेशन का जो सवाल है, उसके मुताल्लिक कुछ ग्राज कहने की खास जरूरत तो, महसूस नहीं होती क्योंकि रिलीफ का सवाल तो, साहबे सदर, काफी ग्रसी हुमा, तकरीब्न खत्म हो चुका। श्रलबत्ता हमारे जो २४, ३० हजार भाई बहन हाउसेज एण्ड इनफ़रमरीज के हैं, उनका जो सवाल है वह तो जारी रहेगा।

रिहैब्लिटेशन (पुनर्वास) का सवाल भी ग्राज उतनी ग्रहमियत नहीं रखता जितना कि ग्राज से २,४ वर्ष पेशतर रखता था क्योंकि हमारे रिहै ब्लिटेशन का भी जो दायरा है सिवाय, इसके कि कुछ तालीम का काम जारी रखना पड़ेगा, डाक्टरी इमदाद देनी पड़ेगी और ट्रेनिंग सेंटर्स जारी रखने पड़ेंगे, इन के श्रलावा, जो हमारा श्रसली प्रोप्राम था कुछ मकानों के बनाने का श्रीर दुकानों के बनाने का और दूसरी इसी किस्म की चीजों का, वह तकरीब्न खात्मे पर ही है श्रीर खत्म हो रहा है।

पाकिस्तान से जिस मसले पर हमारी बातचीत चल रही है वह मुम्राविजे का सवाल है भीर दुसरा सवाल जिसके कि बारे में हमारी पाकिस्तान से बातचीत चल रही है वह उस जायदाद की कीमत लेने के बारे में है जो कि हमारे लोग वहां छोड कर भ्राये हैं श्रौर जिसका कि रुपया हमने उनसे लेना है। यह ग्रापके दो सवाल तो में कुछ एवजाने के मुताल्लिक कहना चाहता हुँ। सितम्बर के महीने में श्रापने रूल (नियम) बनाये। हमने उन रूल्स को शाया किया और उनके मताबिक हमने कार्र-वाई शुरू कर दी। इस सिलसिले में मेरे सामने एक एंटीसोशल चीज श्रायी जिसको कि मैं ग्रापके सामने रखुंगा । बेचारे रेफ्युजीज सात श्राठ बरस से इन्तिजार कर रहे थे, उनको मिला कुछ नहीं था।जब उनको कुछ मिलने का वक्त ग्राया तो हमारे रिफ्यूजी भाइयों ने, जिनकी भाप बहुत तारीफ करते हैं, क्लेमों का ब्लैक मार्केटिंग शुरू कर दिया श्रीर दुखी भाइयों के क्लेम उन्होंने खरीदने शुरू कर दिये। मुझे लज्जा आती है कि हम कितने गिर गये। एक वह भाई है कि जिसने ग्रपना सब कुछ, बरबाद कर दिया है, सब कुछ दिये। कर दिया है, ग्रौर ग्राज जब उसे कुछ मिलने की बारी ग्राई है तो लोगों ने कर्बी मार्केंटिंग करना शुरू कर दिया। इन्तजाम किया। ग्रभी उसका कुछ हमने हमने वहां से सिर उठायाही थाकि एक ग्रीर चीज हमारे सामने ग्रागयी।वह यह है कि लोगों ने जाली क्लेम बनाने शुरू कर दिये । कुछ लोग पकड़े गये हैं ग्रौर उनके खिलाफ कार्यवाही हो रही है।लेकिन मैं चीज कहना चाहता हूं हाउस को एक ग्रौर वह यह है कि जिसने जाली क्लेम खरीदा है, नुकसान उसी का है, न मेरा है न पूल काहै। उसकी वजह यह है कि हमने शुरू में जो क्लेम बनाये हैं उनकी हमने दो कापीज रखी। एक कापी तो हमारी

[श्री मेहर चंद खन्ना]

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मिनिस्ट्री में है। पांच लाख कापीज है। ग्रगर ग्राप देखेंगे तो मेरी मिनिस्टी ग्रापको एक किला मालूम होगी। रात को उस पर पुलीस का बड़ा सख्त पहरा होता है इसलिये कि कहीं कोई उन क्लेम्स को उड़ानले जाये या कोई उनको जला न दे क्योंकि ग्रगर एक दफा यह चीज हो जाये तो ग्राप जानते हैं कि क्या हालत होगी। हमारेपास जो क्लेम ग्राता है उसको हम ग्रपनी कापी से मिलाते हैं। ग्रगर वह मिलता है तो सही है। ग्रगर नहीं मिलता है तो झूठा है, आप जानिये और ग्र⊦पका काम जाने । मैंने इसलिये इसका जिक किया कि मैं चाहता हं कि मेरी ग्रावाज बाहर पहुंच जाये भ्रौर लोगों को मालुम हो जाये कि जो शख्स जाली क्लेम खरीदेगा उसी का नुकसान होगा, न कम्पेन्सेशन पूल का नुकसान होगा, न गवर्नमेंट का नुकसान होगा श्रौर न मिनिस्ट्री का नुकसान होगा।

हमने २६ फरवरी तक करीब एक लाख ग्रादिमयों को क्लेम दिये हैं, कुछ नकद, कुछ जायदाद, कुछ जमीन ग्रौर कुछ एडजस्टमेंट। वह कोई तीस करोड़ रुपया बन जाता है जिसमे नकद १७ या १८ करोड़ है ग्रौर बाकी जायदाद ग्रौर एडजस्टमेंट है। जो हमारे पास दरखास्तें ग्रायी है वे करीब चार लाख हैं। एक लाख को तो क्लेम मिल चुका। ग्रब बाकी रह गये तीन लाख। काफी जोर डाला गया है नान क्लेमेंट्स की तरफ से ग्रौर मैंने परसों कहा भी था कि मैं इस पर कुछ रोशनी डालूंगा। मुझे उनके साथ हमदर्दी है।

हमारे पास ढ़ाई लाख के करीब तो इवेक्बी मकान हैं जिनकी कीमत दस हजार से नीचे की है। ग्राप जानते हैं कि जो मकान दस हजार से ऊपर की कीमत के हैं उनको तो हम नीलाम करेंगे। जो मकान दस हजार से नीचे के हैं. चाहे वे इवेक्वी हों या गवर्नमेंट के बनाये हए हो अगर कोई रिफ्युजी भाई उनमें बैठा है, वह चाहे क्लेमेंट हो या नान क्लेमेंट उसको वह एलाट होना है तो ढाई खांख हमारे पास मकान ह जो निकासी के है भौर डेढ़ लाख खुद गवर्नमेंट ने तामीर किये हैं। तो इस तरह से चार लाख मकान हमारे पास हैं। जो निकासी के ढ़ाईलाख मकान है उन में से तकरीबन २५ फीसदी गैर शरणार्थियों के पास हैं. वह चाहे मुसलमान हों या ५सरे लोग हों। इन में से अगर भाप साठ हजार मकान निकाल दें तो एक लाख ६० हजार मकान ऐसे रह

जायेंगे जो कि रिफ्युजी भाइयों के पास हैं झौर उनकी कीमत दस हजार से नीचे है, श्रौर डेढ़ लाख मकान गवर्नमेंट के बनाये हुए हैं। इस तरह से श्रापके पास ३,४०,००० मकान हैं जो कि ब्राज क्लेमेंट्स घौर नान क्लेमेंट्स को एलाट हुए हैं। घ्रगर इन में से निस्फ आप क्लेंमेंट लें श्रौर निस्फ नान क्लेमेंट लें तो एक लाख ७० हजार मकान क्लेंमेंट्स के पास होंगे ग्रौर १,७०,००० नान क्लेमेंट्स के पास होंगे। जो कि हमने हिसाब के मुताबिक तो सिर्फ एक लाख ब्रादिमयों को मुद्रावजा दिया है, लेकिन १,७०,००० ग्रापके क्लेमेंट्स ग्रीर हैं जिनको कि मेरे रूयाल से कम्पेन्सेशन मिल चुका हैं। सिर्फ हिसाब करने कि बात है और अगर आप गुस्ताखी न समझें तो शायद मैं कह सकता हं कि इनमें से बहुत से भाई ऐसे होंगे जिनसे कि हमको कुछ लेना है, जिनको हमें कुछ देना नहीं पड़ेगा ग्रगर ग्राप दस हजार तक के मकान की ग्रौसत कीमत चार हजार लगायें श्रौर इसको १,७०,००० से जरब करें तो ६८ करोड़ रुपया बनता है। तो इस तरह से १,७०,००० को मकानों के जरिये से क्लेंग दिया जा चुका है। तो इस तरह से कुल तादाद उन लोगों की जिनको मुद्रावजा दियाजा चुका है २,७०,००० बन जाती है। में चाहता हूं कि उन सब का हिसाब हो जाये लेकिन उनमें से बाज मेरे नजदीक माते ही नहीं।

इसके ग्रलावा हम ३५ करोड़ रुपया बतौर कर्ज के दे चुके है जिसमें से न करोड़ तो ग्रार० एफ० ए० को लोन है ग्रीर १४ करोड़ का ग्ररबन का लोन (ऋण) है। यह भी रिफ्यूजीज मिलना या जीमिल ग्रब इनमें से जिनको श्रार० एफ० ए० कालोन मिला है उनकी तादाद है दस हजार। जिन के पास १४ करोड़ रुपये हैं उनकी तादाद १५,०००, या २०,००० समझ लें। ग्रगर उनमें से द्याप द्याधे ले सें तो कम से कम १५--२० हजार भाई बहन ऐसे हए जन को भी कम्पेंसेशन मिल चुका ग्रौर में यह जानता हूं कि उनमें से बहत से ऐसे हैं ,जनके जिम्मे मेरा कर्जा होगा उनका मेरे जिम्मे कोई कर्जा नहीं होगा। ग्रब तक हिसाब के मृताबिक ढ़ाई लाख समझ लीजिये, २ लाख ७६ हजार समझ मीजिये २ लाख ८० हजार समझ ोजिये घादमी है जिन को ग्राज तक कम्पेंसेशन मिल चुका है। एक लाख लोगों का हिसाब हो चुका ग्रीर एक लाख ८०,००० का हिसाब हम ग्राजकल में करने वाले हैं।

ग्रब बाकी रह जाते हैं एक लाख या सवा लाख। धागर चार लाख ल तो कम से कम एक लाख ३० हजार या एक लाख ४० हजार या डेढ़ लाख के करीब वह बहन भाई है न जिनके पास कोई मकान है, न जिन के पास कोई दकान है और न किसी को कर्जा मिला है यह वह भाई हैं जो कि श्राठ बरस से इंतिजार कर रह ह कि हमें कम्पेंसेशन कब ।मलेगा। मैं पहले कह चका हूं कि एक लाख लोगों का हिसाब खत्म हो चुका है। जिस के पास १०,००० की मलकियत का मकान है या ५,००० की मलकियत का मकान ह, भौर जो उसमे बैठा हुन्ना है वह उसका मालिक बन जायेगा। २२ करोड़ रुपये उन्हे हम दे च्क है। यह रकम उनके घर मे पहुंच चुकी है। १ लाख ४० हजार या १ लाख ५० हजार भ्रादमी ऐसे है जिन को कम्पेंसेशन लेनी है। में जब उनकी तरफ देखता हू तो मुझे दुख: होता है। ग्रब में उनका क्या करू। ग्रगर डेट लाख मे लोग हों भौर ४००० की एवरेज भौसत लगाई जाये तो ६० करोड़ रुपया उन्हें लेना है। भ्रौर वह रुपया जो है वह उन एक लाख ७० हजार भाइयों ग्रौर बहनों के पास हैं जिन के न कोई मकान थे, जिन केन कोई दकानें थीं श्रीर ।जन को हमने यह कहा कि भगर तम मालिक बनना चाहते हो तो में उनको जा कि म्राठ बरस से इंतजार कर रहे है, दो चार बरस भ्रीर इंतिजार करने को कह सकता हूं और भ्राहिस्ता भ्राहिस्ता तुम से पांच बरस में वसूल करके उनको दिलवा सकता हुं। लेकिन ग्राज मुझ से यह कहा जाता है कि तुम ऐसा करो कि जहां तुमने भ्राठ बरस पहले इतिजार करवाया है वहां १५ बरस ग्रीर इंतिजार उन लोगों से करवादो । मैं तो इसको कोई इन्साफ नहीं समझता हं।

भी नन्द साल दार्माः प्रगर उनकी ताकत से यह बाहर हो तो वह क्या करें?

श्री मेहर चन्द सन्ता: ग्रगर यह उनकी ताकत से बाहर हो तो वह किरायादार बन कर रहें। भ्रगर हर भ्रादमी मालिक ही बन कर रहना चाहता है भ्रौर मालिक भी इस तरह कि वह कीमत नहीं देना चाहता तो मकान किसी श्रीर का श्रीर मझ से यह कहा जाये कि मैं उनसे कहं कि में १५ बरस तक इंतिजार करें, यह लाजिक (तर्क) मेरी समझ में नहीं म्राता।

पंडित ठाकुर दास भागीव (गुड्गांव) : लो इनकम ग्रुप स्कीम जो है उसको वापस ले लो ।

श्री मेहर चन्द सन्ना: सरदार स्वर्ण सिंह बैठ हुए है, उन से आप मिल लें, वह भी मिनिस्टर हैं, ग्रगर वह मान जाते हैं, तो मझे क्या इन्कार हो सकता है।

Shri Nand Lal Sharma: But you are Rehabilitation Minister.

थी मेहर चन्द समा: जी हां, में जानता हं पंडित जी, जो झाप मुझ से रिहैबिलिटेशन की तारीफ करवाना चाहते हैं वह यह है कि रिहै-बिलिटेशन का मतलब शेल्टर नहीं है, मिलकियत

मैं तो ग्राप से यह ग्रर्पाल करने वाला था, में मर्जित राम जी से, टंडन जी से. भागव साहब से यह श्रपील करने वाला था कि श्राप मेरा हाथ बटांये, भाप मुझे उन से रुपया वसुल करने में मदद दें ताकि वे भाई जोकि भाठ बरस से बैठे हुए हैं, में उनका कर्जाचुका सक्।

सरदार ग्रजित सिंहजी कहते हैं कि बरस में यह रुपया उन लोगों से वसुल किया जाना चाहिये । यह बात मेरे दिमाग में तो नहीं बैठी ग्रीर में इसको मानने के लिये तैयार नहीं हं।

ग्रव दो एक चीज ग्रीर हैं जिनके बारे में बड़े जोर शोर से कहा गया है भीर वह लाजअतनगर कालकाजी, ग्रीर मालवीयनगर के बारे से है। मैं धर्जकर दुंकि इन की पोजीशन क्या है। पोजीशन यह है कि दिल्ली में दो त्रोनिक बीमारियां है, एक तो नाजायज कब्जा करने की श्रीर दसरी किराया न देने की । किराये की हालत तो यह है कि को हमारे रिफयुजी माई है उन्होंने हमे तीन करोड़ रूपया बतौर किराया बाकी ग्रक्षा करना है। यह कोई छोटी मोटी रकम नहीं है। यह किराया उन देना है जो पटेन नगर, राजेन्द्र नगर, खान मार्किट वर्गरह में बैठे हुए हैं : भ्रब भ्रगर यह कहा जाये कि भोसले साहब को म्रल्तियार दे दिया जाए कि वह यह तीन करोड़ रूपया माफ कर दें तो मुझे इसमें क्या एतराज हो सकता है, बशर्ते कि शाह साहिब उनको इस रकम को माफ करने की इजाजत देदें।लेकिन में खुद भी इस चीज़ को नहीं कर सकता।

श्रव दूसरी बात नाजायज कब्ज़े की है। नाजायज कबजा चाहे इवैक्वी प्रापर्टी हो चाहे गवर्नभेट प्रापर्टी हो, दोनों पर किया जाता है। सन् १६४७ में नाजायज कब्जे

[श्री मेहर चंद खन्ना]

हुए । हम से कहा गया कि जाने दो, मैने कहा बहुत ग्रच्छा। १६४६ में यहीं चीज हुई, फिर हमसे कहा गया छोड़ दो, मैने कहा बहुत ग्रच्छा। फिर १६५० में यही बात हुई ग्रौर फिर छोड़ दिया गया । उन दिनों मैं फिरोजशाह रोड पर रहताथा। ध्रचित राम जी मेरे पास ही रहा करते थे श्रीर हर रोज डंडा ले कर मेरे पास म्रा जाया करते थे। खैर, उस वक्त भी नाजायज कब्जा करने वालों को छोड दिया गया। ग्रास्तिर यह वीमारी कब तक चलेगी । कहीं इसे बन्द तो होना ही पड़ेगा। ये मकान मेरे भ्रपने तो हैं नहीं, किसी रिफ्यजी के है, जिसको कि कम्पेंसेशन मिलना है ग्रीर ये डेढ़ या दो लाख है ग्रीर इन को धभी तक कुछ भी नहीं मिला है। सुभद्रा जोशी जो कि दिल्ली काँग्रेस की प्रधान हैं, मेरे पास. माई, सुचेता कृपालानी, मीर मुशताक ग्रहमद को लेकर मेरे पास आई, श्री हिफजुर रहमान भाए ग्रहमद सय्यद को साथ लेकर। सब ने **भाकर यह कहा कि केस को खत्म कर दो।** मैने कहा कि हिसाब लगाम्रो । हिसाब लगाया । हिसाब लगाने पर मालूम हुन्ना कि चार हुजार या साढ़े चार हजार ऐसे केसेज ये जोकि ग्रन-ग्राथोराइज्ड पोजेशन (ग्रनाधिकृत कब्जा) **के** थे। यह साल डेढ़ साल की बात है। मझे यह कहा गया कि १९५२ तक के लिए मान जाम्रो । भ्राज तक जो मनम्राथोराइज्ड म्राक्यु-पेशन है तकरीबन ४,००० फैमिलीज (परिवारों) का उसे एकसेप्ट कर लो भ्रौर भ्रागे से हम तुम्हारे पास नहीं आयेंगे और न कभी कहेंगे। मैने कहा इकरार हो गया, उन्हों ने कहा, हां इकरार हो गया। मैने कहा कि मैं १, भ्रप्रेल १६५४ तक जाता हूं, यानी दो बरस बाद तक । मैने कहा कि १, भ्रप्रेल १६५४ तक जिस भ्रादमी का भी श्रनग्राथोराइज्ड ग्रीक्यपेशन होगा उसको सै रेगुलराइज कर दूंगा लेकिन आगे के लिए में इस चीज को नहीं मानुंगा और भ्राप मेरे पास इस काम के लिए नहीं आयेंगे । उन्होंने कहा कि नहीं, हम नहीं भ्रायेंगे । भ्रब यह जो **ग्रादमी हैं जिन्होने कालकाजी, मालवीयनगर,** लाजपतनगर वर्गरह मे ग्रनग्राथोराइज्ड कब्जा कर रखा है, इस्की तादाद कोई ढाई हजार है। ये वह भ्रादमी हैं जिन्होंने १, भ्रप्रेल, १६५४ के बाद कब्जे किये हैं। ग्रब मैं पछता हूं कि यह गाड़ी, कब तक इस तरह से चलेगी। या तो मुझे यह कह दीजिये कि जो कम्पेंसेशन स्कीम है, इसको भ्राजहीसे खत्मकर दो या यह कह दोके कि म्राज के बाद कम्पेंसेशन

किसी को ग्राप न दें। साथ में यह कह दो कि तुम किसी को मत पूछो, जिस की मर्जी ग्राए, मकान में जा कर बैठ जाए ग्रीर उसका मालिक बन जाए। ग्राप सावरेन हैं, यह हाउस सावरेन हैं, ग्राप मुझे मैनडेट दे दीजिये, मुझे मंजूर है। मैं यह कैसे बरदाश्त कर सकता हूं कि हर रोज यह चीज होती जाए।

3 р.м.

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कहा जाता है कि साहब तुम इतने इमानदार हो कि कीमतें बढ़ा रहे हो। साहब सदर, मैं भाप से एक चीज कहना चाहता हूं और वह यह है कि पहले यह फैसला था कि जो पांच हजार की लिमिट (सीमा) है उस के मकान ऐलाटेबल होंगे। तो जो पांच हजार के मकान थे हम ने उन की कीमत लगाई फिर यह हुक्म हुमा कि लिमिट पांच के बजाये दस होगी।

श्री नन्द लाल शर्माः प्राप ने पांच से दस कर दिया ।

श्री मेहर चन्द कन्ना: श्राप जरा ठहरिये आप क्यों नाराज होते है, हम दोनो ही पठान हैं एक दूसरे की श्रावाज जानते हैं, दिल जानते हैं, दिल दोनों के एक हैं। श्राप क्यों घबराते हैं? श्रभी मुझे इन लोगों से निपटने दीजिये हमारी श्राप को तो घर की बात है।

तो दस हजार की हम ने लिमिट कर दी, हो गई । भ्रब हम ने यह किया कि भ्रपने अमले से कहा कि जो पांच श्रौर दस हजार के मकान हैं उन की कीमत लगा दो। शायद मुझ से गल्तियां हई एक दो केसेज मे। कर्नाल का एक केस हैं जो कि बड़ा सैड़ (दु:खद) है। म ने वहां एन्क्वायरी कराई है श्रीर में हाउस से माफी मांगना चाहता हूं कि मेरे किसी भ्रफसर ने इतनी भारी गलती की भौर वहां कीमतें बढा दीं, भीर नाजायज तौर पर बढा दीं। मैं भ्राप सें इस के लिये क्षमा चाहतां हुं। लेकिन में ने एक चीज की है और वह यह है कि में ने श्रपने ग्रफसरों को हुक्म दिया है कि ग्रगर जायदाद साढ़े दस हजार की हो तो उस को दस कर दो, जो माजिनल डिफरेन्स हो वह रिफ्युजी के हक में होना चाहिये । मैं नाजायज कीमत नहीं लेना चाहता । लेकिन भ्रगर किसी केस सें ग्राप को यह नजर ग्राता है कि जायदाद की कीमत बजाय ६ के ११ कर दी गई है तो हमें बताइये. हम उस का म्याक्शन (नीलामी) सस्पेंड कर देंगे ग्रौर ग्रफसर के खिलाक कार्रवाई करेंगे। मैं नहीं चाहता कि छोटी छोटी चिजोंसे पिन प्रिक्स से किसी को नुकसान पहुंचाया जाये। ग्रगर में भूखा हूं ग्रौर मुझे रुपये की जरूरत है 4089

तो में जवाहरलाल जी के पास जा सकता हूं, उन्होंनें धाज तक मुझे इन्कार नहीं किया और हमेशा मेरा हाथ पकड़ा है। तो मैं यकीन दिलाना चाहता हूं, तसल्ली दिलाना चाहता हूं कि न मेरा और न मेरी मिनस्ट्री का यह खयाल है कि हम रिफ्यूजीज को नाजायज तौर पर तकलीफ दे कर कीमतें बढ़ाये। भगर कोई केस ऐसा है जो कि भ्राप की नोटिस में भ्राया है, तो मै एक जिम्मेदार मिनिस्टर की हैसियत से यह कैटेगारिकल ऐक्योंरेन्स देता हूं कि मेरा इरादा ६ से ११ करने का नहीं है बल्कि मेरा इरादा साढ़ दस साढ़ नौ करने का है।

एक बहुत इम्पाटेंट सवाल है झगर वह है नेगोशिएशन्स विद (के साथ) पाकिस्तान ।

How much time have I got left, Sir? Mr. Speaker: Fifteen minutes more.

Shri Mehr Chand Khanna: I will not take all the fifteen minutes; I will take only five minutes more.

When the House considered the draft Compensation Rules in September last, some hon. Members expressed the feeling that the compensation was meagre when compared to the value of the immovable property left by displaced persons in West Pakistan. I then stated that it will be possible to pay more only when Pakistan pays the difference between the value of the immovable property in the two countries. I had assured the House that I would take up the matter with the Pakistan Government.

I would like to take this opportunity to recapitulate briefly the history of our negotiations with Pakistan in regard to the long-standing problem of immovable property of evacuees. From the very outset, we have been of the view that a Government to Government settlement would be the only feasible and satisfactory solution. Indeed, the Joint Official Committee recommended as early as in March 1948, that each Government should acquire the agricultural property, the difference between value of property in the two countries being paid by the debtor country to the other. In spite of the fact that the Committee had been set up by the Governments of India and Pakistan jointly, and its recommendations were unanimous, under one pretext or the other, Pakistan has avoided acceptance of the same.

The Indo-Pakistan agreement of January 1949 provided for private sales and exchanges of urban immovable property. This agreement did not come up to India's expectations, but we entered into it, as it represented the greatest common measure of agreement at that time. The Pakistan Government. however. immediately started placing obstacles, and on the 26th July, 1949, promulgated an ordinance banning sale and ex-change of evacuee property. We were, in the circumstances, compelled to take similar action on the 30th July. 1949. Actually, the agreement was still born as will be evidenced by the fact that during the seven months from January to July, 1949, according to our information, only 33 properties out of several lakhs changed hands. The deadlock following the breakdown 1949 Agreement continued till 1953, when Khwaja Nazimuddin, the then Prime Minister of Pakistan, suggested settlement of all outstanding issues between India and Pakistan by personal discussions. Soon after, the Prime Ministers of India and Pakistan had a general discussion, which was followed by a meeting of the representatives of the two Governments at Karachi July-August 1953. They reached agreement on certain items of immovable property, but could not come to a settlement on the question of immovable property. It was decided that the discussions should be resumed within a month. As, however, the meeting did not take place, our Prime Minister wrote a letter to the Pakistan Prime Minister in October 1953. This was replied to only in February, In his reply the Pakistan Prime Minister, instead of agreeing to resume the discussions or making any concrete sug-gestions, raised an objection against our Scheme. Compensation alleged that the quasi-permanent allotment of urban evacuee property contemplated under the Interim Scheme had created a new situation prejudicial to further discussions. We repudiated this and explained the correct implications of the Interim Compensation Scheme.

The displaced persons who had waited patiently for seven years for the payment of compensation were, in the meantime getting understandably restive. Government, therefore, decided not to delay matters any longer and proceeded to enact the necessary legislation enabling the payment of compensation to displaced persons. Simultaneously. Government decided to abrogate the

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[Shri Mehr Chand Khanna]

Demands for Grants

Evacuee Property Law. Bills in respect of both these matters were introduced in this House in May 1954. At the same time, our Prime Minister intimated to the Pakistan Prime Minister the circumstances which had impelled Government to take action to acquire the rights and titles of evacuee owners in the evacuee properties and utilise them for giving part compensation to displaced persons. His letter further stated that the final settlement of this problem, including compensation, must await ultimate settlement between the two countries. It also pointed out that this course of action was in the interest of the evacuee owners themselves because it would prevent further deterioration of the property and that evacuee owners would be given credit for the value of these properties. An invitation to resume negotiations was once again extended.

As in the past, Pakistan remained unresponsive. In a reply received four months later in September, 1954, Pakistan confined itself to the repetition of the earlier allegation of the breach India of the 1949 Agreement. Again the long-awaited communication was found to be devoid of a single helpful suggestion. Our Prime Minister again pointed out that given goodwill on both sides, it should be possible to find a solution and suggested that representatives of the two Governments should meet and discuss the matter. To this there was no reply.

After assuming office I started negotiations with Pakistan afresh in early 1955. For that purpose I also went to Karachi in April last. I was able to resolve all outstanding matters relating to the movable property of evacuees. It was also agreed that travel between the two countries should be facilitated by the provision of less cumbersome system of visas and establishment of additional check posts and authorised routes between the two countries. The question of the exodus of members of the minority community from East Pakistan was also discussed and the Pakistan Ministers agreed that confidence should be restored as rapidly as possible among the minority community in East Pakistan. The discussions on immovable property, however, were left over for a later date.

In October 1955, I wrote to the Pakistan Rehabilitation Minister stating that as all the outstanding matters relating to

the movable evacuee property had been settled, discussions should now be held in order to find a solution in respect of immovable evacuee property, as the happiness of lakhs of people depended largely on the solution of this problem. According to his reply dated the 4th November 1955, the Pakistan Government were of the opinion that there was no common basis between the two countries for resumption of the negotiations, India having decided to acquire the right, title and interests of evacuees in their properties in India. Sir, in short, this is the history of our negotiations with Pakistan regarding immovable property. We have been accused of unilateral action and of expropriating the property of evacuees, and we have been further told that the Government of Pakistan was averse to a Government to Government settlement. I do not wish to say anything about the allegations because these have been repeatedly repudiated not only by me and my predecessor but also by our Prime Minister. I would, however, like to point out that the principle of Government to Government settlement was accepted in matter of agricultural lands as far back as 1948. Lands were allotted by us and Pakistan on 'quasi' and 'provisional' permanent basis. There the experiment of private sales and exchanges was neither tried nor pressed.

Again, in the matter of movable property, the agreements have been arrived at on Government to Government basis. Two important personnages in Pakistan today, the President and the Prime Minister were parties to that agreement. I fail to see, Sir, why in the case of urban evacuee property only the same principle cannot be adopted.

Settlement on Government to Government basis is the most practical and equitable procedure. A complex problem of this colossal magnitude involving lakhs of owners and diverse kinds of properties can be solved only at Government level. Other countries faced with a similar situation, found it necessary to have a settlement on Government level. Both the countries have been and are utilising evacuee immovable properties for the rehabilitation of displaced persons. Pakistan Government has settled Muslim refugees in evacuee properties there. The Pakistan Government has also invited claims from the refugees with a view to permanently settling them on such property on the

basis of their claims for property left in India. Thus, Pakistan is following the same policy and procedure as we are. To accuse us of unilateral action and expropriation, in the circumstances, is not only untenable but also fantastic.

The reason for feeling shy of a Government to Government settlement is fairly obvious. As the claims in respect of evacuee property left in West Pakistan have been invited and verified, it is known that the value of the urban immovable properties left by Hindus and Sikhs in Pakistan amounts to over Rs. crores. whilst the value such property left by Muslims in India is barely Rs. 100 crores. The difference is very large. We suggested to Government of Pakistan, as far back as 1952, that if necessary, the question of the method of valuation may be referred for arbitration to an international tribunal agreed upon between the two Governments. If so desired, the matter may be referred to an international court or an ad hoc court consisting of the nominees of the two Governments. On the question of the payment of differ-ence between the value of the properties on the two sides, we also pointed out that it should be possible to arrive at a workable agreement after taking into account the paying capacity of the debtor country. I have no hesitation in repeating these offers even today.

During the discussions of the two Prime Ministers at Karachi in 1953, the Pakistan Prime Minister himself expressed a desire to suspend the operation of the evacuee property laws. In spite of adverse criticism we relaxed several provisions of the evacuees laws in May, 1954. Thereafter the law was abrogated by the enactment of the necessary legislation in October 1954. In India, therefore, no person can be declared as evacuee for any action of his after the abrogation of the law. We did not wait for Pakistan to take similar action. We did not also wait for Pakistan to come to an agreement on question of immovable property before we decided to do away with this ab-normal law. We, however, expected that Pakistan who originated the idea would at least follow suit. This, however, has not happened, although two years have passed since the provisions of the law were relaxed in India. Punjab, NWFP, Baluchistan and Bahawalpur have been practically denuded of Hindus and Sikhs and their properties have already been

taken over as evacuee. Abrogation of the evacuee law in those areas would, therefore, hardly make any material difference. In Sind, however, some Hindus are still left, but they are not in large numbers. The potential evacuee problem, so far as West Pakistan is concerned, is thus relatively a small one. It is, therefore, surprising that Pakistan should find it necessary to continue to operate the evacuee law even now, unless it intends to squeeze out even the few remaining Hindus in Sind and to expropriate their properties.

Shri Gidwani (Thana): That is being done. Only recently, somebody's cinema was seized.

Mr. Speaker: I will now put the cut motions to the vote of the House.

All the cut motions were negatived.

Mr. Speaker: The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the Order Paper be granted to the President to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of the March 1957, in respect of the following heads of Demands entered in the second column thereof:

Demands Nos. 92, 93, 94 and 139."

The motion was adopted.

[The motions for Demands for Grants which were adopted by the Lok Sabha are reproduced below—Ed.]

DEMAND No. 92—MINISTRY OF REHABILITATION

"That a sum not exceeding Rs. 30,03,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Ministry of Rehabilitation'."

DEMAND No. 93—EXPENDITURE ON DISPLACED PERSONS

"That" a sum not exceeding Rs. 19,63,53,000 be granted to the President to complete the sum necessary to defray the charges which

[Mr. Speaker]

will come in course of payment during the year ending the 31st day of March, 1957 in respect of 'Expenditure on Displaced Persons'."

Demands for Grants

DEMAND No. 94—MISCELLANEOUS EXPENDITURE UNDER THE MINISTRY OF REHABILITATION

"That a sum not exceeding Rs. 3,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957 in respect of 'Miscellaneous Expenditure under the Ministry of Rehabilitation'."

DEMAND No. 139—CAPITAL OUTLAY OF THE MINISTRY OF REHABILITATION

"That a sum not exceeding Rs. 29,28,75,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Capital Outlay of the Ministry of Rehabilitation'."

Mr. Speaker: The House will now take up discussion of the Demands for Grants Nos. 67, 68, 69, 134 and 135 relating to the Ministry of Irrigation and Power. As the House is aware seven hours have been allotted for the Demands of this Ministry.

There are a number of cut motions to these various Demands. Hon. Members may hand over the number chits indicating the cut motions which they propose to move. I shall treat them as moved.

The time limit is, as usual, fifteen minutes for Members including movers of cut motions and twenty minutes if necessary for leaders of groups.

DEMAND No. 67—MINISTRY OF IRRIGA-TION AND POWER

Mr. Speaker: Motion moved.

"That a sum not exceeding Rs. 13,90,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957 in respect of 'Ministry of Irrigation and Power'."

DEMAND No. 68—MULTIPURPOSE RIVER SCHEMES

Mr. Speaker: Motion moved.

"That a sum not exceeding Rs. 98,49,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957 in respect of 'Multipurpose River Schemes'."

DEMAND No. 69—MISCELLANEOUS
DEPARTMENTS AND EXPENDITURE UNDER
THE MINISTRY OF IRRIGATION AND
POWER

Mr. Speaker: Motion moved.

"That a sum not exceeding Rs. 79,59,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957 in respect of 'Miscellaneous Departments and Expenditure under the Ministry to Irrigation and Power'."

DEMAND No. 134—CAPITAL OUTLAY ON MULTIPURPOSE RIVER SCHEMES

Mr. Speaker: Motion moved.

"That a sum not exceeding Rs. 2,19,18,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957 in respect of 'Capital Outlay on Multipurpose River Schemes'."

DEMAND No. 135—OTHER CAPITAL
OUTLAY OF THE MINISTRY OF IRRIGATION AND POWER

Mr. Speaker: Motion moved.

"That a sum not exceeding Rs. 8,82,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957 in respect of 'Other Capital Outlay of the Ministry of Irrigation and Power'."

The Minister of Planning and Irrigation and Power (Shri Nanda): Mr. Speaker, I thank you for the opportunity you have given me to give some

basic information to the House to enable the Members to view the progress in the field of irrigation and power in a clear perspective. I have tried to com-pile the latest information on the subject on the basis of reports from various sources and consultation with those who are in charge of the various projects. These consultations have been held on the eve of this discussion. I intend to give a brief survey of the year under review and to give some idea of what has been achieved in respect of flood protection or our flood-control programme. I shall say something about the various projects. I shall give a very brief assessment of each project and, if time permits, I would like to give the Members some appreciation of what has been done in the previous five years and what we propose to do in the next five years. This is a very opportune moment for that, because the First Five Year Plan has just come to a close and we have launched our Second Five Year Plan. I seek the indulgence of hon. Members for placing before them a string of figures. I cannot help that because the subject is of such a nature.

Taking first the year 1955-56, the benefits that have been derived during this period, 33 lakhs acres is the total increase in irrigated area, and it has accrued to the following areas. More than 5 lakh acres in Punjab, between 4 lakh and 5 lakhs acres in West Bengal and Bihar, between 3 lakh and 4 lakh acres in Uttar Pradesh, between 2 lakh and 3 lakh acres in Orissa, between 1 lakh and 2 lakh acres in Assam, Bombay, Hyderabad and Rajasthan, and there are other 7 or 8 States which have got smaller quantities of new irrigation.

So far as power is concerned 2:3 lakhs Kw. is the new installed capacity and another 2 lakhs KW of installed capacity is expected to arise during the next 4 to 7 months. Works have been practically completed and operation will commence shortly. Here the States that are benefited are: Uttar Pradesh 48,000 KW., Andhra 34,000 KW., Hyderabad 15,000 KW., Madras 15,000 KW., Madhya Pradesh 7,750 KW., Bombay 7,500 KW., Jammu-Kashmir 6,00 KW., and Madhya Bharat 5,000 KW. Then there are smaller quantities also.

Then I come to the budgetary position of 1955, what we have spent on the works which were being carried on

in the course of the year. The revised estimates are for centrally financed projects-multi-purpose projects Rs. 49.55 crores and for State projects Rs. 100 crores. For new multi-purpose projects which were intended to be taken up towards the close of the first five year period, the figure is Rs. 13:91 The total amount for State and multipurpose projects for which the responsibility is with the Centre is about Rs. 149.55 crores. If you add the amount for new projects the total comes to Rs. 163.46 crores. There has been some shortfall in the matter of expenditure as compared to the budget provision. I shall explain how this has occurred. The figures are: Hirakud Rs. 2.91 crores, Bhakra Rs. 3.81 crores and D.V.C. Rs. 3.69 crores. But, the position is that most of these shortfalls, larger part of it, have occurred not because the programme had been held up or physical progress did not occur but because certain payments deferred. That has been the case. For example, in respect of Hirakud Rs. 1.7 crores, non-payment in respect of land already acquired, should have paid. Due to various formal difficulties the payment was not made. Then there are some debits to the tune of Rs. 0.9 crore and Rs. 0.2 crore due to non-settlement of old claims. Therefore, the entire expenditure that is shown as shortfall in respect of Hirakud has nothing to do with the physical formance.

Regarding D.V.C., here I am not able to make entirely the same statement. There was some delay in acquisition of land. That is about Rs. 0.9 crore. Nonfinalisation of purchases and non-receipt of equipment account for Rs. 0.8 crore. But, one crore of rupees could not be spent because of delay in the execution of work.

With respect to Bhakra the position is very nearly as I have stated regarding Hirakud. In this case there was an amount of money towards interest charges. There was some question of adjustment. That accounts for about Rs. I crore. Then, credits for surplus machinery etc. account for about Rs. 15 lakhs. But, there was some delay in the import of special steel and equipment which accounts for Rs. 41 lakhs. Some delay really occurred in the execution of works. That was due to the floods during which time the work was dislocated and that accounts for about Rs. 67 lakhs.

[Shri Nanda]

So, as I said, by and large, the physical progress during this year has been, I should say, on the whole satisfactory and the shortfalls, to which the attention of Members may be drawn when they refer to the documents, have a proper and adequate explanation.

Demands for Grants

I shall now deal with the flood control works. This aspect of our work is very much in the minds of hon. Members, judging by the number of cut motions. The position was, during this period an expenditure of Rs. 8 crores was incurred as compared to Rs. 2.2 crores in the previous year. Some of the work which was planned in respect of flood protection programme was a little handicapped because of the flood conditions which diverted attention to the work of repairs, etc.

The damage arising out of the floods—it is now possible to sum up the position for the whole year regarding the situation created due to floods during this period—during 1955 was of a very very exceptional order of Rs. 102 crores, as against Rs. 35 crores average annual flood damage for the previous 4 or 5 years, and 913 lives were lost. So, this was really a very serious situation, which we faced last year.

So far as the progress of the work is concerned, we find that whatever was attempted has met with a very gratifying measure of success. The Dibrugarh protection works, as stated in the document, stands out as a landmark in our efforts to combat floods. Members who are in some kind of touch with that area know that whereas in the earlier years the river was swallowing up the lands bit by bit and houses were being dismantled, now the position is that the lands which were lost through the swelling river are being recovered. Again, bit by bit, houses are being rebuilt on those portions which had been swept before. The town protection schemes in West Bengal were very effective. Kosi and other embankments schemes in North Bihar protected large areas from inundation. The Chaituni Bund in Uttar Pradesh protected nearly 2 lakhs of acres. The raising of the level of the sites of low-lying villages in Uttar Pradesh was improved. With greater popular support, flood protec-tion works in Jammu and Kashmir made satisfactory progress. In Punjab and Orissa, they are drawing up plans for the solution of the flood problem in those States.

Now, there is particularly an important feature of the work in connection with the floods, and that is, the preparatory work of surveys, etc., owing to the absence of which or, owing to the inadequacy of which our flood protection programmes did not make much headway in the earlier years.

In this connection, I am glad to be able to report to the House that very considerable progress has been made in respect of those surveys and investigations. In respect of aerial photography, 98 per cent. has been done compared with a far less percentage for the previous year. I need not burden the House with all those figures of mileage, etc. But I can give the House the general impression that good work is being done in this direction.

Regarding the setting up of rain-gauges and wireless stations also, much work has been done, with regard to their establishment. With a view to establishing an efficient system of flood warning, a few experimental radio-operated river and rain-gauges are being obtained. The Government of China also rendered assistance by communicating by wireless advance information about hydrological observations on the Brahmaputra.

I may give a few figures about the achievements. The area from which inundation has been prevented during 1955-56 is 3,000 sq. miles. The major towns protected from erosion are ten; villages raised, 1,300; embankments constructed, 500 miles.

I shall give a brief assessment of the position regarding each of our major projects, because that must be the deep concern of all our Members, who want to know what happened on those projects on which such large amounts of money are being expended. I take first the Hirakud project. At Hirakud, the progress has been phenomenal during the past two seasons, exceeding targets in most of the items. The progress achieved so far during the current season, that is, up to the end of February, 1956, is well ahead of the schedule. I may give some figures about the percentage of work done. Concreting and masonry, 98.4 per cent. This is the percentage of cumulative progress in relation to the total programme. Earthwork on earth dam, 91 per cent; earthwork on dykes 98.5 per cent., earthwork on canals and branches, 84 per cent.

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There has been no change in the estimate of Rs. 70.78 crores sanctioned for Stages I of the project. As a matter of fact, the actual rates are, according to the latest reports, well within the sanctioned estimate. The revised estimate during 1955-56 is about Rs. 14 crores against the budget provision of Rs. 17.38 crores. I have explained the difference.

About the future programme, the dam will be substantially completed August, 1956, and water for irrigation for about one lakh acres and 24,000 K.W. of power from the first unit will be made available. This will be just in next August. It is something joyous which certainly I share with the Members. It is with feelings of exhilaration that we learn that a project which had been so much under discussion has at last materialised. There were doubts beexpressed in Orissa whether there will be a Hirakud dam at all. In the next season the remaining three generating sets will be commissioned when we will have in total, 1,23,000 K.W. of power. With the progress of excavation of field channels, more and more acres of land will receive irrigation supply, reaching a total of 4.54 lakh acres in 1958-59.

Work has been started by the Government of Orissa on the Delta Irrigation Scheme which has been sanctioned as an adjunct of Stage I of the Hirakud project. On completion, it will provide irrigation to 18.7 lakh acres in the Puri and Cuttack districts.

I come now to an interesting aspect of the work on the Hirakud project and I seek the attention of the hon. Members and request them to just give some thought to what I am saying about the Hirakud project. Having regard to the demand on Hirakud power in respect of which commitments have been made and further, load anticipations on account of industrial development in the region, Government have approved the scheme for the second stage power development at an estimated cost of Rs.114 crores. By the utilisation of the tail-race waters from the main power house, power to the extent of 72,000 KW. will be generated. Arrangements are under way for commencing work on this scheme through the existing construction organisation. The significance is this. It will be recalled that when Government, in consultation with the Planning Commission, decided to suspend work on the subsidiary dam and power development therefrom there were criti-

cisms to the affect that the expenditure incurred thereon, about Rs. 192 lakhs, was altogether infructuous. The major criticism levelled at the project was that we have wasted so much money—99 per cent or 95 per cent—on this scheme. So much money was alleged to have been wasted, but that money is now coming back to us. Notice may be taken of this fact. Then it was thought that all those channels which had been dug and all that money which had been spent would be coming to naught. Even then we felt-the Ministry particularly, at any rate—that re-sumption of work would be necessary and we were convinced that the work could be commissioned soon, because we felt that the need for power was there and it was going to develop quickly. Somehow, that view-point was not accepted then. I wish it had been accepted and we should have done this work then and not stopped it. We are now making use of that money that has been spent. Nothing has been infructuous except a small amount. It was our view that the progress of development of load would sooner or later necessitate resumption of work on the second power house. These anticipations have been fulfilled, except for a small expenditure of Rs. 3 lakhs on compensa-tion to contractors, etc. The entire ex-penditure incurred will be a direct charge on the second stage of the scheme. This is a bit of information which I thought I could share with the House.

Then there is another important point in the operation and working of the financial scheme of this project. It is about the question of subsidy for the flood con-trol portion of the project. The forecast was that irrigation project alone will not be able to sustain that project. In other words, it was thought that the return will not be sufficient to meet the cost etc. Therefore, provision was made for some subsidy from the Centre for the flood control portion of the project. That would be a contribution from the Centre. Now, the position which emerges is this; whilst the initial financial picture of this project was based on the assumption that there would be a subsidy to meet the expenditure which was allocable to flood control, the subsequent stages of the project have made the financial picture sufficiently attractive and the indications are that there would be no need for the grant of a subsidy. The position, however, will be examined in detail as pro-vided for in the financial arrangements made with the Orissa Government.

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The financial committee of Parliament had occasion to complain against the large-scale financial, accounting other procedural irregularities on this project. Admittedly, there were irregularities in the very early stages. In accordance with the assurance given to the House, stringent measures were taken in this regard. The position has been rectified almost completely. According to the latest report from the Chief Engineer, the ledger posting in respect of stock items are up-to-date. Lists of surplus stores have been circulated to other projects. Surpluses not required by projects are being disposed of by the D.G.S. & D. Adequate arrangements have been made for stocking the stores received. According to the Chief Engineer's latest report, there is no work completed without sanctioned estimate. The special division created for clearance of arrears in accounts has been closed. I would request hon. Members to take an early opportunity of paying a visit to Hirakud. It is now a fine piece of workmanship, a fine achievement of our country in which I should like to stress one special feature. There are no foreign experts. It is all done by Indians, a very good project of course.

Shri Sinhasan Singh (Gorakhpur Distt. -South): You please issue an invitation. We will visit.

Shri Nanda: We shall settle the details.

Mr. Speaker: Not during the session.

Shri Sinhansan Singh: We can go and come back.

Shri Nanda: On the Bhakra-Nangal project, all the works except the main Bhakra dam and its two power houses, the power house at Kotla and the transmission system, have been completed. Work commenced in November on the concreting of the dam. Special arrangements have been made for carrying aggregate over a distance of four miles. Work is being done in three shifts. Satisfactory progress is being maintained.

As regards percentage of progress, I won't tire the House by figures in cubic feet, etc. The cumulative percentage of progress is 100 per cent so far as the coffer dam is concerned and 90 per cent in regard to excavation. So far as concreting is concerned, the programme initially was 295,000. Later on, certain changes have been made in the quantity

on the advice of the Board of Consultants. Therefore, a portion of it could not be done. Taking the original estimate, the progress is 27.7 per cent.

The revised estimate for 1955-56 is Rs. 18.47 crores as against a Budget provision of Rs. 22.28 crores. I have already explained why there has been a reduced expenditure. Except for the floods which affected the work for a month or so, the rest is all important adjustments.

As regards the future programme, the Ganguwal power house which was commissioned in January 1955, with an installed capacity of 48,000 K.W. has been supplying power to Punjab, P.E.P.S.U. and Delhi and for construction purposes. The second power house at Kotla is expected to be completed by June 1956 with an installed capacity of 48,000 K.W. The load demand on Bhakra power had considerable increased since the 1953 estimate was framed which provided for one unit of 90,000 K.W. at the Bhakra power house in addition to the four units of 24,000 K.W. each at Nangal power houses. This was mainly due to the requirements of the fertilizercum-heavy water factory at Nangal. The committee that was set up by the Control Board to examine the matter, recommthat along with the two additional units, one each at the two Nangal Power houses, five units, each of 90,000 K.W. should be initially set up at the Bhakra dam, total 495,000 KW. installed conscient to the first total 495,000 KW. led capacity, to be followed up later with the installation of another four units as the demand developed. These recommendations have been accepted. The installation of these units is expected to be completed by 1959-60. In view of the increase in the scope of the electrical portion of the project, the esti-mate has been revised further. According to the revised estimate, which under scrutiny, the project will cost Rs. 173:54 crores.

Then I come to an aspect which is now occupying the minds of several people inside and outside the House: irregularities, corruption cases in Bhakra; malpractices about which we had some discussion here at the time of this debate last year.

Shri Feroze Gandhi: Also last Friday.

Shri Nanda: As regards the corruption cases. I have received this latest position. There is, of course, a great deal of information in detail about it. There

will be occasion to discuss it further today and tomorrow. I shall now give a very brief summary of the position. Irregularities and corruption cases are confined to the work carried out in Bhakra canals. This is the distinction. It it not the dam or some part of the major work, but something for which the responsibility was of a more limited character. These cases came to a result of the investias gations conducted by the agencies set up by the Bhakra Control Board and the anti-corruption department of the Government of the Punjab in 1952. This is their feeling. They have been telling me, you want us to do this and that; we will do that; but, please take note of the fact that all this has arisen as a result of the initiative taken by us, by the posting of the anti-corruption squad and enquiries made by them. The Punjab Government have taken strong action against the persons in respect of whom there was prima facie evidence of corruption. Sixty-nine cases have been worked out, of which 64 are ripe for being put into court. This is in addition to the departmental enquiry to be instituted against 7 officers including a Chief Engineer. Fifty-one officers and staff have already been placed under suspension in connection with cases relating to the project. As it was difficult to give an idea of the full extent of corruption I promised the House last year that I would have a proper enquiry made into the Bhakra canal administration. This was taken up with the State Government from time to time. Because of certain changes there, action had been delayed a bit. I believe hon. Members know that an enquiry is going to be instituted and the Punjab Government have agreed to appoint a committee with a High Court Judge as Chairman and two Engineers, unconnected with Punjab as members.

Shri Feroze Gandhi: This only concerns the Bhakra canal and not the whole of Bhakra?

Shri Nanda: There is nothing at all about the Bhakra dam. This is a small part of the work.

Shri Sinhasan Singh: May I know whether this high-power committee will go into the further enquiry that is, even in those which have been made by the Anti-Corruption department or other departments?

Shri Nanda: Work will proceed simultaneously on both the fronts. That is not going to be suspended because of this enquiry. I discussed this with the

Punjab Government. The idea is, it may be that having discovered the entire area of corruption and pinned down whereever any wrong has occurred, still the people may be suspecting that there may be very much more, and therefore it is better to have the whole thing properly examined not only with a view of locating the mischief but, also with a view to finding out ways and means of checking such things here or elsewhere. The idea is that a technical examination will be made as to how much should have been normally spent, on a work of this kind, how much more has been spent irrespective of accounts, etc. It is going to be a useful enquiry.

Shri Nanda: I am explaining. Not that As regards the D.V.C., I am not able to present the same optimistic picture of the work, fortunately.

An Hon. Member: Why?

Shri Nanda: I am explaining. Not that there is nothing good. There is a good deal of work done. I went there very recently. I saw the works for myself. Very good, technically sound work, under very good supervision is proceeding. there were delays. Last year, hoped that the delay that had occurred in the previous year could be made up. and possibly we could come back to the schedule. I am sorry to say that it has not been done. There are some special factors to which I shall refer later. The Durgapur barrage work was completed in April, two months ahead of schedule and within the sanctioned estimates. In regard to rehabilitation of families affected in the Manbhum and Santhal Parganas districts, it was decided after several meetings between the Corporation, Govment of Bihar and the Central Government that this work should be done by the Government of Bihar, the Corporation meeting the cost. Work is proceeding on this basis. As regards progress of work, the percentage of work done is 97.9—two works are in progress in the case of earth work and 93.4 in respect of concreting in Maithon. This Maithon work is nearly over. Very shortly, you will have both water and power. That is also a feature which should cause us a sensation of achievement, that is, that another dam is going to come into operation. But this should have been earlier. My point is it should have been many months by now. It should have been there seven or eight months earlier. This is the delay and that delay has had its repercussions, that is, the work on Panchet Hill is being delayed because the intention was to remove

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the surplus machinery from Maithon and utilise it at Panchet Hill. That is what causes the delay.

The major portion of the transmission line and sub-station under the original programme has been completed last year. Now, utilisation of benefits. That was another matter which has cropped up again and again, that we are not using the power etc., of the D.V.C. Although there was initially a certain amount of delay in supply of power to the various consumers on account of non-delivery of equipment in time, the load on the D.V. C. system is rapidly growing. The aggregate demand has risen from about 22,280 K.W. in 1953 to 41,260 K.W. in 1954 and has reached 74,330 K.W. by now. After providing for stand by, the maximum load that the D.V.C. can carry is 104,000 K.W., i.e., 100,000 in Kokaro and 4,000 in Tilaiya. The peak load of over 82,000 K.W. must be considered very satisfactory. But the position is further altering. It is being found that what we have now is going to be wholly inadequate in view of the de-mands that are developing. I shall give the programme for that.

The industries in the valley have gone in for considerable expansion, e.g. The Tata Iron and Steel Company at Jamshedpur and the Indian Iron and Steel Company at Burnpur. There will be a new steel factory at Durgapur. The Chemical Industries at Dalmianagar are being expanded. It is expected that during 1958 we have got to find no less than 1,50,000 K.W. of additional power to enable the industrial projects already taken on hand to go into production. Proposals are under way to augment the generating capacity of the D.V.C. by the installation of the fourth unit at Bokaro, a hydro-station at Konar and a second thermal station at Durgapur. This is the programme for that and so far as future targets are concerned, as I said, there is a delay of a year which applies to Panchet Hill also.

About p_tsonnel there are some cut motions and a good deal in the press. I shall make a very brief statement about personnel in the D.V.C. During the next six months about 3,000 work-charged and 3,000 muster-roll employees of the D.V.C. will become surplus. But the position of regular employees is not likely to be a problem in the near future. Every endeavour is being made and will continue to be made to find alternative employment for the surplus staff and I

can assure the House that Government will not fail to do all that is possible in the matter. But it will be appreciated that retrenchment without alternative employment" is not a position which it is possible to accept. The D.V.C. authorities are in close touch with all the proiect authorities. The Government of India have also approached all concerned in the matter of finding alternative employment. The question of setting up an employment exchange for each of the major river valley projects is under consideration in consultation with the Ministries concerned. Both the Government of Bihar and West Bengal will try to absorbas much surplus personnel as possible. The West Bengal Government say that they may be able to absorb as much as 50 per cent. I met the workers recently at Maithon and I explained to them. that a certain amount of retrenchment was inevitable in spite of all that was being done to find alternative employment for the surplus staff, because when a house has been completed the workers. cannot sit in the house and say: "We will not leave the house." That is a kind of position which can certainly not be accepted. But we do not take the view of our responsibilities in the same way asany private capitalist employer will do, and therefore I have assured them that we will go to the farthest limit and the uttermost length to help them in every possible way to find alternative employment, for example by re-training them for other kind of work which is available in the country. Every consideration will be shown to them, short of this that when the work is completed they will still sit on the site.

These are the major projects. Regarding the new projects viz., Kosi, Koyna, Rihand, Chambal and Nagarjunasagar, these are now in preliminary stages. The work is going ahead. Expenditure was not incurred fully in some cases as provided, but I do not take any serious view of that. It is good that in the earlier stages the planning is done properly, designs are made properly. Initial delay is not so bad, because if later on defects arise, they will certainly cause us very much more. For example, in Koyna, the task of preparing the designs and reference to various experts has taken some more time. I shall not take more time on this particular aspect.

Then, regarding the utilisation of benefits, this question has come up very, very frequently. So for as water from the Bhakra is concerned, it is being utilised.

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Tungabhadra has been a sore point with us all, but I need not give all the figures about it. The situation is improving con-siderably and irrigation on both sides is now being developed and I hope that satisfactory progress will be made shortlv. Regarding Hirakud.....

Shri Raghavachari (Penukonda): What is the position of the high level canal at Tungabhadra?

Shri Nanda: I shall give definite information. The position in regard to the development of ayacut under irrigation by the waters of the Tungabhadra reservoir has improved on account of the vigorous steps taken by the State Government in this regard. On the Mysore-Andhra side, the area commanded is thinly populated and poor in cattle wealth. Irrigation of dry crops is a novel idea to the ryot who has been used to the raising of irrigated perennial crops under rain-fed conditions. Loans amountting to Rs. 25 lakhs, Rs. 27 lakhs and Rs. 50 lakhs have been sanctioned to the Governments of Mysore, Hyderabad and Andhra respectively, to meet the expenditure on making the lands fit for cultivation. Eight thousand and three hundred acres in Mysore, 16,000 acres are under are under Hyderabad irrigation. Hyderabad irrigation. Water from the reservoir is being let down temporarily for raising second crop in the Krishna delta. I did not want to take up the time of the House by giving all these details, but since the hon. Member was interested, I have given this information.

Shri Sinhasan Singh: What about the Rihand dam in U.P.?

Shri Nanda: If the hon. Member is keen, to have the details about the Ri-hand Dam, I shall give them. The contract for the Rihand Dam was let out March, 1955 and the contractors started work at site in May, 1955. Work on excavation, river diversion, construc-tion of bridge across the river, opening of quarry, camp colony etc., is in progress. Orders for construction machinery have been placed by the contractors been placed by the contractors. The 50 mile access road from the railhead to the dam site is nearing completion. Arrangements for stores and erection of the departmental camp colony have also been made. I need not give information about others. I have got about all the projects.

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Dr. S. N. Sinha (Saran East): Perhaps the contract for the Rihand Dam has been given to the Hindustan Building Corporation. May I know who this company is?

Shri Nanda: I think it is not that company. Hindustan Construction is for Koyna, but for Rihand I will find out and let the hon. Member know.

I had offered to tell the House something about the plan—the First Five Year Plan and the Second Five Year Plan-in the context of the long-term development of the country in this matter. I wonder whether I should tax the time of the House in giving that information at this stage.

Some Hon. Members: Tomorrow.

Shri Nanda: I shall give that further information about the plan at the time of my reply. Therefore, I will leave the matters at this stage, and so the hon. Members will proceed with the discus-

Shri L. N. Mishra (Darbhanga cum Bhagalpur): I rise to support the Demands of the Irrigation and Power Minis-

The House would agree with me when I say that this Demands of this Ministry is only hard earned one. Just now the Minister explained the progress made by some of our major river valley projects. The First Five Year Plan put a great deal of reliance on irrigation and power development in our country. Almost 32.5 per cent of the total outlay of the entire size of the Plan was set apart for the Irrigation and Power Ministry, and it is a matter of pleasure to see today that almost about 90 per cent. of the target is going to be achieved by this Ministry. We all remember how only a few years back some of the multipurpose projects were the subject of criticism in this House. All sorts of criticisms were hurled at this Ministry. We know the story of the D.V.C., the Hirakud and so on. But things have improved in the course of the last four years. The Ministry has tried to set its house in order. Various committees were appointed, enquiries were and drastic action was taken against the offenders. Today, I feel that these river valley projects are a standing monument of our achievements, efficiency and good administration, barring a few exceptions here and there.

[Shri L. N. Mishra]

4 P.M.

As you know, it is these river valley projects that have solved our chronic food deficit. They are also helping us in our industrial development. Above all, they are going to end some of the worst floods in the country. I would like to congratulate the Minister especially on some of the major anti-flood measures that his Ministry has taken. For the first time, a co-ordinated effort has been made in this direction, by having a separate wing of organisation like the Central Flood Control Board and the State Flood Control Boards numbering about eleven.

After 1954, some genuine efforts have been made to control the floods. I belong to one of the flooded areas in the country, and I can say that it is a fact that there has not been much material achievement so far. But the greatest achievement of the anti-flood measures is the morale of the people. It has given confidence to the people to fight the floods. We know the story of Dibrugarh, and how people fought with the Brahma-putra. We know also the story of the Kosi. People have gained confidence now. In those places where people were leaving their homes, and in those cities which were being evacuated, today new townships are springing up, and there is life all round in those areas. That is the greatest victory, so far as the anti-flood measures are concerned.

I would like to draw the attention of the House to some special problems. First, I shall take up the question of technical personnel. To my mind, the question of technical personnel is very important. We know that under our Second Five Year Plan we are going to have so many development projects, and I fear that if we do not pay due attention to this problem our progress might suffer. Last time also, I had referred to this question.

Recently, we had reports from the Sukhthankar Committee on engineering personnel. That committee has said something in regard to the situation. It has said:

"There is likely to be a shortage of engineering personnel in almost all the categories, even taking into account the additional training facilities provided under the Second Five Year Plan." It goes further and says:

"It is impossible to meet the entire requirements, visualised."

So, the situation is alarming and disturbing. I feel that we should do something in this regard immediately.

That committee has suggested some very wholesome measures to meet the situation. I would like to urge upon the Government to implement some of the suggestions which are to my mind very urgent.

According to me, the first thing that is necessary is to stop the flight of personnel from one place to another. What is the position today? There is no stability so far as the engineers are concerned. This is mainly because there is no uniformity in the conditions of service and the scales of salaries. One engineer is tempted to leave one project for another; another engineer is tempted to leave one State for another, because there is difference in the scales of salaries and the conditions of service. Further, if one State is anxious to absorb people from other States or to employ people from other States, it cannot do so because of want of uniformity in the scales and the conditions of service. I therefore feel that attempts should be made to achieve uniformity.

Last time, I had suggested the need of setting up a Central pool of engineers wherein all the people belonging to the profession of engineering, and engaged in irrigation and power projects in the country should find a place. As a rule, there should be a certain number of engineers in that pool, and any State Government that is in need of these engineers could get people from this central pool.

A few months back, we heard something in regard to the creation of an all-India cadre of engineers. The Srinagar seminar of engineers also had suggested it. And I am told that the co-ordination board of the Ministers has also approved this suggestion, and they have decided to have an all-India service of engineers. I do not know what has happened to that suggestion. The SRC report is very much explicit about it. It has said that there should be an all-India service of engineers, an all-India service of medicines and some other. But I do not know what has happened to the suggestion of the Srinagar seminar. I am told that

some of the Chief Ministers are opposed to that kind of an idea. I just do not understand why they are not in favour of it. There is no question of any rights or powers here. It is a national problem that we have to face, and therefore, there should be a broader outlook, and the issue should be decided from that point of view. If that is not possible I would request the Minister to adopt such measures as are necessary for the pur-pose, and if necessary, he can have help from this House also in this matter.

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This brings me on to the question of having a uniform machinery for the execution of the river valley projects in the country. Today we have no uniform machinery for the execution of the different projects; not only is there difference between control board and the corporation but there is also difference between one control board and another. The character of the control boards differ from one another. I would like to suggest in all seriousness that there should be a uniform machinery for the execution of all the river valley projects. This question too was discussed by the engineering seminar. I would like to know what the present position is.

We also heard something in regard to the suggestion for having a National Construction Corporation to be put in charge of the execution of the river valley projects. The setting up of this national construction corporation suggested by the engineering seminar, and it was also supported by the co-ordination board of Ministers. I am told that this corporation idea is not being very much liked by some of the States. But I would like to suggest that all possible efforts should be made to set up this National Construction Corporation because we find in it so many attractive things. It will not only eliminate the traditional contract system but will also do away with the weaknesses of normal departmental work. I also feel that it will ensure better remuneration to the labourers; it will abelish middlemen's profit; it will not have the rigidity and conservatism of a normal departmental work. It would also be free from the other vices from which departmental work has been suffering for so long. I, therefore, feel that it is high time that we have this national construction corporation for the execution of the various river valley projects.

I now come to one question in which I am a bit more interested, and that is in regard to the evolving of method by which we can secure improved remuneration to the labourers. You, Sir, when you were the chairman of the Estimates Committee, had recommended in the 5th report, that all possible efforts should be made to improve the remuneration payable to the labourers engaged in the river valley projects. I want to know what the reaction of Government has been to this suggestion. I do not know what measures Government have taken to implethis recommendation. Here, would like to put forth one other suggestion, and that is that the system of contracts should be abolished in a progressive manner. All possible efforts should be made to abolish this system. And efforts should be made to get the works executed through labour co-operatives and village panchayats. That will help us not only to improve the remuneration of labourers, but also help us in other matters. It will ensure expeditious execution of work. It would help us in bringing the people and Government into closer contact with each other. The people will find themselves in the position of joint proprietors or joint partners. The State will also feel that it is having participation of the in the national venture and in the national programme of development. national programme of development. We should not doubt the working capacity of our people. I have some experience of working on these lines in one of the projects of our country. I can say that our people have great vitality. If there is any chance of failure, it is on our part, that is, of the Government and of the people incharge of the organisation. Our experience has been that people are ahead of both the public organisations and the Government. For the last one year work through public co-operation has been done in the river valley scheme of Kosi. Last year, on the advice of our Minister, Shri Nandajee, work on Kosi was taken through the agency of labour co-operatives and gram panchayats, under the auspices of Bharat Sewak Samaj. Last year, it was a success But this time, the work is progressing in a manner which looks something like a legendry. Last time, it was not possible to engage more than 12,000 people a day. But this year, the average attendance has been a minimum of 30,000, and it has gone up to 40,000. This time, the target of work is 50 per cent more than that of last year. We hope to complete the work within the expected time. This

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year too, it was doubted whether public co-operation would be forthcoming, whether people would come forward. It was a doubtful thing whether labour cooperatives would work. We know about the report of the co-operative movement in our country. It is discouraging. We had fears, and the Government officials too had fears, about the organisation of public co-operation. But I can say that it has worked wonderfully well. Under this system we can not only ensure the expeditious execution of the project, not only ensure the direct participation of the people in national development work, but also make a successful experiment in the abstract idea of a socialist pattern of society, to which our State is wedded.

Shri Amjad Ali (Goalpara-Garo Hills): Abstract idea?

Shrimati Ila Palchoudhury (Nabadwip): Constructive idea.

Shri L. N. Mishra: I say that abstract idea is now taking a concrete shape.

Shri Amjad Ali: I am glad he realises that it is an abstract idea.

Shri L. N. Mishra: That has now taken concrete shape in Kosi.

You will be delighted to know that out of Rs. 100 paid by the Government, Rs. 96 go straightway to the pockets of the labourers. I want to know in which of the Socialist countries does 96 per cent. of the total bill go to the daily workers. Leave aside Soviet Russia. Take Yugoslavia even. What is the rate of payment there? Not to this proportion, I think.

Therefore, this is an idea which very well and the Government works come forward and say that, as a rule, there will be no contract system in the country. So far as possible, work will be given to labour co-operatives and village panchayats. In Kosi, we have seen that our people can develop village leadership. Last year, we had great difficulties from one side. But in Kosi this year, an atmosphere of good-will and co-operation has been built up. I say in this House that we are thankful not only to the people but also the Government machinery in the State. They have been co-operating. This is a fact, there were last year some difficulties and Shri Nandajee had to work hard. Now, we have been successful. This year the co-operation that has been forthcoming both from the people and the Government machinery is commendable. There has been triumph of the truth in Kosi.

Lastly, I come to the question of rural electrification. In spite of all the achievements of the Ministry, I am constrained to complain about one thing. That is, the pace of rural electrification has not been very fast. We made the initial mistake of not giving due importance to his problem in the First Five Year Plan. It is a fact that the per capita consumption in this respect has been increased from 15 units to 25 units, and the number of villages and towns electrified has risen from 3700 to about 6500. During the Second Five Year Plan, we hear, that the per capita consumption of electricity is to be raised to 50 units and 7500 additional villages are to be covered. But how does that compare with the number of villages, almost half a million, that we have? So, I would urge upon the Government that greater attention should be given to the question of rural electrification.

In this respect, I would like to say something about the attitude of the State Governments. I would like to know which of the State Governments have set up Electricity Boards in their States. They are not coming forward and State Electricity Boards are not being set up. I do not know why. Perhaps they are too conscious of their powers and they feel that it will be better if this remains in their hands. I would, therefore, urge upon the Government to see that all pos-sible efforts are made to have Electricity Boards in the different States.

Electricity is a thing which is no longer an article of luxury. It is an article on which our economic development depends. Today it has become a yardstick for the economic and industrial development of any country. It will be one of the yardsticks for measuring the industrial and economic progress of the country. If someone thinks that supply of electricity can be given only when there is demand for electricity, I will say he is very much mistaken. Electricity is a thing which creates its own demand. Experience all the world over has been that the consumption of electricity in the rural areas has been more successful. We have the proceedings of the Vienna World Power Conference. There it was expected that the electricity programme in the rural areas had been largely successful.

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In India too—in South India—we have the same experience. I would say that all possible efforts should be made to popularise and provide, rural electricity programmes. The First Five Year Plan visualised setting up Rural electricity Administration scheme somewhat on the lines of the USA. I want to know what has happened to that,—whether long-term loans were made available to the village co-operatives on the lines suggested in the Plan. At least, in my State it has not been done.

So far as rural electricity is concerned, I would also like to say that State Governments can do a lot to develop it. They have to advance liberal loans. They should give apparatus and machinery on a hire purchase system to consumers. They should adopt load development policy. Then alone rural electrification can develop in our country. I also feeland perhaps it was accepted by the Engineering Seminar also-that for the development of rural electricity, there is nothing like a technical problem. The main problem is that of finance. To my mind, it is not very difficult to have finance, for this is a work which is designed only to produce wealth, national wealth. Therefore, the question of finance has to be overcome and all possible efforts should be made to encourage the rural electricity system.

Shri T. Subrahmanyam (Bellary): We have arrived at a stage when a convenient stock-taking of our achievements in the field of irrigation and power and flood control could be made and we could usefully envisage the future progress to be achieved.

Shri Nanda was just now recounting the facts and figures regarding progress of the various projects under the First Five Year Plan. He was stating that initially, many difficulties had to faced, there was a lot of wastage, there was difficulty in the use of machines, in the pooling of machines in the training of technical personnel and also in estimates being drawn up. There was also some corruption here and there. All these difficulties had to be faced and there was a lot of delay. But now he has given a very heartening and optimistic picture with regard to the progress achieved. He was just now referring to the Hirakud Project. It is a project which has now progressed very well; even the target date is likely to be shortIn the First Five Year Plan, irrigation and power accounted for an expenditure of 28 per cent., that is, nearly Rs. 661 crores. Shri Nanda was just now saying that 33 lakh acres had been brought under irrigation and so far 2.3 lakh kilowatts of electricity had been generated and put to use, and shortly, another 2.3 lakh kilowatts of electricity would be generated. The progress achieved is, therefore, heartening.

My hon. friend, Shri L. N. Mishra, was just now referring to public cooperation in the Kosi project. We had gone there last year with some friends. Under the auspices of the Bharat Sevak Samaj, public co-operation was organised, shramdan was being given and peo-ple from distant villages had been organised through village panchayats. They were also participating. Lands were surrendered without recourse being had to legal technicalities. The public co-operation there was really heartening. Then they showed what could be done with respect to the completion or the construction of the projects in other areas. We went the whole length from Kanauli to Nirmali and saw there students, villagers and Cadet Corps and young men and shramdanis all participating in the work. It was a sight which could never be forgotten.

Just now I also learnt that an assessment of our irrigation potential is being made. India is divided into 5 zones. The hydro-electric survey of the west-flowing rivers of the western ghats has been completed, I learn. The survey of the east-flowing rivers in Southern India seems also to have been completed. I suggest that a preliminary load survey should also be completed as early as possible so that the load requirements in the various places can be assessed. Particularly, in Southern India, for one reason or another, the load production has not been keeping pace with the demand. That should be taken up for a period of 15 years and an estimate drawn up. I suggest that a co-ordinated plan or programme of power development should be drawn up.

It is heartening that in the First Five Year Plan in 1950, the per capita consumption of kwt. hours was 10 and in 1955 it did increase to 19. A word about rural electrification. By the end of the First Five Year Plan 6,600 small towns and villages have been provided with electricity and they now contemplate by the end of the Second Five Year

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[Shri Subrahmanyam]
Plan to provide 10,000 more villages and about 500 small towns with electricity at a cost of 90 crores. I feel that this is not an adequate thing. When the difficulties in the way of solving this problem. Lack of finance is there; lack of material is there; poles have to be taken up; wires have to be taken up and insulators and all these things have to be got. But, if we want to make the village life happier and brighter we have to take in larger numbers and provide them with electricity.

One word about navigation. This is also under the water wing of the Central Water and Power Commission. It is a good thing. But, for some reason or the other, I feel that it has not been adequately tackled. As I said on a pre-vious occasion, there was one British engineer, Sir Arthur Cotton. At about 1885, he had drawn up an irrigationnavigation map of the whole of India. He had connected all the river systems of Ganga, Brahmputra, Mahanadi, Godavari and Krishna and then Tungabhadra and Kaveri and he had connected them. He was not a visionary or a doctrinaire engineer. He was a practical engineer. He had produced results. He was responsible for the Godavari anicut and the Krishna anicut and the Kaveri-Coleroon works. He had even envisaged the Tungabhadra project being taken up. had described it as the cen-reservoir. I would suggest to tral the Ministry that as we are on the eve of the Second Five Year Plan, along with irrigation, the navigation needs of the country should also be considered seriously.

I must say, a word about the Tungabhadra project with which I am intimately connected. The Board was reconstituted in 1955 March and vested with statutory powers and it has been functioning satisfactorily. The dam is expected to be completed in all respects by December, 1956. And, the Power House at the dam is also expected to be completed by December 1956. The Power House at Hampi is expected to be completed in April 1957. The low-level canal including the power canal has been completed up to mile 210. The work of distributaries is also complete. Mysore would benefit by 91,589 acres being irrigated; Andhra would benefit by 156,913 acres being irrigated and in Hyderabad, 5,80,000 acres would be irrigated. Just now, Shri Nandaji, the Planning Minister, has been giving us

the figures with regard to the acreage that has been brought under cultivation. It is not a satisfactory thing. I am not going into the reasons therefor. But, I suggest that adequate progress should be made and the ryots should be given liberal loans. He has also given the figures of the loans to Andhra, Mysore and Hyderabad, about Rs. 2 lakhs, Rs. 50 lakhs and Rs. 27 lakhs. I suggest that larger amounts should be provided. It is very difficult to bring land under irrigation. It has to be levelled up and then, sometimes, the help of machinery is needed; dozers may have to be used or it can be done by munual labour, wherever it is so possible. For all these reasons, the agriculturists and the ryots need liberal loans. I suggest that the Central Government should keep a close watch over this and see that progress is achieved as early as possible. I am not disclaiming the responsibility of the local leaders and the State Governments; they should also put in their best.

At Tungabhadra there is a workshop and there is proposal of the Central Government to take over the workshop and develop it into a medium-sized structural workshop, especially for the manufacture of wagons, transmission towers and other structurals in addition to gates, gearings for River Valley Projects etc. It is a good workshop which has been producing very good flood-gates and other things and structurals. I suggest it should not be removed from that place. It has been developed excellently and it should be put to some good use as has been suggested.

One word about the National Construction Corporation. It was considered at the seminar recently held in Srinagar and the Co-ordination Board of Ministers have accepted this in principle. The idea is to constitute a corporation and then vest it with some government funds. There are some legal difficulties and they have to be met and, probably, the Constitution has also to be amended and the State Governments should be brought into the picture so that all the machinery that we have, all the technical personnel that we have, and all the experience that our people gather may be kept in a process of continual progress and be switched over from one project to another when it is completed.

One word more and that is about the Second Five Year Plan. Other projects have to be taken up in South India and in all other parts also. There is one small project with respect to which I would like to make a reference just now and that is the Malvi-Hagaribomman Halli project. This is expected to irrigate 7,000 to 7,500 acres. Though it is a small project, it would help those who have been displaced by the Tungabhadra reservoir which covers about 140 sq. miles. They have been accustomed to a certain mode of irrigation and they would be benefited. Other areas not irrigable by the Tungabhadra project, the upper regions, would also be benefited by this. I would have referred to other projects also but still I would suggest to the hon. Minister that this one should be taken up positively before the end of the Second Five Year Plan.

Shri Bogawat (Ahmednagar South): Sir, I am glad this Ministry has achieved much and we are making good progress under the first Five Year Plan. There were about 661 crores assigned for Irrigation and Power. Now, when our second Five Year Plan is very big, a plan of Rs. 4,800 crores, only Rs. 900 crores are assigned for Irrigation and Power.

I should like to bring to your notice that in the Second Five Year Plan, we have to develop our industrial production and many of our industries are dependent upon power, and electricity is the main thing which is required for industrial production. So, in the Second Five Year Plan, I think some more amount ought to have been there for Power, that is electricity. But, that is not done and I humbly bring to your notice that a very important project, the Koyna project in Maharashtra, which is most useful for Maharashtra as well as all the industries in Bombay city is neglected.

Sir, if you read the report you will find that no amount is assigned. There has been a claim for this project since the beginning of the First Five Year Plan and only some buildings and roads and some arrangements are made. Just now the Planning Minister said that even the designs etc., have taken more time. I think this is a very important project. Very great engineers ought to have been employed on this project which will produce 2,40,000 K. W. at the first stage, and much more electricity at the second stage. Even the first stage will have to be completed in 1961-62.

Then there will be the second stage and I do not know when it will be finished. What is the help given for Koyna? We find from the report that the International Bank has offered a dollar loan to the extent of Rs. 1125 crores. Rs. 33 crores are to be spent on this project. Since 1951-52 and coming up to 1961-62, these Rs. 33 crores are to be spent on this project and then it will be ready for giving power. Please realise that this power project is most essential for the districts in Bombay and Maharashtra and many other centres. Why should this project not be hurried up? I say that much attention is not given and more amounts are not sanctioned. There are allegations and counter-allegations that the schemes in Maharashtra are not helped while more money is spent for Gujarat.

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Sardar A. S. Saigal (Bilaspur): No, no.

Shri Bogawat: There are allegations. and pamphlets are distributed. If this is so, I would humbly request the Ministry that they should give more attention so that there may be no such allegations. Apart from these allegations, it is very heavy and important project, and it is quite necessary that more attention ought to be given to it. It ought to have been sanctioned apart from the dollar aid or other aid that is sought from foreign countries.

Even the other project in my district, Randra cum Bandardhara project, which will require about Rs. 5 to Rs. 7 crores, has not been sanctioned for the last five or seven years. I may tell you that my district is the worst district, being affected by scarcity like the Rayalaseema but fortunately for the Rayalaseema District, there are certain projects undertaken. Even though Rs. 40 crores are sanctioned for scarcity areas, Rs. 8 crores were not spent-and there was a demand for the Kukadi project my area or constituency. Even though the Ramamurthi Committee had recommended that Rs. 12 crores should be spent, it is not done. Even including the 1956-57 amount, Rs. 4 crores are dropped. I find on page 46 of the draft of the Second Five Year Plan the following statement about scarcity areas:

"It has been decided not to include this project, (the scarcity project) as a separate item in the Second Five Year Plan." 2 APRIL 1956

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Rs. 8 crores were not spent. Again, Rs. 4 crores are not spent though there was a provision for Rs. 40 crores even when there was a recommendation by a very important committee such as the Ramamurthi Committee, and there was agitation or clamour for tak-ing the Kukadi Project which goes through the scarcity area of Poona, Ahmednagar and Sholapur districts, yet a small amount is sanctioned for Ghod project. The Bhima river goes nearby and there is some water in the wells in some villages there. But the very important project of Kukadi is neglected.

In the other part of the scarcity area, the Mula project was sanctioned and it was estimated to cost Rs. 8,39,00,000. Though the Central Government wanted Rs. 6 crores only Rs. 3 crores were allotted by the State Government because the State Government are in need of other projects. We cannot therefore blame the State Government. The Centre ought to have taken more interest and sanctioned more amount for these scarcity areas. In all these scarcity areas people are worst affected and they become poorer and poorer. During the last four years there was scarcity in some taluk or other. Very recently scarcity was declared in Parnar taluk and some villages in Sangamner taluk. In Srikonda, there was scarcity for three years out of four years. When such is the position, is it not the duty of our Government to give more attention and take special care and also sanction amounts for the projects which were recommended by very important Committees?

I am very glad to see that the flood project area is given good attention and much is achieved; people are saved from calamity, from danger and from all the horrors of flood. Is it not in the same way the duty of the Government to give more attention to scarcity areas and save the people of those areas who are affected every now and then?

I request the Government to see that whatever amount can be spared should be sanctioned for these two very important projects-Kukadi project and Mula project—so that the people of the three districts may be saved from scarcity.

With regard to the Randra Bandardhara project, I may say that there is a dam, there is a tank also there is a natural waterfall. In addition

to these, there is heavy rainfall at Harishchandragarh, about 200 inches a year, and there is never any scarcity of water in the tank. The tank is always full of water. When these are the important conditions there, when only two power houses are to be built and transmission lines are to be put, I do not know why this project is not taken up. There are several sugar factories in my district. We are developing co-operative sugar factories; people are asking for power; all the towns and cities are in need of power and it is being demanded from time to time Several representations are made. In spite of all these things, not much attention is given. May I request the Ministry to see that alternative schemes at least be provided? If Randra is not taken, give us at least Koyna, complete the work of Koyna as early as possible, because the power of Koyna will be sufficient for seven districts like Stara, Poona, Ahmednagar, Colaba and Bombay. All these districts are kept without power because the scheme is not hurried up. I submit that more attention should be given and sums should be sanctioned for the scheme in the scarcity area— Randar cum Bandardhara—and more attention should also be given to the Koyna project.

After saying all this, I want to say something about the work that is being carried on. As suggested by my friend, Shri Mishra, the labour co-operatives movement has done a lot in his area. There are several labour co-operatives working in the Ghod project. Many contractors are persons who are in collusion with the persons who supervise. The persons who supervise find fault with the poor labourers who do not get any relief. There is trouble every now and then, and so, many co-operatives, labour co-operatives, are coming to an and only two are remaining there. On this point it is quite necessary that Gov-ernment should give more attention— and also the State Government—and encourage the co-operative societies there so that money will be obtained by the persons who put in their labour.

It was said that 96 per cent. of the money was obtained by the labour. If we try these things and give protection, I think our people and labourers will get much relief. Ghod project is going on and about ten thousand people are working in this area. It is a scarcity area but there is no need now for starting scarcity work because works are already started in other taluks.

If the Government is going to spare enough money for the scarcity areas, I request them to do this. There are many tanks which can be taken up. In my district, there are about 30—40 tanks which are situated in such places that in every taluk two or three would be there. Much of the scarcity area could be covered by these tanks. Even if there is scarcity these agriculturists will get relief; they will otherwise suffer from the horrors of scarcity.

Something was said about rural elec-trification. We must give more attention to this. I request that more attention should be given to the Ranara cum Bandardhara project where the tribes are living. There are certain in-dustries there. There are twelve sugar mills and bagasse and other products are there. There is a possibility of some industries and development. It is quite essential that there must be some project of electricity giving power for these industries. If these things are done, I am quite sure that the question of unemployment will be solved. In order to solve the problem of unemployment, relieve scarcity and develop the industries and help the present industries, some alternative scheme of electric power should be opend in that project. Then, the agriculturists and others will get relief and they will not be in difficulty.

श्री बेंजिमन हंसदा (पूर्निया व संथाल, परगना रक्षित-मनस्चितं भादिमजातियां) : भ्रध्यक्ष महोदय, मैं ग्रापको बार-बार धन्यवाद देता हुं कि ग्रापने मुझे इस सदन में इस विषय पर कुछ कहने का मौका दिया । साथ ही साथ में मंत्री महोदय को धन्यवाद देता हूं क्योंकि उन्होंने जो इस साल की रिपोर्ट बनायी है उसको देखने से पता चलता है कि सिंचाई के विषय में काफी डेवेलपमेंट (विकास) हुमा है। में उनको इसलिये भी धन्यवाद देता हूं कि हमारे यहां बिहार में जो बड़ी-बड़ी योजनायें बनी है भीर उनके कारण जो लोग डिस्प्लेस (विस्थापित) हुये हैं, उनकी समस्या को भी श्रच्छी तरह से हल किया जा चुका है। इसके साथ ही साथ, मैं कुछ विषयों पर दुःख भी प्रकट करना चाहता है । गत वर्ष जो यहां पालियामेंट भवन में बिहार क सदस्यों की बैठक हुई थी, उसमे

हम लोगों ने इस सम्बन्ध में प्रपनी बहुत कुछ राय प्रकट की थी । मैं विशेष कर मोइथान प्राजेक्ट के विषयं में जादा जोर दंग:, क्योंकि इससे म्रादिवासियों का विशेष सम्बन्ध है। इस प्रोजेक्ट के सिलसिले में जिन लोगों के मकान भौर जमीनें लेली गयीं थीं उनको मकान भौर जमीनें बदले में दी गयी हैं, परन्तु वे उनको लेने से इन्कार करते हैं। मंत्री जी को भच्छी तरह सें इस बात की जांच करनी चाहिये कि वे लोग क्यों ऐसा करते हैं। इसका कारण यह है कि जो जमीन उनके लिये रिक्लेम (कृषि योग्य) की गयी है वह उतनी म्रच्छी नहीं है जैसी कि उनकी जमीन थी। उनके पास फर्स्ट क्लास (प्रथम श्रेणी की) इरीगेटेड (सिंचाई की) जमीन थी जोकि ले ली गयी है, भीर जो जमीन उनको दी जा रही है उसमें सिचाई का कोई बन्दोबस्त नहीं है भ्रौर वह जमीन भी कंकरीली है। जिस जमीन को उन लोगों ने चुना था उसको रिक्लेम नहीं किया गया। सरकार की तरफ से कहा गया है कि हम पैचेज (टुकडों) में उसको ट्रैक्टर से रिक्लेम नहीं कर सकते। लेकिन ग्रगर वास्तव में देखा जाये तो उसको टेक्टर से रिक्लेम किया जा सकता है।

Mr. Speaker: About which project is this?

भी बेंजमिन हंसदा: This is about the Maithon Project in Bihar.

इस जमीन को सरकार भ्रच्छी तरह से रिक्लेम कर सकती थी। सरकार से कहते हैं तो कहा जाता है कि डी० वी० सी० कारपोरेशन से कहो, उनसे कहते हैं तो वे कहते हैं कि बिहार सरकार से कहो, उनसे कहते हैं तो कहा जाता है कि सेंट्ल गवर्नमेंट सें कहो। यह नहीं मालुम होता कि किसके जरिये इन गरीबों की समस्या को हल किया जा सकेगा। भ्राप जानते हैं कि हिन्दस्तान में बहत सी बड़ी बड़ी योजनायें चलायी जा रही हैं। उनमें से पंजाब में भाखड़ा नंगल एक है । वैसे ही बिहार में माईयान, पंचट हिल भौर मयुराक्षी योजनायें हैं। ग्रभी हमारे एक मित्र ने कोसी योजनाके सम्बन्ध से कहाथा। सरकार कापरा घ्यान कोसी ोजनाकी ग्रोर जारहा हैं, फ्लंड कन्ट्रोल (बाढ नियंत्रण) के लिये भीर सिचाई के लिये भी। लेकिन में जिस क्षेत्र में भाया हं वहां भ्रर्थात् संथाल परगना में, सबसे ज्यादा इरीगेशन हो सकता है। यहां पर छोटी

[श्री बैजमिन हंसदा]

भीर बडी योजनायें चलायी जा सकती हैं। इस लिये में मंत्री महोदय से प्रार्थना करूंगा कि वे स्टेट गवर्नमेंट को हिदायत दें कि संथाल परगना की नदियों पर बांध बना कर वहां सिंचाई की जाये। ग्रमी हाल की बात है कि हमारे बिहार के मुख्य मंत्री महोदय के सामने वहां की २० या २५ हजार जनता ने डिमांस्ट्रेशन (प्रदर्शन) किया या । हमारे यहां एक सुन्दर योजना कुसूम घाटी के नाम से चलायी जाने वाली थी जिस पर ७३ लाख रुपया खर्च होता । लेकिन एक कांग्रेस पार्टी के मेम्बर ने इसको राजनीतिक प्रकृत बना कर उसका नाम बदल दिया भ्रौर उस योजना को १६ लाख का बना दिया गया। भ्रगर यह योजना ७३ लाख रुपये की बनायी जाती तो बहत बड़े क्षेत्र में सिंचाई कर सकती थी। लेकिन, इसको १६ लाख का बना दिया गया है। भ्रब इससे केवल भ्राठ दस बस्तियों में सिचाई हो सकेगी मेरा कहना यह है कि इस तरह की स्कीम बना कर क्यों नहीं संथाल परगना की स्रोर ज्यादा से ज्यादा ध्यान दिया जाता । मैं मंत्री महोदय का घ्यान इस भ्रोर दिलाना चाहता हं कि यहां पर छोटी छोटी योजनायें बनाकर सिचाई का भ्रच्छा प्रबंध किया जा सकता है, जिससे हम भ्रपनी उपज को बहुत बढ़ा सकेंगे ग्रीर इससे जनता को बहुत लाभ होगा ग्रौर उसकी उन्नति होगी।

जब हम भ्राकड़ों को देखते हैं तो मालुम होता है कि पहली पंचवर्षीय योजना की बाकी दो वर्षों में उत्तर बिहार में २०० ट्यूब वैल बनाये जायेंगे । ये केवल उत्तर बिहार में ही बनाये जाते है.। साउथ (दक्षिण) बिहार के प्लेस (मैदानों) में, जहां संथाल परगना, मुंगेर श्रीर भागलपूर पड़ते है, बहुत कम घ्यान दिया जा रहा है। संथाल परगना के पिचम में भागलपुर, मुगेर म्रादि सें तो ट्यूब वैल लगाये जा रहे है, भ्रीर नहरें खोदने की योजनायें हैं लेकिन संथाल परगना की तरफ न प्रान्तीय सरकार घ्यान देती है, भौर न सेंट्रल गवर्नमेंट घ्यान देती है। भ्रगर श्राप देखें तो ग्रापको पता चलेगा कि वहां भी बड़ी-बड़ी नहरें बनाई जा सकती हैं। मैं **ग्रा**पको बतलाना चाहता हूं कि पक्**र सब-**— डिविजन में तोरे नदी पर डैम (बांध) बनाया जा सकता है भ्रौर राजमहल सब–डिविजन को फुलड (बाढ़) से बचाया जा सकता है । इसके बाद, गोमानी नदी पर ग्रगर डैम बना • दिया जाये, जो कि पहाड़ो से होती हुई बहती है तो उससे इरीगेशन-कम-पावर (सिचाई व विद्युत) की सहलियतें प्राप्त की जा सकती हैं।

मयराक्षी नदी पर जो बांध बनाया जा रहा है उससे बंगाल को ही फायदा होने वाला है।संथाल फायदा परगना में कुछ हजार एकड जमीन उससे अवश्य सींची जा सकेंगी, लेकिन धौर कोई फायदा उस इलाके को होन वाला नहीं है। बारामाशिया प्राजेक्ट को धनर हाथ में लिया जाये तो काफी जमीन की सिचांई हो सकती है भौर बहुत फायदा उस क्षेत्र को पहुंच सकता है। ग्रगर सैंट्रल गवर्न-मेंट इस चीज को भ्रपने हाथ में ले तो उस इलाके की बहुत ज्यादा तरक्की हो सकती है ग्रौर पावर भी इस प्राजेक्ट से जेनरेट की जा सकती है। यह दस की बात है कि माइथन भ्रौर डी० वी० सी० से दुमका को तो इलेक्टरीसिटी मिलेगी. लेकिन जो डिस्ट्विट हैडक्वार्टर्स है उसको कोई. बिजली नही मिलेगी । यह हैडक्वार्टर मयुराक्षी प्राजैक्ट से केवल १२ मील की दुरी पर है। मयुराक्षी प्राजैक्ट से जो इलैक्टरीसिटी पैदा होगी उसका कुछ भाग भ्रगर संथाल परगना को भी देदिया जायेतो उस इलाकेकी काफी उन्नति हो सकती है।

इस के साथ ही साथ इलैक्टरीसिटी के सम्बन्ध में में यह भी कहना चाहता हूं कि डी॰ वी॰ सी॰ से द्वितीय पंचवर्षीय योजना काल में ग्रापका विचार यह है कि गया होते हुए पटना नवाडा ग्रीर मुजफ्फरपुर तक बिजली दी जाये। यह तो दूर के इलाके हैं, लेकिन जो नजदीक के इलाके हैं, क्या कारण है कि उनको पहले बिजली नहीं दी जा रही है। संघाल परगना में शार्टर रूट (छोटा मार्ग) पड़ता है, क्या कारण है कि उनको परगनाया गया है। इस वास्ते मेरी दरख्वास्त है कि जो इलाके नजदीक हैं उनको पहले बिजली दी जाये ग्रीर दूर के इलाकों को बिजली पहूंचाने के लिये छोटे रूट का इस्तेमाल किया जाये।

श्राखिर में में मंत्री महोदय से एक अर्ज श्रोर करना चाहता हूं । जितनी भी बिहार स्टेट की स्कीमें होती हैं श्रोर जिन पर ५ लाख से ज्यादा खर्चा होता हो, उनको सैंट्रल गवर्नमेंट मंजूर किया करे जिससे किसी राजनीतिक दृष्टि से वे न बनाई जायें बल्कि इस दृष्टि से बनाई जायें कि जनता की ज्यादा से ज्यादा भलाई हो सके ।

मैं मंत्री महोदय से यह भी अर्ज करना चाहता हूं कि संयाल परगना और छोटा नागपुर के इलाके को सर्वे (सर्वैक्षण) करने के लिये और उस 4129

इलाके के लिये स्कीम बनाने के लिये जिन को कि दसरी योजना में शामिल किया जा सके. एक सैटल कमेटी बनाई जानी चाहिये, जिस में इंजीनियर भ्रौर एक्सपर्टस (वशेषज्ञ) हों। यह कमेटी उस इलाके के लिये बड़ी तथा मध्यम श्रेणी की योजनायें बनाये जिनको कि म्राप मंजरी दें। ये लोग उस इलाके में जायें भीर उसका दौरा करके भ्रपनी सिफारिशें भ्रापको दें। वहां के लोगों को जो ग्रीवियेंसिस (शिकायतें) हैं. वे उन्हों इस कमेटी के सामने पेश करेंगे और सब बातों पर विचार करने के बाद यह कमेटी उस इलाके को, जो कि बैकवर्ड, है, जो कि पिछड़ा हम्रा हैं, जिस की कोई मदद न म्रापकी तरफ से घौर न प्रान्तीय सरकार की तरफ से की जा रही है, ऊचां उठाने के लिये, उसका डिवेलेपमैंट करने के लिये, उसकी इरीगेशन ग्रौर पावर के बेनिफिट (लाभ) पहुंचाने के लिये, ग्राप को ग्रपनी सिफारिशे पेश करें। इतनी मेरी प्रार्थना

Dr. S. N. Sinha: (Saran East): I am glad that you have done some justice to the hon. Minister for Parliamentary Affairs, because it is I who always ventilate the grievances of his constituency. You have also given me a chance to speak which hon. Members do not get very often.

Mr. Speaker: I have called three Members from Bihar. There are other States also; they must have their share.

Dr. S. N. Sinha: Nothing has changed the basic face of our country so much as the taming of the turbulent rivers like the Sutlej, Kosi, Mahanadi, etc. But, I am sorry that the hon. Minister has not given me the chance to say the same thing and thank him also as regards Samastipur, which is constituency of our Minister for Parliamentary Affairs. Everybody knows in this House that last year, if any part of India suffered most, it was the constituency of the Minister for Parliamentary Affairs. Here are given the figures for the whole of Bihar and from the figures you will find that this is the worst flood affected area. About 24.98 lakh acres were inundated and the damage done to the crops was Rs. 20.3 crores. I will not be exaggerating if I say that out of this, more than one-third occurred in the constituency of the hon. Minister

. Parliamentary Affairs. That is besides the damage to houses and property. I ventilated our grievances on this question even last year. It happened like this. The experts of the Central Government have visited the site. They have seen that if these embankments are not built in one season, Samastipur will be affected by floods as it was affected last year. This is the month of April already and the embankments are not yet ready. Everybody knows that the same thing is going to be repeated as it happened last vear. This misery which came to the constituency of the hon. Minister for Parliamentary Affairs was a man-made flood. I spoke on this point elaborately last year. This year also I will not take the time of the House on that. But, I press it once more so that the Government may realise the urgency of the situation in that part of the country, where recently also they have celebrat-ed the birthday of Kalidasa. That is one of the advanced areas culturally. But, cultured people suffer more. They never fight for small things. They never beg for small things. Although it is a small thing for the Central Government, it is a big thing for his constituency. With all the force at my command. I will request you to direct the Minister for Irrigation and Power to send more and more engineers to that place and see to it that before the floods start, that embankment is built, so that Samastipur may be saved from the calamities from which it has been suffering since the last 2 vears.

Coming to some other part of the country,-I have to speak on a number of points and cover the whole country-I find that the general picture is very good. Today, if I were in the position of my hon. friend Shri Bogawat, I would have thanked the hon. Minister. Because, I see in this report, about the Koyna hydro-electric project, they have already spent about Rs. 114.8 lakhs and they are going to spend another Rs. 201 lakhs this year. Still, he is complaining. But, what about us? I take the Gandak project. Gandak is the river on banks of which lies my constituency. It is adjacent to the constituency of Minister of Parliamentary Affairs. That also is neglected because my name is the same as the hon. Minister. It may be for that reason. All Sinhas are neglected people. I find that the project has not been taken in hand with all the seriousness with which it should have been done. But I will return to

[Dr. S. N. Sinha]

this also after a moment. My time is rushing and I also must rush through the many things that I have to say.

5 P.M.

Mr. Speaker: The rivers are also rushing.

Dr. S. N. Sinha: Yes, Sir, and we must tame them as you are taming me, and I am glad that there will be many more places like Bhakra Nangal or Hirakud. They have become places of pilgrimage in the real sense of the term because there it is that we see the achievement of man for the betterment of his hard luck.

Firstly we find that the river valley projects have been a fight against the forces of Nature, and to the extent we have achieved success against the forces of Nature, we have the right to call ourselves wise men. Secondly, no other project has helped the betterment of the people or the happiness of the people as the river valley projects have done. Thirdly, we could not have made Thirdly, we could not have made a better investment for the welfare of our people and for the glory of our country than by putting the money into these river valley projects. While entertaining a similar project in Russia, Lenin said once that electricity plus Communism would conquer the whole world. With equal right and perhaps with equal justification, we can today, we are in a position today, to say that the tamed rivers and socialist pattern would wipe out poverty and make a first class peo-ple of our people and very happy country of our country. The tremen-dous amount of patience, perseverence and other things which are necessary to build a dam cannot be imagined unless one goes to the site itself and sees it with one's own eyes. In the early days, of course, there were many complaints, and I have also about a thousand complaints to make against the Ministry, but my experience has shown that I also should have some patience, and one by one I put these complaints.

So, here, although some improvement has been made, there is still scope and a good deal of scope for improvements. I have an impression and also some experience because I was very intimately connected with the Damodar Valley project once. That is why I say that I have this impression and also the experience that the leadership of this Irrigation and Power Mniistry does not see fully

the scope of the benefit that can be brought to our people. Perhaps, it will be better if I give an example.

When the D. V. C. project was taken up, some experts suggested that it would be a good idea if we simultaneously start a dyes and drugs project also there. Some experts were called. Lakhs of rupees were spent on that investigation. Some Germans were also called from Germany whom I brought with risk from Germany during those years about 1948 when the Americans and British were not allowing them. When they came, investigations were made. They said: "Yes, it is ideally situated and there is a very good chance of bringing out and working a chemical firm like Imperial Chemicals or I.G. Farben of Germany." And they said the byproducts alone would be so much of D.D.T. and other things that we could wipe out malaria from the whole country. They were ready to give these byproducts free of charge. Can you imagine the joy of the people, when 50 per cent. of the lives is just wasted due to malaria, when we wipe out this curse from the country? This was a great project, no doubt about it. They sent me again to Germany to bring some more experts, and while I waited in Germany I received one day a letter from India that the matter had been taken up at a very high level. I replied to that: "Please do not take it up at such a high level that everything will evaporate."

Actually it happened like that, everything evaporated. When I returned to India I found that the whole plan had been shelved. Why was it shelved? When I investigated the matter, I found that it was a little bit, although I may use a strong word, scandalous, because some private individuals, some private enterprises were interested in having the benefit of the chemical industry of our country, to continue their monopoly of drugs where they could have a thousand per cent. of profit also if they so wished. And actually it happened that after a few months another firm was started in another place, with the cooperation of some American firm. They are getting also enough money from our Government, call it loan or what you will. Although it may not be this Ministry's job to find out the real position, yet I would say that they should not stop merely with saying, well, we have given you power, and it is now your duty to find out what should be there and what should not be there and bow and what should not be there, and how

you are going to exercise that power. Things should not be left like that. We must have a correct idea of where we are going, and what we are going to achieve. Simply generating power is not enough. We have also got to plan what benefits we are going to give to our people.

Demands for Grants

From that point of view, I would suggest that even today the Ministry can take up this matter. I have a right to demand that they should make an investigation into the matter and find out why a few lakhs of rupees were spent upon this dyes and drugs project connected with the DVC and why it was totally dropped later on.

The Deputy Minister of Irrigation and Power (Shri Hathi): By whom?

Dr. S. N. Sinha: By the DVC. It was taken by the DVC. The German engineers came, and they prepared the plan; the plan was ready, but afterwards it was totally forgotten. Even the Deputy Minister does not remember to have seen it anywhere in the files. At least, it seems so.

If the Ministry can take up this matter even today, I think that our country will become self-sufficient very soon in the matter of drugs and in the matter of various chemicals.

As a representative from the flood-affected areas, I have now to say a few words. My hon. friend Shri L. N. Mishra has laid enough emphasis on the Kosi project. Of course, I do not say that no money should be spent on the Kosi project. But there is another project which I would like to place emphasis upon, and that is the Gandak project.

Shri L. N. Mishra: We want Gandak project also.

Dr. S. N. Sinha: I lay emphasis on this because there will be greater gain in this project; a greater dividend cannot be had in any other project than in this Gandak project. The Gandak has never been a river of sorrow, just as I have never been a man of trouble to you, for whenever you ring the bell, I sit down. The constituency from which I come also has never been a source of trouble. But when I visited my constituency last time, the people there told me that Government have said that we

should collect about Rs. 5 crores of money ourselves, we are ready to do so. But we find that there is no initiative from Government at all. There is no talk about it. I do not know why it is so, because if our fate could be bettered by the Kosi project, it can also be bettered by the Gandak project. It will be something of the nature of an allied project. I would therefore strongly urge the Minister to see that this project is also taken up simultaneously with the Kosi project.

I was very sorry, in fact, I was not even in a mood to speak, when I heard the names of the works likely to be taken up during 1956-57; it was said that in Bihar, the Kosi project would be intesified and that in North Bihar, the Kamla and Balini projects costing approximately Rs. 4 crores and some work on the Bagmati also would be taken up. These were the only things that were mentioned, and there was nothing at all about the Gandak project. That depressed me, and that is why I am pressing my point still further.

I would like to say that there is no need for depression at all. Public cooperation will be forthcoming, and if Rs. 5 crores are necessary, I think we can bring forward this money from my constituency and the neighbouring constituencies. There is no dearth of money at all. But the leadership must be given, and the Ministry must realise the extent to which the public are prepared to go forward; at least, they should keep pace with the public. That is what I would like to emphasise.

Another point that I would like to emphasise in regard to the flood-affected areas is this. So far as Samastipur is concerned, I have already spoken about it, and if I emphasise it once more, I shall be going only into the details. I would like to say that if there are any projects economically sound, wherever they may be, which are going to bring benefit to the people, they should be taken on hand immediately.

Casting an overall glance at the country as a whole, we find that we are doing very well. But there is much to be done, and there is so much to be done that whatever we have done looks insignificant in the face of it. Precisely because we have so much ahead to do, I would say that we have just begun.

[Dr. S. N. Sinha]

When the Minister said that there is a surplus of technicians, in the D.V.C. it was really a surprise to me. I would say that there is no surplus at all; you can put them in the Gandak valley; you can put them in a thousand other projects. It is only a beginning that we have made. We want more and more of technicians in our country today. Therefore there should remain no dearth at all. We must utilise their talents more and more.

It is true in some cases the projects are still lagging. They look much more impressive on paper than they actually are. That is because they are prepared by clever people, and the clerks and others keep the accounts correctly, whether the output of work is enough or not, let the people decide for themselves.

I am not criticising the work of the Ministry, but I would like to say one thing about the National Construction Corporation. It should not be entirely a body of government officers. I do not mean to say that every officer is bureaucrat, but one thing I will say, that every bureaucrat is a high officer in the secretariat. Therefore, if this Corporation is managed, and the whole show is, by the officers only, the public will not co-operate to that extent. They think that perhaps they do not stand any chance of being able to collaborate or to co-operate in these huge changes which are being brought about in our country. They get disheartened by the awe which the officers inspire since the British days. The public wants to cooperate, but that co-operation is not being utilised due to these officers, due to these bureaucrats, who sit there. I do not mean to say that in every area, they are all bureaucrats. No, Sir. I appreciate the work of some officers who have done very good work, there are also such officers who are greater bureaucrats than officers, and they know about bureaucracy much more than about any other work.

As my time is up, I will just say one thing, that public co-operation should be intensified once more and public men—everybody—should be given more chance to collaborate in these projects. So when you are forming this National Construction Corporation, take the help of public men much more: take the help of men like Shri L. N. Mishra much more than of anybody else, of any Secretary or others.

Another point is about mastering the technique. More attention should be paid to that.

Lastly I will say: Forward, more forward, always forward, we must march in building up our river valley projects.

सरबार ए० एस० सहनल : सिंचाई घौर विद्युत मंत्रालय ने २ करोड़ ३६ लाख ११ हजार रुपये की तजवीज विभिन्न निदयों की योजना के लिये तथा सिंचाई व विद्युत के लिये ६ लाख ६२ हजार रुपये रखा है। नहर के पानी के बारे में जो झगड़ा पाकिस्तान से जल रहा है भौर जिसे वर्ल्ड बैंक के सामने रखा गया था घौर जिसकी बैठक सन् १६५२ में मई या जून में वािंगटन में हुई थी। श्रौर उसके बाद

Mr. Speaker: I am giving opportunity to Members from various States so that they may first state what they want in their States and then go into general matters.

Sardar A. S. Saigal: Yes.

उसके बाद म्राखिरी बैठक सितम्बर सन १६५३ में फिर वाशिंग्टन में हुई भीर म्राखिर जब कोई खास नतीजा नहीं निकला तो फिर ५ फरवरी, १६५४ को उसने भ्रपनी बैठक में यह तसिंफया (निश्चय) किया भीर उन्होंने भ्रपनी यह फाइडिंग (उपपत्ति) दी:—

"The Bank, finding that further discussions were not likely to prove fruitful, presented a proposal to the Working Party which, in its view, would produce a fair and economic result for both the countries. The salient features of the Bank Plan are as follows":

इसके बाद भ्रघ्यक्ष महोदय उन्होंने यह लिखा :

"While the Government of India generally accepted the Bank proposal, it was not accepted by Pakistan. The talks, therefore, ended in a breakdown".

में भापसे अर्ज करूंगा कि वर्ल्ड बैंक ने जो भ्रपनी रायदी श्रीर भ्रपनी सिफारिश पेश की, उसको हिन्दू-स्तानने मान्यता दो मगर पाकिस्तान ने उस चीज को मानने से इंकार कर दिया श्रीर उसका नतीजा भ्राप देख रहे हैं कि भ्राज पाकिस्तान के साथ हमारा पानी के बारे में भगड़ा चल रहा है वह उसी तरह से उलझा हुआ पड़ा है और उसका कोई हल नहीं हो पाया है। उन्होंने साफ़ यह कहा था कि:---

"The entire flow of the western rivers, the Indus, the Jhelum and the Chenab would be available for the exclusive use and the benefit of Pakistan."

भ्रौर उसके भ्रलावा

"The entire flow of the eastern rivers, the Ravi, Beas and Sutlej would be available for the exclusive use and benefit of India."

यह जो दी चीजें थीं, यह मेरी समझ में नहीं भ्राया कि पाकिस्तान के लोग क्यों इनसे मुकर गये भ्रौर वर्ल्ड बैंक ने जो तजवीज रखी थी उसको मंजूर क्यों नहीं किया ?

टेकनिकल डाइरेक्टरेट (शिल्पिक निदेशालय) ने २३ प्राजेक्ट्स (पाटयोजना) की छानबीन पहली पंचवर्षीय योजना में शामिल की तथा १६ प्राजेक्ट्स द्वितीय पंचवर्षीय योजना में शामिल करने की बात है । इसमें मघ्य प्रदेश के बिलासपुर जिले में हसदी नदी के बारे में कहीं भी जिक नहीं श्राता है । मुझे श्रफ़सोस के साथ कहना पडता है कि जो प्रोग्राम म्रागे लिया जायेगा उसमें यह ग्रारहा है भीर उस सम्बन्ध में सफ़ा१४ पर जी आगे का प्रोग्राम दिया गया है, उसे देख कर मुझे खुशी हुई कि जो प्रोग्राम एहेड होगा उसमें उन्होंने मध्य प्रदेश में हसदी रिवर प्राजेक्ट को लिया है लेकिन यह मागे चल कर काम हाथ में कब लिया जायेगा, ग्रभी हो रही है। तो उस पर कोई कार्यवाही नहीं मझे श्रफसोस के साथ कहना पड़ता है कि इस प्रोजेक्ट का कार्यसन् १६४८ मे २० दिसम्बर को जांच पडताल केबाद शरू किया गयाथा **धी**र उसके बंद जब सबङ्गिवाजन हम्रातो उसका काम बंद कर दियागया। में मध्य प्रदेश की ध्यभी सन् ४४३९ सरकार ने फिर से इस में काम शुरू किया है, मगर जैसी खबर है गवर्नमेंट ने इसे बंद करने के लिये प्रान्तीय सरकार के पास भ्रादेश भेजा श्रौर जो सर्वे (सर्वश्रण) का काम शुरू हुग्रा था उसे फिर बंद कर दिया गया है। सन १६५५ में सैंट्रल गवर्नमेंट ने उसे बंद किया । घ्रब क्यों अंद किया भ्रोर क्या कारण बंद करने का या, सो में नहीं कह सकता लेकिन वाकया यह है कि जो सर्वे का काम शुरू हुन्ना था वह फिर बंद होगया । में समझता है कि ऐसा करना उचित नहीं था श्रीर में जानना चाहता हं कि भ्राखिरकार वहां के गरीब लोगों ने कौन सा ग्रपराध किया है जिसके कारण सर्वे का काम बंद कर दिया गया है। सैं उस वक्त वहां पर मौजद था जब कि वहां पर सर्वे का काम हो रहा था ग्रीर मुझे उस काम को चलता देख कर निहायत खुँशी हुंई लेकिन जब मैं लौट रहा था तो रास्ते में इंजीनियर साहब ने मुझ को बतलाया कि यह टेलीग्राम मिला है जिसके ऊपर हम यह काम बंद करने जा रहे हैं श्रीर मुझे उस को सुन कर बहुत ग्रफ़सोस हुग्रा ग्रीर में मंत्री महोदय से इस बात के लिये विशेष तौर पर चनुरोध करूंगा कि उन चीजों को ग्राप देखिये ग्रीर सर्वे का काम शुरु कराइये । मेरी जो खबर है उसके मुताबिक "बांगों" पर पिलिथ मिला था भौर यह हसदो प्राजेक्ट मलटीपरपज प्राजेक्ट (बहप्रयोजनीय म्रायोजना) होगा ; १० लाख एकड भूमि की सिचाई की व्यवस्था करेगा भौर द्विवतीय पंचवर्षीय योजना की रिपोर्ट के पेज १०२ पर यह दिया गया है कि :

"The first is that areas which derived facilities for irrigation, especially canal and tubewell irrigation, should pay betterment contributions towards the capital cost of the project."

मैं इस चीज को मानने को तैयार हूं लेकिन इस के साथ साथ मैं भ्रापसे कहूंगा कि वहां पर जो भ्राप सहिलयत देना चाहते हैं, वह पहले उनको दे दीजिये भ्रीर उसके लिए बेशक भ्राप बेटरमेंट टक्स (सुधारकर) लगाइये, हमें कोई ऐतराज नहीं होगा। मैं तो यहां तक भ्रागे जाने को तैयार हूं कि भ्राप इस काम को वहां पर शुरू करें भीर वहां पर लोगों पर यह टैक्स लगायें भीर वहां की जनता बराबर भ्रापको यह टैक्स देगी।

इसके साथ ही साथ मैं यह भी कहूंगा कि वहां पर जो ध्रापका मल्टीपरपज प्राजेक्ट होगा उससे ६० लाख किलोवाट बिजली भ्रापको सुलभ होगी और इस पावर के बारे में सेकेंड फाइव इयर प्लान की रिपोर्ट के पेज १०३ के पैज प्र श्रीर १३ में इस तरह लिखा है:

"Until a few years ago, in spite of her resources in water and coal India's power development proceeded very slowly."

[सरबार ए० एस० सहगल]

इस धीमी गति से काम शुरू होने का मुख्य कारण यह या कि उन चीखों पर गौर नहीं किया गया और उन के सम्बन्ध में काम नहीं किया गया जिनका कि मैं पहले जिक्र कर चुका हूं और भ्रगर उन पर कार्य किया गया होता तो यह पावर की तक़लीफ भ्रापको कदापि नहीं होती।

इसके साथ ही साथ उसमें यह भी लिखा है कि:

"For the development of industry on a decentralised basis and for the progressive use of underground water resources for agriculture, electrification in small towns is extremely important."

यह जो रूरल एरिया में दिक्क़तें हो रही हैं, घ्रगर हम इन प्राजेक्ट्स को हाथ में ले लिये होते तो कोई दिक्कत इस एरिया में नहीं होती। इसलिये में प्रापसे कहंगा कि ग्रापकी जो दुसरी पंचवर्षीय योजना है, इसमें श्राप कृपा करके हसदो को जरूर ही शामिल कर लें। लेकिन यदि जो चीजें मैं कह रहा हं वे भ्रच्छी हैं तो भ्राप इनको द्वितीय पंच-वर्षीय योजना में शामिल कर लें। इस इलाके के लोग पिछड़े हुंए हैं ग्रौर शिड्युल्ड कास्ट के हैं। ये लोग ग्राप तक ग्रपनी ग्रावाज नहीं पहुंचा सकते इसलिये में ग्रापसे ग्रर्ज करूंगा कि श्राप इस पर गौर करें श्रौर श्रगर श्राप ऐसा करेंगे तो इन लोगों का बहुत भारी उपकार होगा। शायद ग्राप समझते हैं कि यहां के लोग बालंटरी लेबर (अपनी इच्छा मे परीश्रम) नहीं करेंगे। लेकिन ऐसा नहीं है। यदि भ्राप यहां काम शुरू करें तो मैं ग्रापको इन लोगों की वालं-टरी लेबर का एक नजारा दिखाना चाहता हूं। हमने कोसी योजना पर लोगों को काम करते देखा है। उससे हमारी भ्रांखे खुल गयी हैं। में चाहता हूं कि इसी तरह वालंटरी लेबर के जरिये हिन्दुस्तान में हर जगह काम हो।

म्राध्यक्ष महोदय: घीरे घीरे।

I am appealing to the hon. Member not to get excited.

सरवार ए० एस० सहगल : मैं एक्साइट (उत्तेजित) नहीं हो रहा हूं। ग्राप माफ करेंगे, मैं तो एक्साइट होना ही नहीं जानता । १५ ग्रगस्त १६४७ के पहले मैं बहुत एक्साइट होता था । लेकिन अब मैं एक्साइट नहीं होता

जो भ्रापकी कि्वनक्वेनियल (पंचसाला) रिपोर्टसन १६४५ से १६४० तक की है उससे मालूम होगा कि उसमें मध्य प्रदेश के बारे में

काफी दियाहुचा है और उसस मालम होता है कि मध्य प्रदेश कितनी चीओं को दे सकता है भीर वह कितना भागे बढाया जा सकता है। वस्तर के बारे में भी सफा ६० पर देखें तो ग्रापको माल्म होगा कि वस्तर कितनी भ्रच्छी जगह है भौर वहां भाप किस तरह सेथावर को बढ़ा सकते हैं। भ्रगर भ्राप इन्द्रावती नदी पर बांध बनायें तो वस्तर में बहुत बिजली पैदा हो सकती है। तीन लाख १४ हजार किलोवःट बिजली श्राप वहां पैदा कर सकत हैं। श्रौर इस बांध से सात लाख एकड़ भूमि में सिचाई कर सकते हैं। ग्रगर ग्राप इस तरफ ध्यान दें तो देश की हालत बहुत सुधर सकती है भीर ये भिम जन ग्रपनी हालत को बहुत कुछ सुधार सकते हैं। यहां पर खनिज पदार्थे बहुत ज्यादा हैं। ग्रगर भ्राप इस इलाके में प्रोर्जेक्ट बना कर उससे बिजली पैदा करें तो उसस वहां के लोगों को फायदा हो सकता है भ्रौर उससे बहत सी बिजली भिलाई के करखाने को भी मिल सकती है। मान लीजिये कि रेल मंत्री जी बिजली से रेल चलाना चाहें तो उसके जरिये से ग्राप वहां का कौयला बाहर भेज सकते हैं। इस सम्बन्ध में मैं यह कहना चाहता हूं कि मध्य प्रदेश की सरकार के पास इंजिनियर्स की, सर्वेग्नर्स (सर्वे करने वालों) की ग्रौर डिजाइनर्स की यदि कमी है तो इस विषय में उस सरकार की मांग पुरी की जानी चाहिये । मुझे मालुम हुन्ना है कि मध्य प्रदेश सरकार इस विषय में सेंट्रल गवर्नमेंट से लिखा पढ़ी कर रही है।

क्षियनक्षेनियल रिपोर्ट के सफा १६३ पर लिखा है कि सेंट्रल इरींगेशन ग्रीर पावर (सिंचाई ग्रीर बिजली) बोर्ड का क्या कर्तव्य है:

"Control of water for irrigagation purposes; Control of water for power purposes; Utilisation of cheap power provision of subsoil water for irrigation;...."

इन चीजों को देखते हुए मैं सरकार से प्रार्थना करूंगा कि अरपा नदी योजना तो सर्वे हो चुकी है, उस पर काम जल्द शुरू करने के लिये मध्य प्रदेश सरकार को हिदायत की जाये। हो सकता है कि आप उसे दूसरी पंचवर्षीय योजना में शामिल कर लें लेकिन अभी तक तो मालुम नहीं हुआ है कि कोई ऐसी तजवीज है। में समझता हूं कि मध्य प्रदेश की सरकार ने कहा है कि इस योजना को दूसरी पंचवर्षीय योजना में शामिल कर लिया जाये।

मंगेली तहसील विलासपुर की है। जब वहां माननीय श्री बलवंत नागेश दातार साहब गये भे तो वहां के लोगों ने उन के सामने अपनी यह मांक रखी थी कि मागर हाफ नदी पर बांघ बनाया जाये। इस एरिया के पिछड़े लोगों की भवस्था सधारना हमादा कर्तव्य है। प्राप उनको रोशनी देने का इतिजाम कर रहे हैं यह बहुत अच्छी चीज है। भगर उन को भपनी फसल के लिये पानी न मिला तो केवल रोशनी से क्या फायदा हो सकता है । इसलिये भ्रगर भ्राप भ्रागर हाफ़ बांध को बना दें तो उससे शायद बिजली भी पैदा हो सकती है भ्रौर पानी भी मिल सकता है। ग्रभी जो उनको रायपुर से थोड़ी बिजली मिलती है उससे उनका काम चलने बाला नहीं है। कोरबा के थरमल कारखाने से भी थोड़ी बिजली मिल जायेगी। लेकिन मेरी रायमें जिन बांघों का भैने जिक किया है उनको बनाया जाये तो बहुत लाभ हो सकता है। मैं समझता हूं कि मध्य प्रदेश सरकार ने भी इनके बारे में लिखा पढ़ी की है। ग्रगर बिलासपुर जिले में हसदो, मल्टी परपज प्राजेक्ट. भरपा प्राजेक्ट तथा मुंगेली में स्नागर हाफ पर गौर करेंगे तो बड़ा उपकार करेंगे।

सिंचाई व विद्युत मंत्रालय के कर्मचारी गण बहुत परिश्रम से काम कर रहे हैं भौर इसके लिये वे बधाई के पात्र हैं। इस विभाग के श्रफसर विभिन्न जगहों पर लगन के साथ कार्य कर रहे हैं उसकी मैं सराहना करता हूं तथा जो डिमांड (मांग) रखी गयी है उसका मैं समर्थन करता हूं।

इसके साथ साथ मं यह भी कहना चाहता हूं कि सिंचाई के महकमें को विद्युत के महकमें से प्रलग रखना चाहिये। हम विद्युत के महकमें पर काफी खर्च कर रहे हैं। लेकिन इस विभाग में जो सेकेटरी काम कर रहे हैं वे टैकनीशियन नहीं हैं। इस विभाग में प्राप टैकनीशियन लोगों को ला कर सेकेटरी के पद पर रखें। जो ज्वाइट सेकेटरी (संयुक्त सचीव) हैं उनको प्राप माई० ए० एस० ग्रीर माई० सी० एस० बालों में से रख सकते हैं। इसके भ्रलावा यह भी घ्यान रखें कि जैसा भ्रभी मेरे एक मित्र ने कहा, इस विभाग में ऐसे लोगों को न रखा जाये जो कि पुराने ब्युरोकेटिक (नौकरशाही) माभार पर चलते हैं। इसमें ऐसे भ्रक्त सरों को रखा जाये जो जनता का हित चाहते हों।

मैं एक बार फिर कहना चाहता हूं कि घाप विद्युत के मुहकमे को सिंचाई के मुहकमे से घलग रखे घौर विद्युतके मुहकमेमें ऐसे लोगों को रखें जो कि इस काम में एक्सपटंहो, जो कि घापको ज्यादा मदद कर सकें।

में इस डिमांड का समर्थन करता हूं।

Shri N. R. Muniswamy (Wandiwash): Today the discussion was initiated by the Minister himself who has given us an explicit analysis of all the implications—financial and otherwise—of all the projects and dams. He assured us also that the Hirakud dam is likely to go into operation in the course of the end of this year or at the beginning of next year. It is really heartening to know the achievements made by this Ministry are really admirable.

Mr. Speaker: Other hon. Members will certainly have some opportunity tomorrow. At the rate at which we are going, I think a number of other hon. Members can also be provided. Therefore, I want the House to be full each Member expecting to be called and never go away from the seats. I have noted down the names and whoever goes away would not be called tomorrow.

Dr. S. N. Sinha: I am not going away, Sir. I have today spoken as Satynarayan Sinha and tomorrow I want to speak as Dr. S. N. Sinha.

Mr. Speaker: Shri Muniswamy may continue tomorrow. I want to make an announcement.

The following are the selected cut motions relating to various Demands under the Ministry of Irrigation and Power which have been indicated by the Members to be moved:

Demand No. No. of cut motions 67 S3, 54.

Need for constructing Dambroo Hydro-Electric Project in Tripura

Shri Biren Dutt: I beg to move:

"That the demand under the head 'Ministry of Irrigation and Power be reduced by Rs. 100"

Need for speeding up flood control measures and Irrigation work in Tripura

Shri Biren Dutt: I beg to move:

Mr. Speaker: These cut motions are before the House.

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2.50

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

The Lok Sabha then adjourned till Half Past Ten of the Clock on Tuesday the 3rd April, 1956